## FORM NO. 21

(See rule 114)

. (See Tute 114)	/
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL	Luckmow BENCH
OA/TA/BA/CP/MA/PT 1057of	2087 10-1.2670/82
Mohal Nascen	Applicant(S)
Versus	
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	Respondent(S)
INDEX SHEET	
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	446 to A47.
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<b>v</b> /	

CENTRAL ADMINISTRATIVE TRIBUNAL

Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

X

CAUSE TITLE 1057 87 6 of 1987 6

NAME OF THE PARTIES

Shi Mond Wassen Applicant

Versus

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Part A,B & C

Description of documents Index. order with find order By to Ag Petition, copy 1946 40 1916 ensure of with annual to 1935 B34 stay obblication A36 to A37 6 counter 7 Reponder 1838 to ASI A52 to 2001 order sheet (AC) \$ 62 40 BBY Bench Copy B to-

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Mond Naseemi. Serial Brief Order, Mentioning Reference How complied if necessary number with and date of rder compliance This Who 2670 /89 how Inster K. North. Ve received on transfer 22/12/09 from Lucknow High Ho one is present for the our talonguisth other WPs in May '\$7. applieant dr-Dings Charches On the date of appears on behalf of Mrs. 1 to 4. pansfer the case was admitted and Stay operating The case is ready for frank leaving CALRAFILD the was ready for Issue motive to M. No 5 by non hearing! I list for final hearing on 27/2/90 Transfer notice issued by Alla office (ofe notreceived ) but neither any reply nor any indelivered lover seceived back Submitted for orders 5/11/09 24.2.90 Star Juston K. Mark. IR Ata Mile. J. Romon Am. ned codos Ohlu-roggiost- of both. he pabis The as is adjoint to 17.4. 90 to hearing 14/40 Hon. Mr. D. M. Agrawal J. M. Hor. Mr. P. S. Habib, hickemined, M. M. Notices was musel a 100 1-90 No on appears for the applicant Do conservery despite notice. The wint person is dismissed to his lever releva been. for want of presecction without S & Lease any order as to costs. The intering Wiorder dated 3/6/82 panced by the High Court is have by vacated

IN AND INTO

Hon: Mr. U.IC: Setu, A.M. Hon . Mr. D. C. Venner, 7 m.

for applicant: Sh. Z. Zilami for suspendenti: Dr. D. chamabe Acopy of M. No. 677/85 has Leer Served so the reasoned crimin for the respondent today, who way file his cositten objection is ony within 2 wieles.

Lit m 28/7/65

20-7-95

No sitting of D.B. adj. to 03. 0-95.

9) 03-8-95

Hon'ble Mr. Justice B.C. Saksena - V.C. - A.M. Hon'ble Mr. V.K. Seth

We heard the learned counsel for the parties.on Application No.977 of 1995. In view of the averments made in the pattition accompanying the said application the order dated 17th April 1990 dismissing T.A.No. 1057 of 1987 is re-called. The T.A. is directed to be restored to its original number and shall be listed for final hearing.

After having heard the learned counsel for the parties we stay thefurther operation of established order No. 6/1995 dated 1-5-95, copy of which is Annexure A to the Application for interim order.

List the T.A. for final hearing on Copy of this order may be furnished to Dr.D. Chandra. LIE K.N. A.M. 224 De Mak 10.16181952 1618195 Generality Hed. Susite for ful bey. 1.9.95 Due to seed dening Si Beaut & M. cere wornot tola up en 1.9. ds. can readford OR en Alel Sign to fer hy to 24:11:93 Rule How mr Vik get . Am How m RK governs In Show 2 . Julian for opplianis. Kom John Chandhear for repondent. OA & listed for orders as Amendment phlication m & Mo- 1644/95 is pending 400 orden. m & Mo: 1618/85 0 1 for vacation of Interior order Smilles thing as is also fording 1644/95 2 1610/95 har for orders on S-12f5. MM

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Hon. Mr. Lustres B.C. Saksena VC. Hon, M. N. R. Seth A.M.

Forapplicant: Si Z. Zilani, Advocate Cm. A. Chardhay has submitted illness slip. List on 9-5-97 for hearing.

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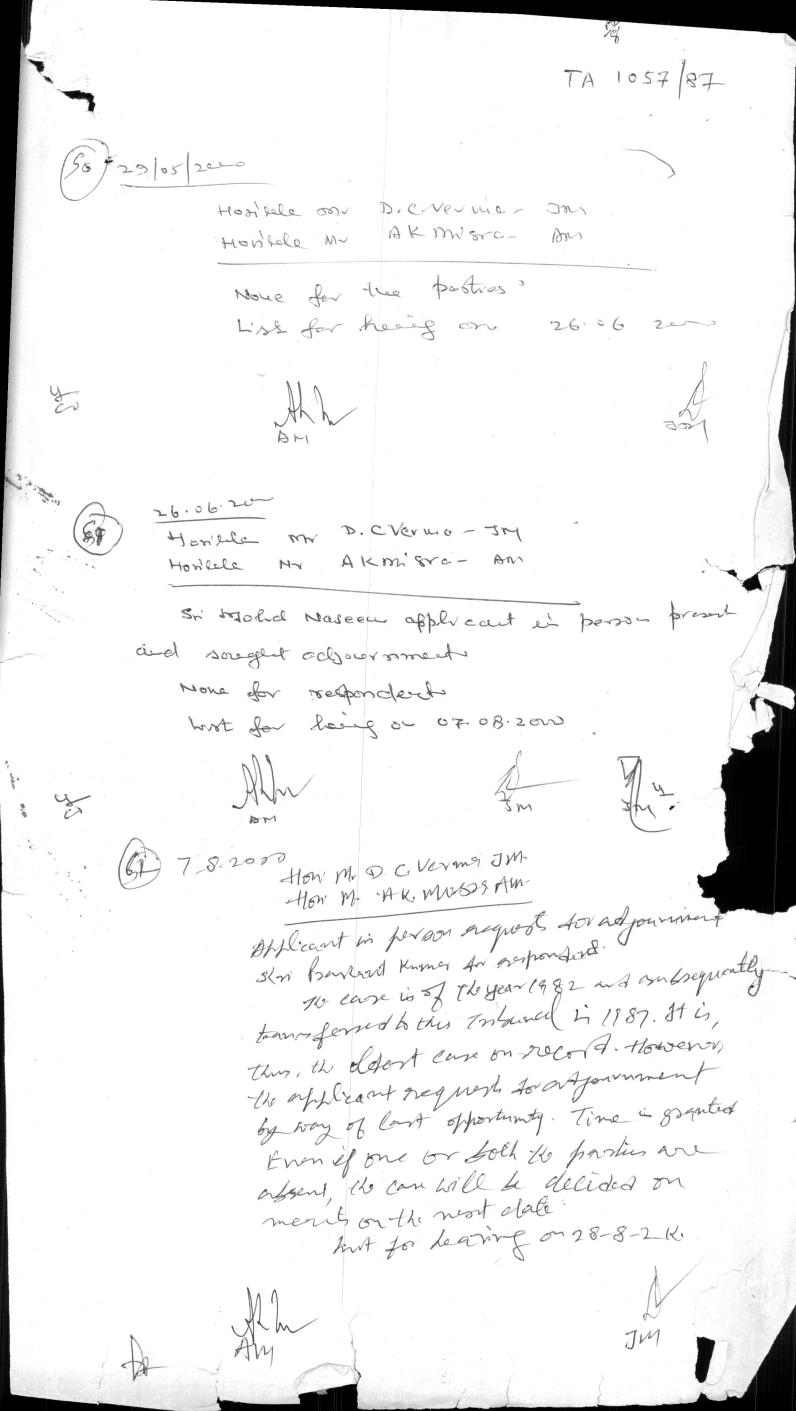
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TA 1057/87 **%**\ 57) 30/X1/2000 Hon. Mr. Rafiguddin, J.M. the applicant in kerson & seeles affordsment as his counsel is on reave. None for the respondents. list for hearing on 13/x11/2000. JAN Am, Har. Mr. D.C. Levener JM. Ha. Mr. A.K. Missa, Am. Per applicate shi A. Moin per crospondents shi D. Shikle B. H. Fr Sh. P. Kumar. Heard Connecl for the parties. Am. Horsela Mr BK Dr. C Verma - Dry order pronounced en oper court today

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CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH Lucknow this the 16 th day of January, 2001.

T.A. No. 1057/87 (W.P. No. 2670/82)

HON. MR. D.C.VERMA, MEMBER(J)

## HON. MR. A.K. MISRA, MEMBER(A)

Mohd. Naseem, aged about 40 years, son of late Mohd. Haleem, Resident of Mohalla Rasoolpur, barabanki City, Barabanki.

Applicant.

By Advocate Shri A. Moin.

#### versus

- 1. Union of India through the Secretary to Govt. of India, Ministry of Finance, New Delhi.
- 2. Central Board of Excise and Customs New Delhi through its Secretary.
- 3. The narcotics Commissioner of India, 19, The Mall, Morar, Gwalior-6 (M.P.)
- 4. Assistant Narcotics Commissioner (H.Q.) Govt. of India, Central Bureau of narcotics, 19, The Mall, Morar, Gwálior-6 (M.P.)
- 5. Sri D.S. Jain, Inspector(Preventive), C/o Deputy Nar-cotics Commissioner, Kota (Rajasthan).

Respondents.

By Advocate Shri Deepak Shukla B.H. for Shri Prashant Kumar.

#### ORDER

## By D.C.VERMA, MEMBER(J)

The applicant of this case has challenged his reversion order from the post of Inspector to the post of Sub Inspector. The brief facts of the case are that the applicant was initially appointed as S.I.(Factory Guard) on 21.1.63. Subsequently, the applicant was appointed on 28.4.71 as S.I. in the Department of Narcotics (Preventive) as the post of Factory Guard had been declared surplus. By order dated 31.7.71, the applicant was absorbed as S.I. Preventive in the Department of Narcotics. A combined seniority list was issued on 6.6.75 and the applicant's name finds place at serial No. 216. The applicant represented

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against the seniority list. The representation was allowed vide Annexure A-3 dated 4.8.76 and the applicant's seniority was fixed in the grade of Sub Inspector w.e.f. 21.12.63 between V.G. Pandey and Motilal i.e. serial No. 100 and 101 of the seniority list of Sub Inspectors.

- applicant was, by order dated 26.12.77 2. The (Annexure-4 to the O.A.) appointed on adhoc basis to officiate as Inspector against the existing regular vacancy w.e.f. 10.1.1977. Subsequently, by order dated 26.5.1982, th€ seniority of the applicant inthe grade of Sub Inspector was changed and the applicant was reverted back to his original postionat serial No. 216 in the seniority list of Sub Inspector. The order dated 26.5.82 (Annexure -8 tothe O.A.) was challenged by the applicant before the Hon. High Court of Judicature at Allahabad (Luckknow Bench) by filing writ petition No. 2670 of 1982. The impugned order was stayed by the Hon. High Court Court vide order dated 3.6.82. The Interim order was made absolute, by a Division Bench of the Hon. High Court vide its order dated 9.7.84.After the Administrative Tribunals Act, came into effect, the writ petition was transferred to this Tribunal and was registered as T.A. No. 1057/87. The T.A. was however, dismissed for non prosecution vide order dated 17.4.90. It was also provided in the order that the interim order granted bythe Hon. High Court vide order dated 3.6.82 is vacated. Subsequent thereto, on application by the applicant, by order dated 3.8.85, the Tribunal recalled the order dated 17.4.90 and restored the case to its original number. By this order, the Tribunal stayed the establishment order dated 1.5.95 which had been passed bythe respondents consequent to dismissal of the O.A. After completion of the pleadings, the O.A. has come up for hearing on merits.
- 3. The main submission of the learned counsel for the applicant is that the order of reversion has been passed bythe respondents without affording any opportunity of hearing and consequently, a settled position has been unsettled bytheimpugned order bythe respondents.



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4. Heard the learned counsel for the parties. documents on record show that when the seniority of the applicant was fixed in the grade of Sub Inspector, he was initially placed at serial No. 216. The representation of the applicant was allowed vide Annexure A-3 dated 4th August, 76 and the applicant was placed between serial no. 100 and 101 i.e. between Shri V.G. Pandey and Shri Motilal. This seniority was given to the applicant in the grade of Sub Inspector w.e.f. 21.12.63. Keeping that seniority in view, the applicant was promoted to officiate as Inspector against the existing regular temporary vacancy by order dated 26.12.1977 (Annexure -4 to the O.A.). This order shows that the applicant was appointed on regular basis w.e.f. 10.1.1977. After the order Annexure-4 was issued, the impugned order was passed in 1982, and the applicant was reverted back to his original seniority in the grade of Sub Inspector at serial No. 216. The applicant was not afforded any opportunity of hearing. Thus, the principle of audi alteram partem has not been observed. In the case of Basudeo Tewary vs. Sido Kanhu University and others reported in (1998) 9 SCC 194, even in the case where the appointment itself was found illegal, the termination of service without affording an opportunity of hearig was held not valid. In the cited case, the apex court held as below:

> "The law is settled that non arbitrariness is an essential facet of Article 14 pervading the entire realm of State action governed by Article 14. It has come to be established, as a further corollary, that the audi alteram partem facet of natural justice is also a requirement of Article 14, for natural justice is the antithesis of arbitrariness. In the sphere of public employment, it is well settled that any action taken by the employer against an employee must be fair, just and reasonable which are the components of fair treatment. The conferment of absolute power to terminate the services of an employee is an antithesis to fair, just and reasonable treatment."

> > 1

- 5. In O.A. 800/93 Inre Uma Shankar Nirmal and others vs. Union of India and others decided by this Tribunal on 9.3.2000 following the decision in the case of Shrawan Kumar Jha and others vs. State of Bihar reported in 1991 (Suppl) 1, SCC 330 and Shivji Ray vs. Union of India and others reported in (1989) 10, A.T.C. 439, this Bench of the Tribunal quashed the impugned order by which the selection was cancelled and the applicant therein was reverted, as showcause had not been given to the applicant therein before the impugned order was passed.
- 6. In view of the above, the impugned order dated 26.5.82 re-fixing the seniority of the applicant and reverting him from the grade of Inspector to the grade of Sub Inspector in pursuance of the impugned order is quashed. The O.A. is allowed accordingly. Costs easy.

MEMBER(A)

MEMBERR(J)

Lucknow dated: 16.01.0(

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# GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

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In the Hon'ble High Court of Jud-icature at Allahabad Sitting at Lucknow.

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in

Writ Patition No.

2670

Mohd. Naseem.

Petitioner

**WERSUS** 

Union of India. and others.

Opposite Parties.

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	cotics Commissioner, Chazipur.	
4. <u>An</u>	nexure - 2: True copy of the letter	15 - 16
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	letter of the Asstt.Commandant	
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5. <u>An</u>	nexure - 3. True copy of the Establish	n- 17 - 18
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7 • An	nexure-5 True copy of the letter	22
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8 . <u>An</u>	nexure-6: True copy of the letter	22

of appreciation dated 29.12.1976

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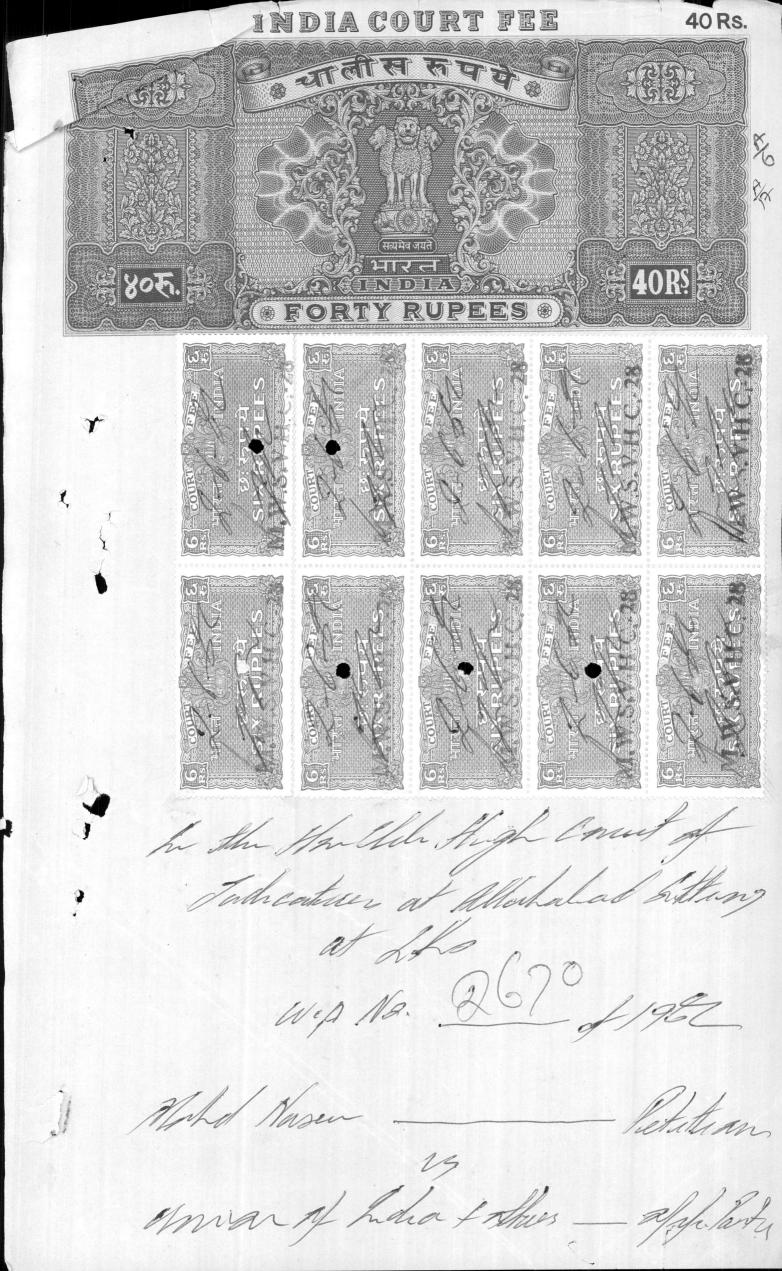
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Sl.no	. C.	ontents	Pages
9.	Anne xu re-	7: True copy of the letter of appreciation deted 29.10.77 given to the petitioner.	24
10.	Anne xu re- 8	Order, in origi_nal,dated  26. 5. 1982 reverting the	25
11.	Annexure-9	petitioner from the post of Inspector to Sub-Inspector.  : Relevant copy of extract	26 - 27
		of the draft seniority list of Inspectors as on 1.1.+97	
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13.		Stay Application.	

Nated Lucknow.

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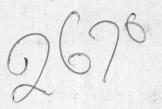
( Z. Jilani ),
Advocate,
Counsel for the Petitioner.



Sitting at Lucknow.

Writ Petition No.

of 1982



Mohd. Naseem, aged about 40 years,

Son of late Mohd. Haleem,

Resident of Mohalla Rasoolpur, Bara Banki City,

Bara Banki.

Petitioner

#### V\_e\_r\_s\_u\_s

- 1. Union of India, through the Secretary to Government, Ministry of Finance, New Delhi.
- 2. Central Board of Excise and Customs, New Delhi, through its Secretary.
- 3. The Narcotics Commissioner of India,
  19, The Mall, Morar,
  Gwalior 6 ( M.P.).
- 4. Assistant Narcotics Commissioner (Headquarters),
  Government of India, Central Bureau of
  Narcotics, 19, The Mall, Morar,
  Gwalior 6 ( M.P.).
- 5. Bri B.S. Jain, Inspector (Preventive),
  c/o Deputy Narcotics Commissioner,
  Kota (Rajasthan).
  Opposite Parties.

Writ Petition under Article 226 of the Constitution of India;

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To

The Hon'ble the Chief Justice and
His Companion Judges of the
Hon'ble High Court of Judicature at Allahabad
Sitting at Lucknow.

The petitioner above named begs to submit as under:

- Inspector (Factory Guard) with effect from 21st
  December, 1963 in the Department of Narcotics
  under the Ministry of Finance, Government of India
  the initial basic pay of which post started from
  Rs. 110/- with allowances.
- 2. That the said post of Sub-Inspector(Preventive)
  which also falls in the Department of Narcotics
  also started with the initial basic pay of Rs.110/with allowances; and as such when the post of SubInspector (Factory Gard) was abolished in 1970,
  the petitioner was posted as Sub-Inspector
  (Preventive) by order of the Deputy Narcotics
  Commissioner dated 26th April, 1971. True copy of
  the said order of the Deputy Narcotics Commissioner,
  Ghazipur, dated 26th April, 1971 is filed herewith
  as Annexure 1 to this writ petition.

That thereafter the Assistant Commandant, Central Industrial Security Force by his letter dated 15th July, 1976, addressed to the Deputy Narcotics Commissioner, Ghazipur, informed that the before



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paties paux for and is allowed two weeks tue tifle a Cotte Afridant of a Case of sold and and Conts-offidant is commented fled leavel land for the petitioner way file reforde effedant hilm ne week.

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the petitioner's case could be finalised for absorption in the Central Industrial Security

Force, he was posted in the Preventive Department and the said letter of the Assistant Commandant dated 15th July, 1976 was forwarded to the Narcotics Commissioner, Gwalior, by the Deputy Narcotics Commissioner, Ghazipur for orders.

True copy of the said letter dated 18th July, 1976 of the Deputy Narcotics Commissioner, Ghazipur, alongwith the copy of the letter of the Assistant Commandant dated 15th July, 1976, is filed herewith as Annexure - 2.

That it is relevant to mention here that after his posting in the Preventive Department as Sub-Inspector, a combined All-India Seniority List of the Sub-Inspector Grade as on 6th June, 1975 was issued in 1975, and in this list the petitioner's name was shown at serial No. 216 by giving his date of appointment in the grade of Sub-Inspector as 3rd August, 1971. As the petitioner felt aggrieved from his placement at serial no. 216 and from the wrong mention of his date of appointment in the grade of Sub-Inspector, he had represented against the same to the Narcotics Commissioner, Gwalior ( Opposite party no. 3 ) on 28th May, 1974, praying therein that the petitioner be given his seniority from 21st December, 1963 as there was no break in his service from 21st December, 1963 on which date he

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was appointed as Sub-Inspector (Factory Guard), which post for all purposes was identical to the post of Sub-Inspector (Preventive). Thereafter several reminders were given by the petitioner to the opposite party no. 3 for disposing of his representation at the earliest and even the Deputy Narcotics Commissioner in his letter dated 18th July, 1976, referred to above, had also referred to the aforesaid representation of the petitioner dated 28. 5. 1974.

5: That the aforesaid representation of the petitioner regarding his seniority was ultimately decided by the Narcotics Commissioner in favour of the petitioner and the petitioner was informed by Establishment Order No. 55 / 76 dated 4th August, 1976 by the Assistant Narcotics Commissioner (Headquarters) that the Narcotics Commissioner of India had been pleased to order that the petitioner may be allowed to count his seniority in the grade of Sub-Inspector with effect from 21st December, 1963. This Establishment Order of the opposite party no. 4 was communicated to the petitioner by letter dated 17th August, 1976 sent by the Administrative Officer of the office of the Deputy Narcotics Commissioner, Ghazipur. True copy of the said Establishment Order No. 55/76



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dated 4th August, 1976, is filed herewith as Annexure - 3.

- Narcotics Commissioner, the petitioner's seniority was changed and accordingly when the new draft seniority list of the Sub-Inspector was issued in 1979, the petitioner's name was shown at serial No. 50. Similarly in the draft seniority list of Sub-Inspectors as on 1. 1. 1980, the petitioner's name was shown at serial no. 51 and in the seniority list of Sub-Inspectors as on 1. 1. 1981, the petitioner's name was shown at serial no. 29.
  - That in 1976 the petitioner was appointed to officiate on ad hoc basis and subject to ratification by the Departmental Promotion Committee as subInspector ( 0. G. ), vide Order No. 69 dated 30th
    September, 1976. This order was followed by another order dated 26th December, 1977, by which the petitioner and some other persons including one Sri
    D.S. Jain were appointed to officiate in the grade of Inspector against existing regular temporary vacancies and it was further ordered therein that his qualifying service in the grade of sub-Inspector shall count from 10th January, 1977. True copy of the said order dated 26th December, 1977 is filed herewith as Annexure- 4.



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- 8: That thereafter the petitioner remained working on the post of Inspector and his services had remained all along satisfactory and the same were even appreciated by his superiors off and on.
- 9. That the petitioner's services were appreciated by Deputy Narcotics Commissioner in his several letters and in this respect true copies of the appreciation letters dated 11th February, 1975, 29th December, 1976 and 29th October, 1977 are filed herewith as Annexures 5, 6 and 7 respectively.
- the petitioner was served with an order dated 26th May, 1982 sent by the opposite party no. 4 informing the petitioner that by some order of the opposite party no. 2, the seniority position of the petitioner in the grade of Sub-Inspector had been again fixed at the same place where it was shown in the seniority list issued in 1975 and consequent upon the revision of his seniority, the petitioner was reverted from the grade of Inspector to the grade of Sub-Inspector. The said order dated 26th May, 1982 is filed herewith as Annexure 8, in original, to this writ petition.
  - 11. That the aforesaid change in the seniority list has been done without any intimation to the petitioner





and without giving him any opportunity of being heard. The petitioner was never informed by any of the opposite parties that the matter of his seniority was being reconsidered or that there was any representation against the fixation of his seniority.

- 12. That the petitioner was not even sent copy of any representation which might have been submitted against the petitioner and upto this time he is totally unaware about the facts and circumstances which have led to the change of his seniority by the aforesaid order of the Board referred to in the petitioner's reversion order mentioned above.
- 13. That the petitioner's reversion from the post of Inspector to the post of Sub-Inspector is not only based on illegal change of seniority but is also arbitrary and discriminatory in as much as several persons junior than the petitioner including Sri D.S. Jain (opposite party no. 5 ) have been retained in service as Inspector while the petitioner has bren reverted to the post of Sub Inspector although the petitioner's service record is quite clean and unblemished. The draft seniority list of Inspectors as on 1.1.1978 shows 143 persons on the cadre of Inspectors and the petitioner's place in that list was shown at sl.no. 140 while the draft seniority list of Inspectors as on 1.1.1980 shows 130 persons on the cadre of Inspectors and the petitioner was shown at sl.no.112 in the said list. Relevant extract of the said draft seniority list of Inspectors as on 1.1.80 from sl.no. 112 to 130 is filed herewith as annexure - 9.

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14. That the petitioner's reversion being based on the

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thenge of seniority without affording any opportunity
of hearing to the petitioner is arbitrary and
violative of the principles of natural justice (and
is also hit by Articles 14 and 16 of the Constitution
of India and on that account also the operation
of the impugned order (Annexure - 8 to this writ

Mataged and the same deserves to be be
petition) is liable to be set aside.)

- 15. That so far the petitioner has not handed over charge of his post as he was not even required to do so under the impugned order dated 26th May, 1982 and the petitioner is on leave with effect from 28th May, 1982.
- 16. That being aggrieved and having no other appropriate and alternate remedy, the petitioner begs to file this writ petition on the following amongst other -

# GROUNDS

- I Because the change of seniority of the petitioner
  has been done in an absolutely arbitrary and discriminatory manner and without giving any opportunity
  of hearing to the petitioner as also without giving
  any reason for the same.
- II Because the impugned order is violative of the principles of natural justice and is liable to be set aside to the same has been passed without even

111 informing the petitioner that any matter regarding

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the change of his seniority was under the consideration of the opposite parties! To 3.

- III. Because the impugned order is arbitrary and discriminatory and is violative of the rule of Fair Play.
- Because the impugned order is violative of Articles 14 and 16 of the Constitution of India and it is discriminatory even on this account that Shri D.S. Jain Opposite party no. 5, who Waljunior to the petitioner on the post of Inspector, have been retained in service while the petitioner has been reverted to the post of Sub-Inspector, while it is evident from the promotion order of the petitioner dated 26th December, 1977 that D.S. Jain (opposite party no. 5) had never remained as Sub-Inspector and he was only Upper Division Clerk when he was promoted to the said post of Inspector on 10. 1. 1977, and that is why he was placed below the petitioner even in the order of promotion as well as in the seniority list.

## PRAYER

It is, therefore, prayed that by means of a writ in the nature of certiorari or any other appropriate writ, order or direction, this Hon'ble Court may kindly be pleased to set aside and quash the impugned order

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dated 26th May 1982 issued by the opposite party no. 4 (Annexure - 8) and also the order of the opposite party no. 2 purported to have been issued by letter No. F.Noo A-23020/68/80-Ad.III.A dated 5. 5. 1982, by summoning the original of the same and by means of a writ in the nature of mandamus or any other appropriate, writ order or direction the opposite parties no. 1 to 4 be directed not to revert the petitioner to the post of Sub-Inspector; and such other appropriate order, writ or directions which may be deemed just and proper in the circumstances of the case may also be passed in favour of the petitioner and against the opposite parties and the writ petition be allowed with costs.

Dated Lucknow.

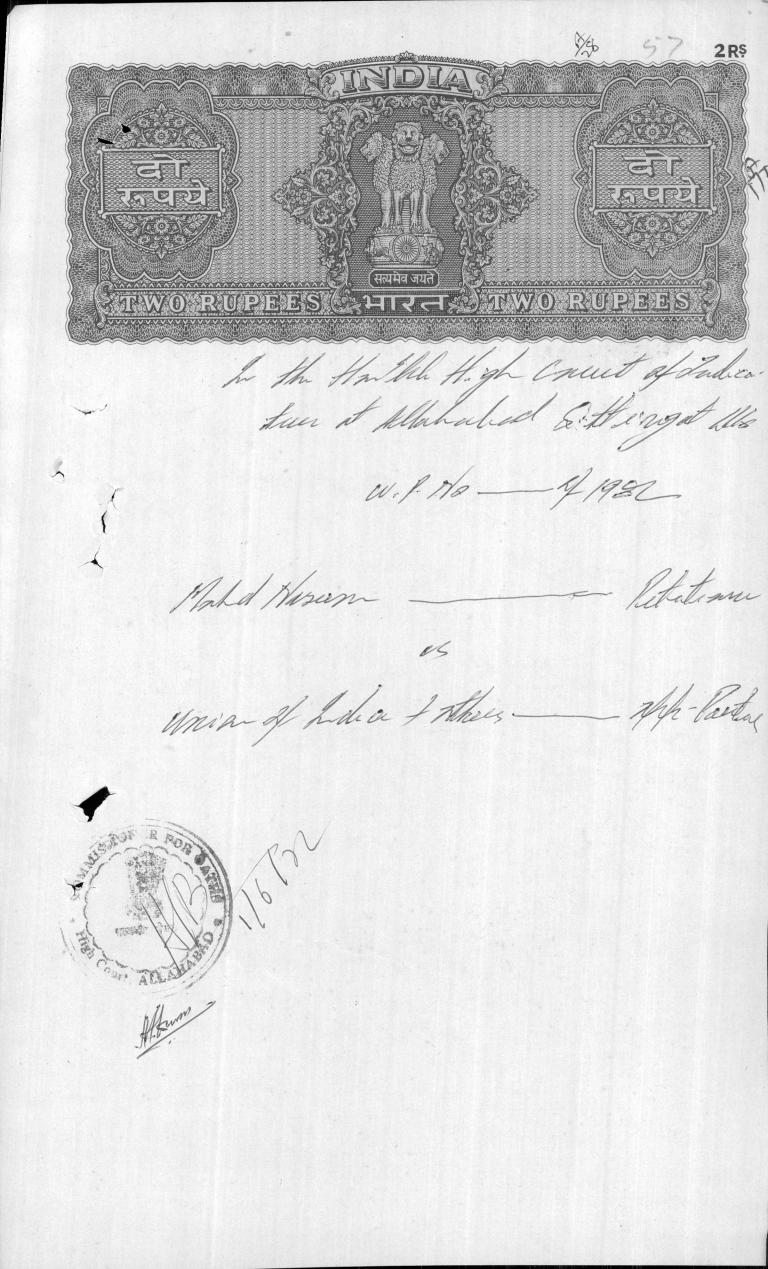
1st June, 1982.

( Z. Jilani ),
Advocate,
Counsel for the Petitioner.

Note: Certified that there is no defect in this writ petition.

( Z. Jilani ).
Advocate,

Counsel for the Petitioner :



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In the Hon'ble High Court of Judicature at Allahabad:
Sitting at Lucknow.

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in

Writ Petition No.

of 1982



Mohd. Naseem

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VERSUS

Union of India and others..

Opposite Parties.

#### Affidavit :

I, Mohd. Naseem, aged about 40 years, son of late Mohd. Haleem, resident of Mohalla Rascolpur, Bara Banki City, Bara Banki, the deponent, do hereby solemnly affirm and state on oath as under:

- 1. That the petitioner is the deponent in the above noted writ petition and as such he is fully conversant with the facts and circumstances of the case.
- 2. That the contents of paragraphs nos. 1 to 15 except the bracketted portion of paragraph 14 of the accompanying writ petition are true to my



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personal knowledge, and those of paragraph 16 as well as the bracketted portion of paragraph 14 of the same are believed by me to be true. No part of it is false and nothing material has been concealed. So help me God.

Signed and verified this affidavit this 1st day of June, 1982 at Lucknow.

Deponent.

# Verif ication

I, the deponent above named do hereby solemnly affirm and verify that the contents of paragraphs 1 and 2 of this affidavit are true to my personal knowledge. No part of it is false and mothing material has been concealed. So help me Caut.

Signed and verified this affidavit this 1st day of June, 1982 at Lucknow.

De ponent.

Room a perusal of papers and documents produced before me by the deponent, I am satisfied that the person making this affidavit and alleging himself to be Mohd. Maseem is the very person and he has signed the writ petition and



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the affidavit etc. in my presence.

Advocate,

High Court, Alahabad/Lucknow.



Solemnly affirmed before me on 1st June, 1982 at 5-15 a.m./p.m. by the deponent Mohd. Naseem who is identified by Shri Md- Sqeed Advocate, High Court, Allahabad/ Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out and explained by me to him.

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In the HUn'ble High Court of Judicature at Allahabad Sitting at Lucknow.

Annexure - 1
Writ Petition No. of 1982

Mohd. Naseem ..

Petitioner

Vs.

Union of India and others ...

Opposite Parties.

C.No. 3/8/71-Et.
Office of the Deputy Narcotics Commissioner
Ghazipur

Dated the 28th April 1971

#### OKDEK

Sri Mohd. Naseem, Sub-Inspector (Factory Guard)
of this Factory pending his appointment as Sub-Inspector
Preventive in the Narcotics Department, is deputed to
Mohania Check Post for check of vehicle or traffic passing
through the checkpost for detection of Contraband Narcotic
Drug. He should proceed to the post immediately.

sd/- U.N.Frasad
Deputy Narcotics Commissioner,
Ghazipur.

Copy forwarded for information and necessary action to :=

- 1. Shri Mohd. Naseem (Sub-Inspector Gy. Guard. He is directed to proceed to Mohania Check Post alongwith Sri Imam Bux Ziledar and check vehicle or traffic pending through the check post. He should submit his joining report to this office when he joins his duty there.
  - 2. Sri Imam Bux, Ziledar for information. He should join his duties at Mohania Check Post.
- 3. Sri D.B. Sharma, Preventive Inspector.
- 4. Superintendent (Preventive)
- 5. Inspector (Factory Guards).
- 6. Security Officer, CISF. Ghazipur. Sri Mohd. Naseem should be relieved immediately to join his new assignment
- 7. Order Book.

True Copy.

sd/- UN Prasad
Deputy Narcotics Commissioner,
Ghazipur.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALAHABAD:
Sitting at Lucknow.

Anneuxre No. 2

Writ Petitibn No. of 1982

Mohd. Naseem

Vs. Union of India and others.

C.No. 20/3/73-ET/
Office of the Deputy Narcotics Commissioner
Ghazipur.

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Dated the 18tj July 1987 1976

To

The Narcotics Commissioner, Gwalior.

Sir,

Subject: - Establishment - Sub-Inspector (Prev.)

Mohd. Naseem - Appointment of, as

seniority - Determination of 
Correspondence rega-rding.

Please refer to your letter F.No. 1(112)
Est t/74 dated the 21st May 1976 addressed to the
Inspector General of Central Industrial Security Force,
New Delhi and copy endorsed to this office on the
above subject.

2. In this connection I send herewith a copy
letter Case No. 1-12013/1/76/GOF/167 dated 15.7.76
received from the Assistant Commandant C.I.S.F.Ghazipur
which is self ezplanatory. It is requested that orders on
the representation dated 28.5.74 of Shri Mohd.Naseem, subInspector, when arrived at, may kindly be communicated to
this office.

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Yours faithfully, sd/- S.K.Ghoshal Deputy Narcotics Commissioner Ghazipur (Camp Gwalior).



ENCLOSURE TO Annexure
No. 2:

Case No. 1-12013/1176/GOF/167
Office of the Asstt.Commdt.CcI.S.F.

Dated 15.7.76

To

The Dy. N.C. Ghazipur.

Sir,

Sub: Case of Mohd. Naseem S.I. Govt. Opium Factory, Ghazipur.

It is informed you that Shri Mohd. Naseem

Ex. S.I. Govt. Opium Factory Gzp. Factory Gaurab,
opted for C.I.S.F. at the time of C.I.S.T. induction
in the undertaking. Before his case could be
finalised for his ansorption in the C.I.S.F. he
was withdrawn from the Factory Guards' Estt.
and posted out to Prev. Deptt. In this
connection the Dy. N.C. Govt. O.Factory Gzp letter
case No. 3/8/71/Estt. dated 26th April 1971 and
C.I.S.F. unit Govt. Opium and Alkaloid Works Gzp.
letter No.CISF/PNT/26/71 dt. 28 April 1971 are
attached herewith for your ready reference as
desired.

Yours faithfully, sd/- D.R. Lall. Asstt. Commdt.

True Copy.

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In the Hon'ble High Court of Judicature at Allahabad; Sitting at Lucknow;

> Annexure No. 3 Writ Petition No. of 1982.

Mohd. Naseem

Petitioner

Versus

Union of India and others .. Opposite parties.

F No. 1(112) Estt./74 Government of India. Central Burea of Marcotics, Office of the Narcotics Commissioner of India, 19, The Mall, Morar,

Gwalior - 6(M.P.)

Dated, the 4th August, 1976.

Establishment Order No.55/76.

The Narcotics Commissioner of India has been pleased to order that Shri Mohd. Naseem may be allowed to count his seniority in the grade of sub-Inspector, w.e.f. 21-12-1963, i.e., in between S/Shri V.G. Pandey and Moti Lal (Serial Numbers 100 and 101 of the Seniority list of Sub-Inspectors as on 6-6-1975).

> Assistant Narcotics Commissioner ( Headquarters)

Copy forwarded for information and necessary action

to:

- (1) The Deputy Narcotics Commissioner, Ghazipur(U.P.) With teference to his letter C.No.29/3/73-ET, dated 18-7-1976 (with 50 spare copies for all concerned).
- (20 The Deputy Narcotics Commissioner, Neemuch(M.P.) with 120 spare copies for all concerned).
- (3) The Deputy Narcotics Commissioner, Kota(Rajasthan) with 30 copies for all concerned).
- (4) Shri U.K. Verma, Inspector
- (5) Shri M.C. Vijay, Sub-Inspector.
- (6) Shri Dulare Lal, Sub-Inspector.
- (7) Shri R.C.Kaushil, Sub-Inspector [
- (8) The Confidential Branch.

Narcoitics

Commissioner's

Office,

Gwalior.

Sd/- S.P.Sharma,
Assistant Narcotics Commissioner,
( Headquartners)





In the Hon'ble High Court of Judicature at Allahabad: Sitting at Lucknow.

Annexure No.4

in

Writ Petition No. of 1982.

Mohd. Naseem

Petitioner

Versus

Union of India and others ..

.. Opposite parties.

F.No. 1(73) Estt/77/
Government of India,

Gentral Bureau of Narcotics,

Office of the Narcotics Commissioner of India

19, The Mall, Morar,

Gwalior -6 (M.P.)

Dated, the 26th December, 1977.

Establishment Order No.5 1/1977.

Division Clerks working as Inspectors (0.G.) on ad-hoc basis, are appointed to officiate until further orders, in the grade of Inspector (0.G) in the scale of Rs.

Rs.425-15-500-EB-15-560-20-700 against existing regular temporary vacancies w.e.f. the dates shown against each of them:

S.No. Name & Designation

Date from which appointed on regular basis.

17-5-1976

1. Shri P.L. Yadva(SC) S.I.

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2.	Shri Shama Rao, U.D.C.	19-5-1976
3.	Shri D.L. Gandhi, S.I.	21-5-1976
4.	Shri R.S. Verma, U.D.C.	28-5-1976
5.	Shri Radhey Raman Lal, S.I.	4-6-1976
6.	Shri Abdul Samad KhanU.D.C.	27-9-1976
7.	Shri V.C.Pandey, S.I.	15 -10 -1 97 6
8.	Shri Parasmal Hingod, U.D.C.	31-10-1976
9.	Shri Mohd. Naseem, S.I.	10-1-1977
10.	Shri D.S.Jain, U.D.G.	10 -1 - 1977
11.	Shri N.L.Billora (S.T.) S I.	13 -1 -1 97 7

2. All the above officers officiating in the grade of Inspector (0.G.) on ad-hoc basis may please note that the period for which they served on ad-hoc, appoint ments, will not count for seniority or for the purpose of computing the minimum qualifying service to become eligible for promotion to higher grades. Their qualifying service in the grade of Inspector (0.G.) shall count from the dates shown against each of them.

All the above officers may also please note that their seniority in the grade of Inspector (0.G.) shall be reckoned according to the penels drawn by the 1975-D.P.C.

Sd/-N.L.Srivastava, Assistant Narcotics Commission-er (Headquarters)

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- 3 -

copy forwarded for information and necessary action to :

- 1. The Deputy Narcotics Commissioner, Ghazipur/Neemuch/
  Kota (with spare copies meant for individual 
  concerned)
- 2. The General Manager, Government Opium & Alkaloid Works, Undertaking, Neemuch (m.P.) with spare copies meant for S/shri D.L.Gandhi and Parasml Hingod and their service Books).
- 3. Shri Radhey Baman Lal/Shri V.G. Pandey, Inspector (O.G.) Narcotics Commission er's Office, Gwalior.
  - 4. The Confl. Branch/Accounts Branch, Narcotics, Commissioner's office, Gwalior.

Copy for F.No.1(18) Est t/77.

Sd/- N.L.Srivastava,
Astt.Narcotics Commissioner(Hqrs)

Ma.

In the Hon'ble High Court of Judicature at Allahabad Sitting at Lucknow.

Annexure No. 3

1/1/

Writ Petition No.

of 1982

Mohd. Naseem .

Petitioner

Verysus

Union of India and others...

Opp. Parties.

C.No.10/1/75 CF.
Office of the Deputy Narcotics Commissioner,
Ghazipur dated the 11 February 1975

To

Shri Mohd. Naseem, S.I.
'A' Grade Cell Ghazipur.
Ghazipur.

I am happy to say that the Chairman has appreciated and the Narcotics Commissioner, Gwalior is pleased to congratulate you on your cooperation in the brilliant detection and seizure of a clandestine morphine laboratory alongwith opium and derivatives thereof at Ramapura, Varanzsi, on 14th January 1975.

sd/- S.K.Ghoshal Deputy Narcotics Commissioneer, Chazipur

True copy.

Altern

IN THE HON'BLE HIGH COURT OF JUDICATURE AT

Sitting at Lucknow.

Annexure No. 6

in

Writ Petition No.

of 1982

Mohd. Naseem ..

Petitioner

Vs.

Union of India and others.

Opp. Parties.

S.K. Ghoshal Deputy Narcotics Commissioner.

No. C.No. 1/34/76-Prev. Dated the 29th December, 1976

My dear Naseem,

Subject : Seizure of 0.950 Kgs. Opium derivative effected on 4.5.76 at Varanasi with clandestine laboratory - Convey of appreciation of -

I am pleased to convey my appreciation for the part played by you in the seizure of 0.950 Kg. of opium derivative at Varanasi on 4.9.76 from the possession of Ram Bilash and Rajpal.

I have ordered that a copy of this letter be placed in your CCR.

> Yours sincerely, sd/- S.K. Ghoshal.

Sri Mohd. Naseem. Preventive Inspector. C.P.C. Ghazipur.

Copy forwarded to the Confidential Branch of Dy. Narcoticis Commissioner'Office Ghazipur with the remarks that this appreciation letter be placed in the OR of Mohd. Naseem, Preventive In spector C.P.C. Chazipur.

Copy to the Superintendent (Executive) Ghazipur for information.

> SK Ghoshal. Dy. Narcotics Commissioner.

True Copy.





IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALL HABAD: Sitting at Lucknow.

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in

Writ Petition No. of 1982

Mohd. Naseem ..

Petitioner

Versus

Union of India and others. Opposite Parties.

S.K. Ghoshal. Deputy Narcotics Commissioner Ghazipur

D.O. C.No.1/13/77/Prev/ Dated the 29th October 1977

My dear Naseem,

Subject: Detection of 450 grammes of Powder at Mau-Issue of appreciation letter.

I am pleased to convey my appreciation for your role in the case of seizure of 450 grammes of Morphine at Mau District Azamgarh on 3.10.77 from the possession of Ram Ashrey Rai s/o Raghunath Rai R/o village Amrahat, M.S. Mau district Azamgarh.

With best wishes,

Yours sincerely, sd/-S.K.Ghoshal. 29.10.77

Shri Mohd. Naseem Preventive Inspector. C.P.C. Ghazipur.

True Copy.





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In the Hon'ble High Court of Judicature at Allahabad Sitting at Lucknow.

Annexure no. 8 in

Writ Petition No.

of 1982

Mohd. Naseem

Petitioner

Versus

Union of India and others.

Opposite Parties.

Confidential

F. No. 8(21) Et. 1/79 | >38 Government of India, Central Bureau of Narcotics, Office of the Narcotics Commissioner of India, 19, The Mall, Morar, Gwalior-6.

Dated, the 26/4, may, 1982.

Establishment Order No. 40 /1982

In pursuance of Central Board of Excise & Customs, New Delhi's letter F. No. A-23020/68/80-Ad. III-A dated 5.5.1982, the seniority position of Shri Mohd. Naseem, Inspector, in the grade of Sub-Inspector is fixed at his original place i.e. at S. No. 216 of the seniority list of Sub-Inspector as it stood on 6.6.1975 from S. No. 100 A. Consequent upon the revision in his seniority position and in view of Board's direction contained in their letter referred to above, Shri Naseem is hereby reverted from the grade of Inspector to the grade of Sub-Inspector.

These orders shall take effect from the date of issue of these orders.

gours Book.

(M. L. Beri) 25.5.82

Asstt. Narcotics Commissioner (Hqrs)

Shri Mohd. Naseem

In spector,

Trans through: D.O.O. Barabanki-I Dn.

In the Hon'ble High Court of Judicature at Allahabad: Sitting at Lucknow.

Annexure No. 9

, in

Writ Petition No. of 1982

Mohd. Naseem

Petitioner

Versus

Union of India and others.

Opposite Parties.

Narcotics Department : Draft seniority of Inspectors as on

1-1-1980 : Scale Rs.425-15-500-EB-

EB-15-560-20-700.

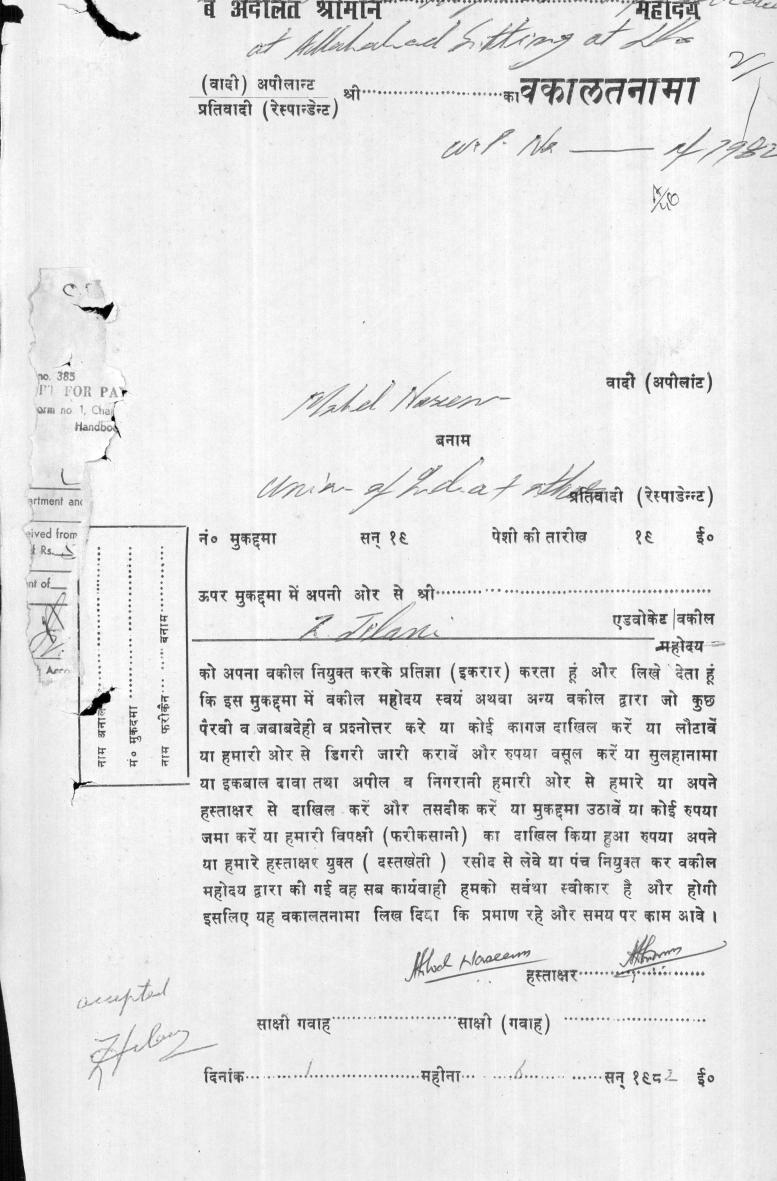
	no. Names.	post pre	pay	of birth		Date of appoint ment to the grade	Date of confir- mation in the grade.	Remarks
	<b>2</b> 2	3	4	5	6 .	7	8	9
	s/sri #.1.G.R. Malav	w. 800/-	7.7.79	14.7.26	25.8.47	12.12.56	1.10.66	Of fg.as
	3000		x	x	XX XX	xx		7.7.79
	12.Mello Nas	1四月		1-3-43	21-12/63	10 -1 -77	15-10-76	-
0	113. 13. Jai	n. 485/-	1.12.79	5.2.42	1.1.62	10.1.77	24.12.75	
19	74. S.D.Sh				7.11.78	7.11.78	-	-
	115. N.A. BILL	6ra 470/- T)	1.1.80 2	2.3.31	10.8.51	13 .1.77	27.9.76	
	116. S.S. Yad	av 500/-	1.1.79 1	.4.39	16.3.60	15.7.74	-	-
	117.D.Kathpa	lia 425/-	20.1.79 2	1.12.54	20.1.79	20. 1.79	9 -	-
	118, A. N. Choud	d hary 485/-	1.1.80 1	0.7.37	1.11.60	2.1.76	-	-
	119. S.D. Gup	ta 500/-	1.12.78 1	.7.28	1.10.48	15.12.75	-	
	120. S.C. Sarka (SØ)	er 440/-	1.12.79 1	0.1.48	30.12.78	30.12.78	-	-
	121 Sukh Pal Singh.	485/-	1.12.792	4.8.44	28.3.64	20. 12.75		
	6//							

1	2	3						-
			4		6	7	8	9
122.	William Pete:	r 470/-	- 1. 5. 7	9 13. 9.39	16.2.60	17.5.76	* - 🖔	5-
123.	Depankar Banerjee	425/-	30.8.79	29.4.56	30.8.79	30.8.79	-	-
134	U.K. Verma.	500/-	1.7.78	15.12.44	30.1.64	13.7.73	* -	-
125	. S.K. Joshi	-	•	31-1-41	20.3.60	21.5 .76	* -	-
126	Direct	-	-					
127.	B.D.Pande y.	470/-	1.5.79	20.8.38	15.11.60	19.5.76*	-	-
128	N.L. Sharma.	470/-	1.10.79	2.7.40	22.10.60	30.10.76*	-	-
129	Direct	-	-					
130.	H.C.Chauman	470/-	1.5.79	17.11.43 2	8.11.62	19.5.76 *	-	-

\* The exact date of regularisation of ad hoc appointment in the grade of Inspectors in will be decided in due course.

True relevant Extract.

Affens



In the Hon'ble High Court of Judicature at Allahabad

Sitting at Lucknow.

Civil Misc. Application No.

(W) of 1982

in

Writ Petition No. of 1982.

Mohd. Naseem, aged about 40 years,
son of late Mohd. Haleem,
Resident of Mohalla Rasoolpur, Bara Banki City,
Bara Banki.

nt of

Versus

Petitioner Applicant

- 1. Union of India, through the Secretary to Government, Ministry of Finance, New Delhi.
- Central Board of Excise and Customs,
   New Delhi, through its Secretary.
- 3. The Narcotics Commissioner of India,19, The Mall, Morar,Gwalior 6 (M.P.)
- 4. Assistant Narcotics Commissioner (Headquarters),
  Government of India, Central Bureau of
  Narcotics, 19, The Mall, Morar,
  Gwalior-6 (M.P.)
  Opposite Parties;
  - 5. Sri D.S.Jain, Inspector (Preventive)
    c/o Deputy Narcotics Commissioner,
    Kota (Rajasthan

.. Opposite Parties.

Stay Application

Hon. S. Saghin Ahmad, J.

For orders see my order of date passed on the passed on the passed on the passed on 3.6.1982

Hu KN MJ.:

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was petition:

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The petitioner-applicant above named begs to submit as under : -

That in view of the facts and circumstances stated in the accompanying aff writ petition duly supported by an affidavit, it is prayed that the implementation and operation of the impugned order dated No. F.No.8(21) Et. 1/79/738 dated 26th May, 1982 issued by the opposite party no. 4 ( vide Annexure- 8 to the writ petition ) may kindly be ordered to remain stayed during the pendency of this writ petition and an ad interim order to the same effect may also kindly be passed meanwhile.

. Jilani )

Advocate,

- Applicant.

Dated Lucknow

1 -6-1982.

Counsel for the Petitioner-

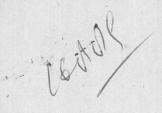
1/2

In the Hon'ble High Court of Judicature at Allahabad,

Lucknow Bench, Lucknow.

Civil Misc. Application No.

of 1982





Inre:
Writ Petition No. 2670 of 1982

Mohammad Naseem

.... Petitioner

Versus

Union of India & Others

.... Opp. Parties.

## Union Of India & Others ... Opp. Parties - Applicants

Application for condonation of delay in filing short counter affidavit on behalf of Opposite Parties 1 to 4 opposing admission and stay.

The above named applicants respectfully submit as under :-

- 1. That a copy of the accompanying short counter affidavit was served on counsel for the petitioners on July 27, 1982. However, due to some inadvertence on the part of the office of the standing counsel the original short counter affidavit was not filed in this Hon'ble Court.
- 2. That since a copy of the accompanying short counter affidavit was served on the Counsel for the Petitioner, the rejoinder affidavit to this short counter affidavit has been filed on behalf of the petitioners and a copy of the same has been received by us on 2.8.1982.

Sal.

That there was a change over of the Standing Counsels for the Central Govt. on Oct. 1, 1982 and consequently there was a transfer of case files from the out-going standing counsels to the incoming standing Counsels and then there was interse distribution of case files between the present Senior Standing Counsel and the Additional Standing Counsel.

That the above inadvertence of not filing the accompanying short counter affidavit in this Hon'ble Court was detected only yesterday during the courte of the scrutiny of the pending case files.

#### Prayer

WHEREFORE it is prayed that the delay in filing of accompanying short counter affidavit may kindly be condoned and the same may be taken on record.

Dated: November / 9, 1982.

12-11-82

(D.S. RANDHAWA) Senior Standing Counsel, Central Government Counsel for the Applicants.

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In the How hel High Court of grelicature at Allaha les helonor Berch Lugar

wd. 2670 g19 D2

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Union of India \_\_\_\_\_ off Porlis

Appident



In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.



Writ Petition No. 2670 of 1982.

Mohammad Naseem.

-- Petitioner.

Versus

Union of India and others. ---

Opposite Parties.

Short Counter Affidavit on behalf of opposite parties 1 to 4 opposing admission and stay.

D. Davers. 26.7.82.

- I, D. Saxena, aged about 40 years, daughter of Shri H.C. Saxena, "ivisional Opium Officer, Lucknow, do hereby solemnly affirm and state as under:-
- 1. That the deponent is Divisional Opium Officer, Lucknow and is fully conversant with the facts deposed to hereunder:
- 2. That the petitioner was appointed and was working as Sub Inspector (Factory Guard) Government Opium and Alkaloid Factory, Ghazipur.
  - 3. That the Sub Inspector (Preventive) and



May 8/2 5

the Sub Inspector (Factory Guard) have been two different cadres. The scale of pay of Sub Inspector (Factory Guards) was R.110-3-131 whereas the scale of pay of Sub Inspector (Preventive) is 110-4-150-EB-4-170-5-180 and nature of duties of the two posts has also been different. Sub Inspector (Factory Guards) had only to look after the safety and security of the factory whereas the Sub Inspectors (preventive) have been raiding and checking the smuggling of contraband goods. In viewof the above facts, it is not correct that the above two posts are comparable or equivalent posts either on the basis of scale of pay or on the basis of nature of duties.

4. That in 1970 security arrangements of
Government opium Factory were re-organised and the
responsibility of the security arrangements was
transferred to Central Industrial Security Force. As
a result of the said re-organisation the staff of factory
guards w-as rendered surplus. However, it was decided
that those whose services were required by the Central
Industrial Security Force may be transferred to that
organisation, if they are willing and opt for the
same. The remaining surplus personnel were to be
considered for employment against the vacancies, if any,
in the existing Central Bureau of Narcotics in comparable
grades.

5. That before thepetitioner could be considered for absorption in the Central Industrial Security Force he was absorbed in the Narcotics Departmentas Sub Inspector (Preventive) by order dated 31.7.71 passed by the Deputy Narctoics Commissioner. A true copy of the order dated 31.7.71 is filed herewith as Annexure A-1

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\* 1 2 × 3.

to this counter affidavit.

6. That in the seniority list of Sub Inspectors (Preventive) the petitioner was placed at serial no.216 counting his seniority w.e.f. the date of his joining i.e., 3.8.71 after he was absorbed as Sub Inspector (Preventive) by means of order dated 31.7.1971.

7. That the petitioner represented for counting his seniority from 1963 when he was appointed as Sub Inspector (Factory Guard). This request of the petitioner was acceded to by the Narcotics Commissioner by order dated 5.8.76, a true copy of the said order has been filed as Annexure 3 to thewrit petition, but the date has been wrongly typed as 4th August 1976.

8. That on thebasis of thesenoirity fixed under orders (Annexure 3) the case of the petitioner was considered for ad-hoc promotion and he was promoted to officiate as Inspector by order dated 26.12.1977 a true copy of which has been filed by the petitioner as Annexure 4 to thewrit petition.

9. That on representation being made by

Sri M.C. Vijay question of seniority was considered

by the Central Board of Excise and Customs it was

pointed out that absorption of the petitioner in

the Narcotics Department and the benefit of which was

given to him reckoning his seniority in the grade

of Sub Inspector (Preventive) w.e.f. 1963 when he was

appointed as Sub Inspector (Factory Guard) was not

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\* 7 7 4.

correct. On considering the whole position the Central Board of Excise and Custom, passed an order dated 5.5.1982 that the seniority was wrongly assigned to Sri Naseem in the grade of Sub Inspector (Preventive) and he was reverted back at serial no.216 in the seniority list. True copy of theorder passed by the Central Board of Excise and Customs is being filed as Annexure A-2 to this counter affidavit.

10. That as a consequence of the order passed by the Central Board Excise and Customs, the impugned order annexure 8 to thewrit petition was passed reverting the petitioner to the post of Sub Inspector (Preventive).

11. That the order Annexure 8 reverting the petitioner to thepost of Sub Inspector(Preventive) makes it clear that the order was to take effect from the date of theimpugned order which was received by the petitioner on 27.5.1982. A true copy of thereceipt given by the petitioner in tocken of having received the impugned order is being filed herewith as AnnexureA3 to this counter affidavit.

petitioner proceeded on casual leave from 28.5.82 to 2.6.82. The leave was extended on medical grounds upto 15.6.82. However, on obtaining the stay order from this Hon'ble Court the petitioner joined on 8.6.82 after furnishing medical fitness certificate.

13. That the deponent is advised to state that the

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order of reversion became effective on 27.5.82 hence the the interim order of stay granted by this Hon'ble Court is infructuous.

14. That the deponent is advised to state that the reversion of the petitioner from the officiating postto his substantive post does not result incevil consequences, hence the writ petition is not maintainable as it does not amount to reduction in has taken place from the officiating post as a result for correction of mistake in fixing the seniority of the petitioner.

D. Dayers-26.7, R. Lucknow Dated July 26, 1982.

Deponent.

I, the abovenamed deponent, do hereby verify that the contents of paragraph 1 of this counter affidavit are true to my own knowledge, those of paras 2 to 12 are true to my information derived from the records and those of paragraphs 13 and 14 are based on legal advice. No part of itis false and nothing material has been concealed, so help me God.

Lucknow Dated
July 26, 1982.

D. Donald.

Deponent.

I identify the deponent who has signed beforeme.

Clerk of Sri Brijesh Kumar.

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In the Hon'bleHigh Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. 2670 of 1982

Mohd. Naseem.

-- Petitioner.

Versus

Union of India and others.

Opp.Parties.

Annexure No. A-1

C. No. 3/8/71-Et.

Dated 31.7.71.

### ORDER

Consequent upon the post of Sub Inspector (Fy.Guard) brought under reduction, vide establishment order No. 46/1971 of 19.5.71, Sri Mohd. Naseem Sub Inspector (Fy. Guard) in the grade of R.110-3-131 who has been rendered surplus is absorbed againstone of the vacant posts of Sub Inspector in the grade of R.110-4-150-EB-4-170-5-180 w.e.f. the date he takesover charge of the post. He is posted in the ('A' grade Preventive Cell at Ghazipur.

Sd. UN Prasad
Deputy Narcotics Commissioner.

Good forwarded for information and necessary action to:

Sri Mohd. Naseem, Sub Inspector (Fy.Guard). He should seport for duty to the Superintendent Preventive at Ghazipur immediately.

- 2. The Manager, Govt Opium and Alk Works Ghazipur
- 3. The Superintendent (Preventive)
- 4. The Bill Clerk.
- 5. Copy for section order book.

Sd. U.N.Prasad
Deputy Narcotics Commissioner.

J. Dans 9. 26-7-82-

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No. 2670 of 1982.

Mohd. Naseem

Petitioner.

Versus

Union of India and others.

Opp.Parties.

## ANNEXURE No. A-2.

S.No. 17 CONFIDENTIAL IMMEDIATE -25-

F.No.A.23020/68/80-AD III A GOVERNMENT OF INDIA CENTRAL BOARD OF EXCISE AND CUSTOMS.

To

New Delhi, the5th May 1982.

Shri M.M. Bhatnagar, Narcotics Commissioner of India, Gwalior.

Subject:

Seniority - Fixation of -Representation from Shri M.C. Vijay, Sub Inspector against the seniority assigned to Mohd. Naseem, Sub Inspector.

Sir,

Please refer to the correspendence resting with your letter F, No.8(21) Et. I/79/4229 dated the 23rd March 1982 on the above subject:

Shri M.C. Vijay was appointed as Sub Inspector with effect from 2.12.1965 in the pay scale of Rs. 110-180 in the Narcotics Departmentand was confirmed as such with effect from 1.10.1971. Shri Mohd. Naseem was appointed as Sub Inspector (Factory Guard) w.e.f. 21.12.1963 in the pay scale of R.110-131 in

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the Government Opium Factory, Ghazipur. In 1970
it was decided to transfer the security arrangements
of Government Opium facts Alkaleid Works Undertaking
Ghazipur to the Central Industrial Security Force. It was
also decided that the Watch and Ward Estt. if not taken
over by the CISF, be absorbed in alternative posts of
Narcotics Department. However, beforethe case of Shri
Naseem for his absorption in the CISF could be finalised,
he was withdrawan from the Factory Guard Estt. and
posted to the Preventive side of the Department as Sub Inspector (Preventive) in the pay secale of R.110-180
w.e.f. 3.8.1971. As Shri Vijay has been appointed as
Sub Inspector w.e.f. 2.12.1965, his position in the
seniority list was at 108 whereas that of Shri Naseem
at 216.

hri Naseem regarding fixation of his seniority w.e.f.

21.12.1963 his name was placed in theseniority list of

"ub Inspector in between S.Nos. 100 and 101 Shri Vijay
has represented on the following points:-

- (ii) against theseniority assigned to Shri Naseem with effect from 21.12.1963.
- (ii) withdrawal of Shri Naseem's promotion as Inspector with effect from 15.10.1976, and
- (iii) his own promotion as Inspector w.e.f. 15.10.76.

The action of the Narcotics Department in withdrawing thri Naseem from the factory guard Estt. and posting him as Sub Inspector (Preventive) in the higher pay scale was not correct. The decision taken in this regard was to absorb the surplus Sub-Inspectors (Factory Guard) and certain other categories of staff in comparable posts. The matter has been examined on sonsultation with the Departmental of Personnel and Administrative Reforms and it we has been decided that the wrong action taken by the

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Narcotics Departmentin absorbing Shri Naseem in a post carrying a higher scale of pay and also the fact that such deployment should have not have disturbed the seniority of the persons concerned, the fellowing action may be taken urgently:-

- (a) Set aside the Narcotics Commissioner's orders assigning wrong seniority to Shri Naxeem in the grade of Sub Inspectors.
- (b) assign seniority to Shri Naseem status que-ante i.e., Back to original S.No.216, and
- (c) consider the case of Shri Vijay for promotion as Inspector w.e.f. 15.10.76 by reverting Shri Naseem immediately from thegrade of Inspector to that of Sub Inspector, provided shri Vijay is otherwise eligible and suitable for such promotion.

4. The findings of the D.P.C. in respect of Shri Vijay may be forwarded to the Beard's Office for final orders on his representation.

5. Receipt of this letter may please be acknowledge.

Yours faithfully,

Sd. RamDass Under Secretary.

T. C. D. Doxere. 26.7. Ps.



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In the Hen'ble High Court of Judicature at Allahabad,
Lucknew Bench, Lucknew.

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Writ Petition No. 2670 of 1982.

Mehd. Naseem.

Petitioner.

Versus

Union of India and others.

Opp.Parties.

## Annexure No. A3

Received letter No.F.No.8(21) Et.1/79/738

dated 26.5.1982 (Establishment Order No.40/1982) from
the Assistant Narcotics Commissioner (Hqrs) Gwalior
through the District Opium Officer, Bara Banki-I Division
today the 27th May 1982 (afternooms.

Sd. Mehd. Naseen 27.5.82
Inspector
Office of the District Opium
Officer Barabanki-I Dn.

Received

D. Dayera 26.7-82-



he the thirthe thing at the Wel. Na. 26 70 of 1982 Mahd Naseem \_\_ letetimer : 549.) Union of fich a fathers 3/8/32 Im filling sujainder affelt to the short Counter affect filed En behalf of sprent fruits Mas. 1 tal approved the admission and Stuy. Suplicate has been Served on apparette fuertes Council. Which may he hipt an execute It is fulled Within time. Mos letitima) Ruted 3-8-82

5/5/

In the Hon'ble High Court of Judicature at Allahabad
Sitting at Lucknow.

Rejoinder Affi davit

in

Writ Petition No. 2670 of 1982



Po

Mohammad Maseem ..

Versus

Union of India and others ..

Opposite Parties.

Rejoinder Affidavit to the short counter affidavit filed on behalf of opposite parties nos. 1 to 4 opposing the admission and stay.

I, Mohd. Maseem, aged about 40 years, son of late Mohd. Haleem, resident of Mohalla Rascolpur, Bara Banki City, Bara Banki, the deponent, do hereby solemnly affirm and state on oath as under L.

1. That the deponent is the petitioner in the above noted writ petition and as such he is fully conversant with the facts and circumstances of the case.

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2: That the deponent has gone through the said short counter affidavit dated 26th July, 1982 filed on behalf of opposite parties nos. 1 to 4 opposing the admission of the writ petition and stay, hereinafter referred to as the 'counter affidavit' and has understood the contents thereof well.

3. That the contents of paragraph 3 of the counter affidavit are denied as stated . As regards the 2/Sub-Y scale of pay of/Inspector (Factory Guard ) it is s\_ubmitted that in addition to the salary the Sub-Inspector ( Factory Guard ) was entitled to get rent-free accommodation or standard rent at the rate of Rs.25/. per month apart from free water and free electricity upto Rs.5/ - and Rs.10/- per month respectively. As such the emoluments of the Sub-Inspector ( Factory Guard ) used to be Rs.150/- per month from the very beginning as against the starting salary of Rs.110/- per month for the post of Sub-Inspector ( Preventive ). ~production> Furthermore, a reward of equivalent to one month's pay in a year used to be paid to all the Sub-Inspectors ( Factory Guard ) and by adding the same to the emoluments being to the Sub-Inspector ( Factory Guard ), their salary exceeded the salary payable to Sub-Inspector ( Preventive ). As such it is not correct to say that the above two posts were not comparable or equivalent

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posts.

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- 4: That the contents of paragraph 4 of the counter affidavit are also denied as stated. The petitioner's services were absorbed in the Preventive Department as is evident from Anne xures no.l and 2 and no option was ever taken from the petitioner and as such there was no occasion for his transfer to the Central Industrial Security Force.
- 5. That in reply to paragraphs 6 and 7 of the counter affidavit, the contents of paras 2 to 5 of the writ petition are maintained to be correct.
- 6. That the contents of paragraph 8 of the counter affidavit are denied as stated and inteply thereto it is submitted that the ad hoc promotion of the petitioner was made by order dated 11th September, 1976 and the same was regularised by order dated 26th December, 1977 (Annexure 4) True copy of the said order dated 11.9. 1976 is filed herewith as Annexure 10.

That the contents of paragraph 9 of the counter affidavit are also denied as stated. The petitioner was never informed about the said representation of Shri M.C. Vijai or about the pendency of the same before the Central Board of Excise & Customs. It is also not evident from the

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Mether paragraph under reply as to whether the said representation of Sri M.C. Vijai was preferred within time or not. The deponent is further advised to state that in any case he was entitled to be given an opportunity of hearing and showing cause against the proposed change of senioirity as well as reversion of the petitioner and specially so when he had even been confirmed on the post of Sub-Inspector ( Preventive ) by order dated 7. 1. 1977 and in this order also the name of Shri M.C. Vijai was mentioned below the name of the petitioner. True copy of the said confirmation order dated 7. 1. 1977 is filed herewith as Annexure - 11. ( As such the impugned order passed by the Central Board of Excise & Customs against the petitioner is absolutely null and void and the same is liable to be set aside.)

8: That the contents of paragraphs 10 to 12 of
the counter affidavit are also denied as stated.
The order of reversion was served upon the
petitioner in the afternoon of 27. 5. 1982
while the casual leave of the petitioner for
28. 5.1982 to 2. 6.1982 had already been
applied by the petitioner in the forenoon of
27.5.1982 and the same had even been sanctioned
prior to the service of the aforesaid reversion

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also not show taht the petitioner had either handed over charge of the post of Inspector (Preventive) or he was asked to do so by any of his superiors. On 8.6.1982 the petitioner had joined his duties and on recovery from illness and as such there was nothing wrong; in it. The petitioner has even to been fail full solery for the petitioner has a such there was fined full solery for the petitioner has even to fine and full solery for the petitioner has even to fine and full solery for the petitioner has a such there even fail full solery for the petitioner has a such there even for the counter affidavit are also denied as stated. The

counter affidavit are also denied as stated. The said reversion order could not become effective on 27.5.1982. As a matter of fact the said reversion order could not become effective on 70° 27.5.1982/ and thereafter. It is further submitted that the petitioner's reversion was totally unjustified and illegal. It is submitted that the petitioner could not be reverted on the 2 Sub post of/Inspector as his promotion to the post of Inspector was made in substantive pask capacity. The reversion of the petitioner, therefore, carries with it civil consequences. The said reversion having treen ordered without compliance of the procedure prescribed by law, the same is absolutely illegal and void.

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10. That in view of the above facts and circumstances it would be expedient and in the ends of justice

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to admit the writ petition and to grant interim

Dated Lucknow.

July 27, 1982.

Deponent

#### Verification

I, the deponent abovenamed, do hereby verify
that the contents of paras 1 to 9 except the
bracketted portions of paras 7 and 9 of this affidavit
are true to mypersonal knowledge and those of paras
10 and the bracketted portions of paras 7 and 9 of
this affidavit are believed by me to be correct. No
part of it is false and nothing material has been
concealed. So help me God.

Signed and verified this 27 Hday of July 1982 at Lucknow.

Deponent.

Ii identify the deponent who has signed it before me.

Advocate.

Solemnly affirmed before me on July 2 1982 at 1 a.m. 7p.m. by the deponent mond? Hasem who is identified by Shri mond. Some

Thave satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out and explained by me to him.

27.7.82

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IN THE H ON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUNKNOW.

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AMEXURE NO.10

Writ P etition no.26 70 of 1982

Mohammad Naseem

Petit i one r

Vs.

Union of India and others..

Opp.Par ties.

Rs

F.No.1(23)Estt/76/2270

G ov ernment of India,

Central Bureau of Narcotics

Office of the Narcocies Commissioner of India,

19, The Mill Norur, Gwalior-6(M.P.)

Datel The 11 Th Septender 1976

# ESTABLISHMENT ORDER No.69/76

- 1. Shri Sri Krishan Joshi Officiating Inspector (Preventive) presently posed in the \*A" Grade Ce-11,Office of the Deputy Narcotics Commissio ner, Ghazi pur is hereby transferred in the same capacity and posted as Inspector (Factory) in the Government opium & Alkaloid Works, undertaking, Naemuch vice Shohri Partap Singh transferred to the Director of Emirgency Risks Insurance. These orders shall take immediate effect.
- 2. Shri Mohd.Naseem,officiating Sub Inspector presently wor -king in Uttar Pradesh, is hereby appointed to officiate on purely provisional and ad-h oc basis and subject to ratification by the Depart m-e-ntal Promotion Committee, as Inspector(0.G.) in the scale of Rs.425-15-500-E B-15-560-20-700 and post-ed in the "A" Grade Cell,Office of the Deputy Narcoctics Commissioner, Ghazipur vice Shri S.K.Joshi Karak transferred.



3. Shri Na thu Lal Sharma, O fficiat in g Upper Division Clerk, presently posted in the office of the Deputy Narcotics Commiss ioner, Kota, is he reby appointed to officiate on purely provisional and ad-hoc basis as Inspector (O.G.) in the scale of of Rs. 425-15-500 -EB-15-560-20-700 and posted a s Inspector (Preventive) in the office of the Deputy Narestics Commissioner, Neemuch vice Shri R.K. Menon transferred to the Director of Emergency Risks Insurance.

4. S/Shri Mohd.Naseem and Nath-u Lal S harma may pl-ease f-urther note that app-o-intment is aga-in-st the vacancies reserved for direct recruits and they shall be liable to be reverted any time, These orders shall take effect from the date they assume charge of their now assignment.

S d/- S.P .Sha rma
Assis tant Narcot i cs
Commissio ner
(Head quarter)

Copy forwarded for information and necessary action to:

- The Deputy Narcotics Commissioner's Ghazipur(alongwith the copies meant for S/Shri S.K.Joshi and Mohd.Naseem.
- 2. The Gen eral Manager, Government Opium & Alkaloid Works Undertaking. Naemuch .
- 3. The Deputy Narcotics Commissioner, Nota (Alongwith the copy meant for Shri Nathu Lal Sharma) Shri Sharma m ay please be relieved immediately.

- 4. The Deputy Narcoti cs Comm i ssioner,
  Ne emuch.
  - 5. The Chief Controller, Govt.Opi-um & Alkaloid
    Factor ies, Saraswati House,5th Floor,
    27, Nehru Place, New Delhi.
  - 6. Confidential Branch/ Narcotics Intelligence
    Bureau, Narcotics Commissioner's office,
    Gwalior.

Sd/- S.P. Sharma
Assistant Narcotics Commissioner
(Headq uarters)

True copy



\$610

In the Hon'ble High ourt of Judicature at Allahabad:

\*\*CSitting at Lucknow:

Annexur no.1 1 in Writ Petition No.2670 of 1982

M ohammad Naseem

Petitioner

Vs

Union of India & oth ers

Op p.Parties.

F.No.3(2)Estt/76/555

Government of India.

Central B ureau of Narcoties,

Office of the Narcotics Commissioner of India,

19, The Mall Morar, Gwalior -6.

Dated the 7th January, 1977

#### ESTABLISHMENT ORDER No.4/77

In partial modification of this office Establishment order Nos. 84/76 dated 6 5.1.76 and 87/76, dated 4.12.76, the following Sub - Inspectors, are hereby appointed to the grade of Sub- Inspector in the scale of Rs.220-4-150-EB-4-170-5-180 revised with effect from 1.1.73 to Rs.260-6-299-EB-6-326-8-366-EB-8-390-10-400 in substant iv e capacity with effect from thedates shown against e ach:

1. Shri M ohd. Naseem

1.10 . 71

2. Shri M.C Vijai

1. 10.71

Sd/- B.P. Sharma
As stt. Narcotics Commis sioner (Hqrs

Shri Mohd. Naseem, Inspect or (P) through the Deputy Natc otic-s Commissioner Ghazipur.

Sh ri M.C.Viaji Sub-In spector, Narcotics Commi-ssioner's office, Gwalior.



1/2

Before the Central Administrative Tribunal, Circuit Bench, Lucknow.

31.5.95 W 231.5.95 Application No. 977 of 1995

In re:

T.A. No. 1057 of 1987 (T)

(Writ Petition No. 2670 of 1982

dismissed in default on 17-4-1990.)

Mohd. Naseem

Applicant

#### Versus

- 1. Union of India, through the Secretary to Government, Ministry of Finance, New Delhi.
- 2. Central Board of Excise and Customs, New Delhi, through its Secretary.
- 3. The Narcotics Commissioner of India, 19, The Mall, Morar, Gwalier 6 ( M.P. ).
- 4. Assistant Narcotics Commissioner (Hdgrs.)
  Government of India, Central Bureau of
  Narcotics, 19, The Mall, Morar,
  Gwalior -6 (M.P.).
- 5. Sri D.S. Jain, Inspector (Preventive), c/o Deputy Marcotics Commissioner,

Horas

the Central Administrative Tribunal, Before Circuit Bench, Lucknow.

Application No. of 1995

in ra:

T.A. No. 1057 of 1987 (T).

Mohd. Naseem.

Applicant

Versus

Union of India and others. Respondents.

## Application for condonation of Delay

The Petitioner-Applicant, above named, begs to submit as under : -

That in view of the facts and circumstances stated in the accompanying affidavit, it is prayed that the delay, if any, in moving the Application for recall / setting aside the ex parte order dated 17-4-1990 dimissing the T.A.No.1057 of 1987 (T) may kindly be condoned.

Advocate,
Counsel for the Applicant -

Lucknow Dated 23rd May, 1995.

Kota ( Rajagthan ).

Respondents.

# Application for Restoration

The Applicant, above named, begs to submit as under: -

That in view of the facts and circumstances stated in the accompanying Affidavit, it is prayed that the exparte order dated 17-4-1990 dismissing the T.A. No. 1057 of 1987 (T) (Writ Petition No. 2670 of 1982 dismissed in default on 17-4-1990) may kindly be recalled and set aside and the Interim order dated 3-6-1982 may be restored and the said Petition may also kindly be restored to its original number and be decided on merits by condoning the delay, if any.

Advocate,
Counsel for the Applicant- Petitioner.

Lucknow Dated

23-5-1995.

Africa

the Central Administrative Tribunal, Before Circuit Bench, Lucknow.

Application No.

of 1995

in re:

T.A. No. 1057 of 1987 (T).

Mohd. Naseem.

Applicant

Versus

Union of India and others. Respondents.

# Application for condonation of Delay

The Petitioner-Applicant, above named, begs to submit as under: -

That in view of the facts and circumstances stated in the accompanying affidavit, it is prayed that the delay, if any, in moving the Application for recall / setting aside the ex parte order dated 17-4-1990 dimissing the T.A.No.1057 of 1987 (T) may kindly be condoned.

Counsel for the Applicant -

Lucknow Dated 23rd May, 1995.

Before the Central Administrative Tribunal, Circuit Bench, Lucknow.

Application No.

of 1995

in re:

T.A. No. 1057 of 1987 ( T ).

Mohd. Naseem.

Applicant

Versus

. . . .

Union of India and others .. Respondents.

Application for Interim Relief

The Petitioner-Applicant, above named, begs to submit as under:

That in view of the facts and circumstances stated in the accompanying Affidavit, it is prayed that the Establishment Order No.6 of 1995 dated 1-5-1995 being filed as Annexure-A to the accompanying Affidaiv\_it may kindly be ordered to remain stayed during the pendency of the Application for Restoration, and such other order or orders as this Hon'ble Tribunal may deem just and proper in the circumstances of the case may also be passed in favour of the Petitioner-Applicant.

Lucknow Dated

23-5-1995.

Advocate,

Counsel for the Applicant-Petitioner. Before the Central Administrative Tribunal,
Circuit Bench, Lucknow.

#### Affidavit

in

Application No. of 1995
Application No. of 1995
Application No. of 1995

In re:

T.A. No. 1057 of 1987 (T)

(Writ Petition No. 2670 of 1982

dismissed in default on 17-4-1990).



Mohd. Naseem.

Petitioner Applicant.

Versus

Union of India and others ....

Respondents.

#### Affidavit

In support of the Application for Restoration, Application, for Condonation of Delay and the Application for Interim Relief.

I, Moha. Naseem, aged about 53 years, son of late Moha. Haleem, kaxikaxkxof Care of Haji
Abdul Rahim Perfumers, Ali Nagar, Gorakhpur, presently



residing at House No. 545 /54 near Yadav Bhavan, Old Mahanagar, Lucknow, the deponent, do hereby solemnly affirm and state on oath as under:

- 1. That the deponent is the Petitioner Applicant in the above noted Writ Petition which was transferred to this Hon' ble Tribunal and registered as T.A. No. 1057 of 1987 (T).
- 2. That at the time of filing this Writ Petition the deponent was posted at Barabanki from where he was transferred to Bareilly in April, 1984; from where he was transferred to Lucknow in 1988 and from Lucknow he was transferred to Ghazipur in March, 1989 and from where he was transferred to Agra in July, 1989 and from there he was again transferred to Lucknow in December, 1990.
- Rejoinder Affidavit in the above noted Writ Petition and after condonation of delay in filing the Process fee etc. in October, 1984, the deponent was man informed by his counsel that intimation will be given to him as and when his presence may be required for any other Affidavit etc. or in connection with the hearing of the Writ Petition and as such the deponent had not contacted his counsel after October, 1984 and he was all along

under the impression that intimation will be

3. That after the exchange of Counter Affidavit and



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given to him as and when his presence would be required in connection with the Writ Petition.

- 4. That the deponent could never learn even about the transfer of the aforementioned Writ Petition to this Hon' ble Tribunal as he had not received any intimation in this respect either from his counsel or from the High Court or from this Hon'ble Tribunal.
- 5. That on account of domestic problems the deponent could not even contact his counsel to enquire about the progress of the case since after October 1984 and it was only after receiving this Order No. 6 of 1995 dated 1st May, 1995 received by the deponent on 19th May, 1995 that the deponent contacted his counsel on 20th May, 1995 and enquired from king him about the fate of the said writ petition.
- that it was only then, that is on 20th May, 1995
  that the deponent was informed by his counsel that
  after the enactment of Administrative Tribunal's
  Act, 1985, all the writ petitions of the Central
  Covernment employees have been transferred to the
  Central A dministrative Tribunal and notices regarding the same were to be issued from the said
  Tribunal, and since no intimation had been received
  by the deponent's counsel from the said Administrative Tribunal, he could not give any information
  to the deponent regarding the same. A true copy

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of the said Order dated 1st May, 1995 is being annexed herewith as Annexure No.A.

- 7. That 20th May, 1995 being Saturday, the deponent could not make any enquiry in the office of this Hon'ble Tribunal about the proceedings of the instant case and it was only on 22nd May, 1995 that the deponent made enquiry about the said instant case through the clerk of his counsel.
- case the deponent came to know that no notice was ever issued to the deponent or his counsel about the date in this case as well as about the transfer of the case to this Hon'ble Tribunal and only one notice appears to have been issued to Sri D.S. Jain, opposite party no. 5 on 10th January 1990. The deponent could not get information about the transfer of his case to this Hon'ble Tribunal even from any of the opposite parties.
  - 9. That it was in the aforesaid circumstances that neither the deponent nor his counsel could appear before this Hon'ble Tribunal on 17th April, 1990 when the instant case appears to have been fixed before this Hon'ble Tribunal and was dismissed for want of prosecution.
- 10. That as the knowledge about the aforesaid Order dated 17th April, 1990 could not be derived by



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the deponent earlier than 19th May, 1995 in any manner whatsoever there was no occasion for the deponent to have moved Application for the Recall / setting aside the said order dated 17th April, 1990 at any earlier occasion.

- 11. That the delay in moving the instant Application for the Recall / setting aside the said ex parte order dated 17th April, 1990 is neither deliberate nor on account of any negligence or fault of the Petitioner Deponent.
- 12. That the petitioner deponent entertains strong hope of success in this Petition and in case the said ex parte order dated 17th April, 1990 is not recalled and set as ide and the interim order dated 3rd June, 1982 is not restored, the deponent will suffer irreparable injury and loss.
- has been issued in pursuance of the ex parte order dated 17th April, 1990 and the order dated 17th April, 1990 is liable to be recalled and set aside, it would be expedient and in the ends of justice to stay the operation of the aforesaid order dated 1st May, 1995 (being filed as Annexure-A to this Affidavit.)
- 14. That the aforesaid facts, reasons and circumstances constitute sufficient cause for the condonation of



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delay, if any, in moving the Application for recall / setting aside the ex parte order dated

17th April, 1990 dismissing the T.A. No. 1057

of 1987 (T) and for restoration of the case and

The interior order.

interested in prosecuting the Petition and in case
the aforesaid exparte order dated 17th April,
1990 dismissing the T.A. No. 1057 of 1987 (Writ
Petition No.2670 of 1982 dismissed in default
is not recalled and set aside and Petition
on 17th April, 1990 / and so also the Interim
order dated 3rd June, 1982 are not restored,
the Petitioner - Deponent will suffer irreparable
injury and loss.

above, it would be expedient and in the ends of justice that the exparte order dated 17th April 1992 dismissing the T.A. No.1057 (T) be recalled and set aside and the Petition as well as the Interim Order dated 3-6-1982 be restored and decided on merits.

Lucknow Dated 23rd May, 1995. Deponent

### Verification

I, Mond. Naseem, aged about 53 years, son of late Mohd. Haleem, the deponent, do hereby verify

of the same are believed by me to be true, and that I have not suppressed any material facts.

Signed and verified this 23rd day of May, 1995 at Lucknow.

Dated Lucknow 23rd May, 1995.

Deponent - Petitioner.



Annexure No. A.

F.No.8(21)Estt-I/79/2923
Government of India,
Central Bureau of Narcotics,
Office of the Narcotics Commissioner of India,
19, The Mall, Morar, Gwalior-474006.

Dated the 1-5- April, 1995.

#### ESTABLISHMENT ORDER NO.6/1995

Shri M.C. Vijay was appointed as S.I. with effect from 2.12.1965 in the pay scale of Rs.110-180 in department and was confirmed with effect from 1.10.71. Shri Mohd. Naseem was appointed as S.I. (Factory Guard) with effect from 21.12.1963 in the pay scale of Rs.110-131 in the Opium Factory, Ghazipur. In 1970 it was decided to transfer the security arrangements of Govt. Opium and Alkaloid Works Undertakings, Ghazipur to the Central Industrial Security Force. It was also decided that the watch and ward estt. if not taken over by the C.I.S.F., be absorbed in the alternative posts of this department. However, before the case of Shri Naseem for his absorption in the C.I.S.F. could be finalised, he was withdrawn from the factory guard estt. and posted in the preventive side of this department as Sub-Inspector (Preventive) in the pay scale of Rs.110-180 w.e.f. 3.8.1971. As Shri Vijay had been appointed as S.I. w.e.f. 2.12.1965, he was placed in the seniority list at S.No.108 whereas Shri Naseem was placed at S.No.216. In 1974, Shri Naseem represented for fixation of his seniority in the grade of S.I. with effect from 21.12.1963. Accordingly his name was placed in the seniority list in between S.No.100 & 101 i.e. at 100A. According to his Seniority at Sl.No.100A, Shri Naseem was promoted to the post of aggrieved with w.e.f.15.10.76. Being Inspector seniority assigned to Shri Naseem and his promotion to Inspector w.e.f. 15.10.76, Shri Vijay also represented and requested to consider his promotion as Inspector with effect from 15.10.76 and withdrawal of the promotion of Shri Naseem as Inspector.

2. The said representation of Shri Vijay was examined by the Board in consulation with the Department of Personnel and Adminitrative Reforms and decided that the wrong action taken by the Narcotics Department in absorbing Shri Naseem in a post carrying a higher scale of pay and also the fact that such deployment should not have disturbed the seniority of the persons concerned. Hence Board suggested following action to be taken urgently:-

- (a) Set aside the Narcotics Commissioner's orders assigning wrong seniority to Shri Naseem in the grade of S.I.;
- (b) assign seniority to Shri Naseem status-quo ante i.e. back to original S.No. 216; and
- (c) consider the name of Shri Vijay for promotion as Inspector w.e.f. 15.10.76 by reverting Shri Naseem iMediately from the grade of Inspector to that of Sub-Inspector provided Shri Vijay was otherwise eligible and suitable for such promotion.

Real 9/5/95



40/82 dated 26.5.82 issued under F.No. 8(21) Estt-I/79. Shri Naseem was reverted from the grade of Inspector to directions contained in their letter referred to above, seniority position of Shri Mohd. Naseem, Inspector in the grade of Sub-Inspector was fixed at his original place i.e.at S.No.216 of the seniority list of Sub-Inspector as i.e.at S.No.216, from S.No.100A. Consequent upon the transfer on 6.6.75, from S.No.100A. Consequent upon the seniority position in view of Board's sub-Inspector as seniority position in view of Board's sub-Inspector as sub-Inspector and in the seniority positions. Board of Excise and Customs, New Delhi contained in their letter F.No. A-23020/68/80-Ad.III-A dated 5.5.1982 the In pursuance of aforesaid directions of Central

and Shri Maseem was not reverted from the Inspector. grade compliance with the high Court judicature at Allahabad Lucknow Bench order dated 3.6.82 status quo was maintained the petitioner shall not be reverted in pursuance of order dated 26.5.82 untill further orders of the Court. In stay order vide order dated 3.6.82 with directions that 26.5.82, Shri Naseem filed a writ petition before the High Court judicature at Allahabad Lucknow Bench who granted Being aggrieved with the said Estt. order dated

the High Court. Shri Mohd. Naseem for want of prosecution without any order and vacated the enterim order dt. 3.6.82 passed by To notition order dated 17.4.90 dismissed the writ petition of the subject case was transferred to the Gengral Administrative Tribunal, Lucknow Bench. The said Bench on setting up of CAT Benches in various states,

his seniority position Shri Mohd. Naseem is hereby reverted from the grade of Inspector to the grade of Sub-Inspector w.e.f.26.5.82. ni noisiver bisserols lo weiv nI.A001 .oN.2 morl , 27.8.8 216, of the seniority list of Sub-Inspector as it stood on G.B.E.C., New Delhi's directions contained in their letter dated 5.5.82 have been upheld by the CAT, the seniority position of Shri Mohd. Naseem Inspector in the grade of Sub-Inspector is fixed at the original place i.e. at 5.00. 17.4.90 received in this ofice on 14.11.94 underwhich Administrative Iribunal, Lucknow Bench's order dated Accordingly in pursuance of Hon'ble Central

mpul)

DEPUTY NARCOTICS COMMISSIONER (ADM.). (DEABHAKAR NIGAM)

Tuspector, Naseem, epuqu Taus 19

Luc know.

through Dy. Warcotics Commissioner,

Copy forwardedfor information and necessary action to :-

- 1. The Under Secretary, Ad. III-A, Central Board of Exice & Customs, New Delhi with reference to their letter dated 5.5.82 referred to above.
- 2. The Dy. Narcotics Commissioner Lucknow. It is requested that emoluments paid to Shri Mohd. Naseem in the scale of Inspector w.e.f. 17.4.90 may please be recovered from him as per rules under intimation to this office.
- 3. The Dy. Narcotics Commissioner Neemuch/Kota.
- 4. The Pay & Accounts Oficer, C.B.N.Gwalior.
- 5. Estt.II/Accounts/Confl., N.C.'s office Gwalior.

(S.R.PRASAD)
ASSTT. NARCOTICS COMMISSIONER(HQRS.)

n



#### BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUEKNOW

M.P. No. 977 of 95 in TA No. 1057/87.

Central Administrative Tribunal
Lucknow Bench
Mate of Filing

Bate of Receipt by Post

my, Registrat ( ) ;

Mohd. Naseem

... Applicant

-versus-

Union of India and others ... Respondents

APPLICATION FOR VACATION OF STAY DATED 3.8.95

The respondents No.1 to 4 in the above

TA No.1057 of 87 most respectfully begs to submit
as under:-

- That the undersigned Counsel for the Respondents

  Nos.1 to 4 has received the copies of restoration application

  moved by the applicant in TA No.1057/87 on 23rd May 1895.
- before this Hon'ble Tribunal. On 31 May 95, it is found from court records that Dr. Dinesh Chandra Addl. Standing Counsel for High Court, Lucknow Bench received again copy of restoration of TA No.1057 ie. MP No.977/95 from the applicant's Counsel and also taken time for filing written objection on behalf of respondents within two weeks thereafter, and the case was listed for 28.7.95.

- 3. That on 28.7.95 there was no sitting and the case was adjourned to 3.8.95.
- That the case was listed on 3.8.95 and in the 4. cause list of 3.8.95 the name of Dr. Dinesh Chandra was printed as Counsel for Respondents and order was passed by this Hon'ble Tribunal/wa the impugned order dated 6/95 dated 1.5.95. Copy of Couse List is attached as R. moune No. R-I. That on receipt of letter No.II-26/1/ET-84/1098 dated 7.8.95 from the Deputy D Narcotics Commission (), Government of India, Ministry of Finance, Lucknow along with copy of order dated 3.8.95 passed by this Hon'ble Tribunal . I have moved an application for inspection of record on 8.8.95 and inspected the record on 11.8.95. A photo copy of letter dated 7.8.95 of the Department is being filed herewith as Ane xure No.R.? to this application for prusal.
- 6. That on inspection of records on 11.8.95
  revealed that no Memo of appearance as required
  b under CAT Practice Rules 1993 under Chapter.XII(Rule.62)
  from Dr. Dinesh Chandra was on record on behalf of
  Respondents No.1 to 4.
- 7. That the Department has sent parawise comments for preparation and filing objection against restoration

application, which is under preparation.

- 8. That on 31.7.95 Dr. Dinesh Chandra appeared on behalf of respondents and received copy of MP No.977 of 95 in TA No.1057/87 although the Department never given instruction to contest the said case to Dr. Dinesh Chandra which is evident from attached Annexeure No.R.2 to this application.
- 9. That on the date of hearing ie. 3.8.95 the

  Department was not duty represented in the said case.

  In fact no opportunity of hearing the respondents was afforded on 3.8.95.
- stated in the foregoing paragraphs the order dated 3.8.95 passed by this Hon'b'e Tribuna' in the above M.P. No.977 of 95 may very kind'y be recalled.

# PRAYER.

Wherefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to recall the order dated 3.8.95 staying the operation of impugned departmental order No.6/95 dated 1.5.95 in the ends of justice.

Add. Standing Counsel for Central-Govt

(Counsel for respondents No.1 to 3)

Lucknow

\*

Dated: 23.8.95.

# Km. A. Charelhary

3/8/95

# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

RIT

( To be hear 1 before ).3. on 3.8.95 )

Hon'ble	Mr. Justice 3.C. Sakse	na -V.C.
Hon'ble	Mr. V.K. Seth	-A.M.

		A.	
For	Admission	At.	10.30.A.M.
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(1)	. CN.A.C	311/95	Dr. R.R.S. Seth 201	Sri R.C. Singh
			-Vs- U.O.I.	Km. A. Chaudhary
2	O.A.NO.	31'2/95	R.P. Shukla	R.P. Panday
2.	0.4.10.		-Vs- 90	**
		and Marcal	u.O.I.	" Natnesh Lal
(3.)	O.A.NO.	320	Mai Pal	
		0 0	U.D.I.	Km. A. Chaudhary
-4.	M.P.NO.	1235/95	M. Ali	" K.B. Singh
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	CM.A.O	329/95 337/95	Jagdeo	A.C. Mishra
5.	.GA.A.C	331723	-Vs-	" Anil Srivastava
			U.J.I.	" A.P. Jubey
6.	O.A.FO.	339/95	Jaswant Singh	
		,	U.O.I.	n - Corrona
A	.CA.A.C	357/95	Dinesh Chandra	R.C. Saxena
			-Vs-	Lyion Rapeor
		371/95	U.O.I. Smt Chandwati 4	Amit Bosh
8.	O.A.NO.	3/1/93	-1s-	
			U.O.I. 0111	s.B. Panday
(9.)	O.A.NO.	385/95	Kalika Prasad	182 Chaudhard
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#### For Orders

.11,	ccpro. 45/34	Kalim Armad	14	M. Dubey
12.	in O.A.NO. 337/92 CCPNO. 91/94	-Vs- R.K. Rastogi Km. K.A.K. Lata		Or. D. Chandra K.B. Singh
13.	In 123/94 T.A.NO. 1057/87	T.N. Jhon M ohl. Nassem	55	A.K. Chaturvedi Z. Zilani
14.	M.P.NO. 1155/95	-3s- U.J.I. R.K. Trivedi	an an	Dr. D. Chandra 3. Soleman
14.	O.A.NO. 104/89	-"s- U.J.I.	16	or. D. Chandra
15.	0.A.NO. 482/91	3.D. Panday -Vs-	n n	T.N. Gupta
16.	0.A.NO. 330/92	U.J.I. S. Massy -7s-	41	Ganga Singh

11.5 U.J. I

	- (A)	June Part			1 A	
	N. Confederation	1359				· ·
	*	Testot)	-2-	3		•
17.	O.A.NO.	508/92	Amrit Lal	Sri	K.P. Srivastava	
18.	.cn.q.m	1298/95 Lin	U.J.I. Narendra Bahadur	13	B.K. Shukla P. Srivastava	
19,	O.A.NO.	125/93 263/93	U.J.I. Kusum Bajpai -Vs-	28	Dr. D. Chandra P.N. Bajpai	
120.	CA.A.C	625/93	U.J.I. Surendra Chaudhary	11	A.K. Chaturvedi A.K. Shukla	
21.	J.A.NJ.	610/93	U.J.I. J.P. Singh	n n	Dr. A. Nigam R.V. Tiwari	
22.	M.P.NO.	1322/95 In	U.J.I. Gajrqj Lal	A)	Sunil Sharma H.K. Mishra	
23.	O.A.NO.	718/93 192/94	U.J.I. P. Chitransi -Vs-	11	A.K. Caturvedi A.K. Shukla	{
24.	O.A.NO.	573/94	M.K. Khare	18	A.K. Chaturvedi P.K. Srivastava	×
25	9.A.NO.	718/34	U.J.I. Ram Murti -Vs-	1.0	A.K. Chaturveli Ajmal Khan Sunc(Shame)	
26.	-MP.30.	1011/95	U.O.I. B.S. Shukla	14 18	M. Dubey A.C. Mishra	
27.	C.A.NO.	1311/95	-Vs- U.O.I. Faiyaz Ali	49 38	A.K. Chatusveli- W.H. Hailary	
28.	C.N. 7. 0		U.D.I. A.K. Panday	n n	A.K. Chaturvedi Ratnesh Lal	1
	J.A.NJ.	315/95	U.S.I. 27(8)	n	Km. A. Chaudhary	*

#### 1t. 2.30. P.M. For -earing O.P. Srivastava 29. T.A.NO. 816/87 E.A. Khan -V5-Anil Sri vastava U.J.I. H.T. ishra 117/91 M. Dubey 30. J.A.NJ. -Vs Dr. D. Chandra J.J.I. Permeshwar Jin L.P. Shukla 31. 54/92 . CM. F. U U.J.I. Manik Sinha 12 / 12 K . Kumar 32. R.C. Singh J. A. N. . Dr. D. Chandra F. Kant U.J.I. 33. .CM.A.C 63/93 Smt. P.P. Kaul - ' S-U.J.I. A.K. Chaturvedi P.K. Srivastava 291/93 R.K. Singh 34. . CN. A. C - v S-U.J.I. A.K. Chaturvedi 35. 0.1.0. 252/93 Chameli Jevi R.V. Tiwari -Vstun U.D.I. Or. A. Nigam . KXXXXX XXXXXX 3 XX CER MES

		-3-	<b>.</b>
36.	J.A.NJ. 451/	93 Ram Deo -'s-	Sri L.P. Shukla
37.	J.A.NJ. 680/		" A.K. C'aturvedi " Gynehdra Singh
3.0	J.A.NJ. 711/	-Vs- J.O.I. '93 Lallan Sing	" A.K. Chaturveli gh
38.	en Tim		" Dr. A. Nigam
39.	J.A.NJ. 295,	/94 A.K. Rasto -Vs- U O.I.	" S. Varma
40.	J.A.NJ. 426,	1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 -	w.H. Haidary " Rakesh Srivastava
41.	J. 1. NJ. 564	U.J.I. <del>/94 S.C. Tayag</del>	i R.C. Sinha
		-Vs-	1.K. Chaturvati

V.K. Mishra

195

Sanjeev Behari, उप नास्कोटिक्स आयुक्त

भारति सरकार वित्तं मंत्रालय (राजस्क द्विपाग) केन्द्रीय नारकोटिक्स व्यूरो लखनऊ



**Deputy Narcotics Commissioner** 

Annexure K-4.

Government of India
Ministry of Finance.
(Deptt. of Revenue)
Central Bureau of Narcotics
Lucknow.

D.O.F.No.I.I-26/1/ET-84/
Date 7+4 August, 95

Ms "hamiltony,

Subject: Application filed by Shri Mohd. Naseem, S.I. against the order of CAT of dismissal of his writ petition No.2670 of 1982, C/Regarding:

Please refer to the correspondences resting with this office letter of even No. dated 14th July,1995.

2. I am astonished to see the interim order passed on by the Hon'ble Central Administrative Tribunal in case No. MP No. 977/95 in T.A. No. 1057/87(T) supplied by Shri Mohd. Naseem on 7.8.1995; a copy of his application alongwith enclosures received, are enclosed for ready reference. It may be noted that neither Dr. Dinesh Chandra was authorised from our side nor any draft counter reply was handed over to him. and how it was not brought to your notice especially when our counter reply has not been submitted to the court. Please look into the matter, appreciating the seriousness involved, you may give a detailed report in the matter and take urgent legal steps to vacate the said order.

This may please be accorded top priority.

With myoul,

Encls: as above.

Yours State of Sanjeev Behari)

Miss Asha Chaudhary,
Additional Standing Counsel,
Central Bovt. Cases.
Central Administrative Tribunal,
Lucknow Bench,
Lucknow.

फोन :-३८३१५०, टेलेक्स :-०५३५-२४३२, टेलीग्राम :-'अफीम', फैक्स :-३८५४५८

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

MP NO. 977 /95 in re: TANo.1057/87

Mohd. Naseen

... Applicant

-versus-

Union of India and others ... Respondents

AFFIDAVIT IN SUPPORT OF APPLICATION FOR RECALLING THE ORDER DATED 3.8.95.

I, Sangeer Behari

aged about 39

years, son of Shri B.B.Behari
at present posted as Deputy Narcotics Commissioner,
Government of India, Ministry of Finance, (Department
of Revenue) Central Bezeau of Narcotics, Lucknow
do hereby solemnly affirm and state as under:

- 1. That the deponent has been authorised to file this affidavit on behalf of respondents Nos.1 to 4 and he is well conversant with the facts of the case.
- 2. That the deponent has read and understood the contents of the MP No.977/95 and TA No.1057/87.
- 3. That the contents of para 1 to 10 of the accompanying application for vacation of stay/recalling the order dated 3.8.95 are true to my personal knowledge and based on record.

- 4. That the Annexure No.R.1 is photo copy of its original.
- 5. That in view of the facts and circumstances stated in the accompanying application for recalling the order, the order dated 3.8.95 passed by this Hon ble Tribunal may very kindly be recalled in the ends of justice.

Luck now,

Dated: Aug. 1995.

### Verification.

verify the contents of para 1 to 2 of this affidavit are true to my normation grown by the Common the are true to my normation grown by the Common are true to my normation grown by the Common are para 3 to 5 are belivied to be true on the basis of records and legal advice. No part of this affidavit are false and no material fact has been concealed.

Deponent.

Lucknow

Dated: Aug. 1995.

I do hereby identify the deponent who has signed before me is persona ally known to me.

(Km Asha Chaudhary)

Add: Standing Counse: for Centra: Govt

(Counse: for the respondents

No.s. 1 to 4)

Lucknow Beach
Date of Filing
Date of Receipt by Post

1664 Dr. Registrar (3)

Before the Central Administrative Tribunal, & Lucknow Bench, Moti Mahal,

#### Lucknow.

Application No. 1644 of 1995

In re:

T.A. No. 1057 / 87 (T)

Mohd. Naseem

Petitioner-Applicant

Versus

Union of India and others .. Opposite Parties.

# Application for Amendment

The Petitioner - Applicant above named begs to submit as under : -

That in view of the facts and circumstances stated in the accompanying Affidav\_it it is prayed that the Hon'ble Tribunal may kindly be pleased to permit the Petitioner - Applicant to make the following amendments / additions in the Petition / T.A. No. 1057 / 87 (T): -

A - In the array of parties of the above noted

T.A. No. 1057 / 87-(T) " Deputy Narcotics

Commissioner ( Administration ) Office of the

Narcotics Commission of India, 19 The Mall

Allow

Central Administrative Tribunal
Locknow Bench
Date of Filing
Date of Receipt by Post

\_ 2 - Dy. Registrar ( ))

5/20

Morar, Gwalior - 474006 " be permitted to be added as Opposite Party No. 6 ."

- B- Paras 15-A to 15-G as mentioned in the accompanying affidavit may kindly be allowed to be added after Para 15 of the T.A./writ Patition.
- C Ground No.V and Ground No.VI as mentioned in the accompanying affidavit, may kindly be allowed to be added after Ground No.IV in the above noted T.A.
  - D- The following words be allowed to be added in the Prayer Clause in line 5 on page 10 of the T.A. after the words "5-5-82" and before the words by summoning the original ": as well as Establishment order No. 6 / 1995 dated 1-5-1995 contained in Annexure No. 19.

Applicant

Counsel for the Petitioner-Applicant.

Lucknow Dated 28-8-1995.

Central Administrative Tribunal
Lucknow Bench
Date of Filing
Date of Receipt by Post

## Dr. Registrar ( 1)



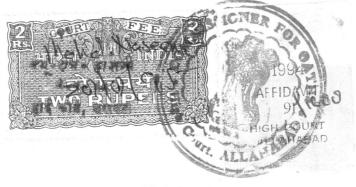
Before the Central Administrative Tribunal, Lucknow Bench, Mgti Mahal.

### Lucknow.

Application No. of 1995

In re:

T.A. No. 1057 / 87 (T)



Mohd. Naseem.

Petitioner - Applicant.

Versus

Union of India and others .. Opposite Parties.

#### Affidavit

In Support of the Application for Amendment.

I, Mohd. Naseem, aged about 53 years, son of late Mohd. Haleem, care of Haji Abdul Rahim Perfumers, Ali Nagar, Gorakhpur, presently residing at House No. 545 / 54 near Yadav Bhavan, Old Mahanagar, Lucknow, the deponent, do hereby solemnly affirm and state on oath as under: -

1. That the deponent is the Petitioner- Applicant in the above noted Writ Petition / T.A. which was transferred to this Hon'ble Tribunal and registered as T.A. No. 1057 of 1987 (T).

Alterna

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- 2. That after the filing of the instant Application /
  T.A. No. 1057 / 87 (T) some other significant
  developments have taken place which are relevant
  for a just decision of the case.
  - all the more necessary to be brought on record as the Petitioner Deponent was again reverted to the grade of Sub-Inspector/ 26th May, 1982 by means of Establishment Order No. 6 of 1995 dated 1-5-1995 although the Petitioner / Applicant had ceased to be a Sub-Inspector and his name was even deleted from the seniority list of Sub-Inspectors circulated by means of Memorandum issued in May, 1993.
  - 4. That it is also relevant to mention here that several persons junior to the petitioner deponent have already been given promotion from the post of Inspector to the post of Superintendent Executive in 1994.
  - 5. That in view of the facts and circumstances stated above, it would be expedient and in the ends of justice that the Petitioner Applicant may be permitted to amend his Writ Petition No.2670 of 1982 / T.A. No. 1057 / 87 (T) in the following manner: -
    - A In the array of parties of the above noted Writ

      Petition / T.A. "Deputy Narcotics Commissioner

      (Administration), Office of Narcotics Commissioner



Allem



of India, 19 The Mall Morar, Gwalior - 474006 "be permitted to be added as the Opposite Party

B- The following paragraphs be permitted to be added after para 15 of the Writ Petition / T.A.: -

Inspectors issued on 17-5-2982 it is
evident that in the said list the petitioner'sApplicant's name was mentioned at S1.No.28
but in the seniority list of Sub-Inspectors
as on 1-1-1993 issued in May, 1993, the
petitioner - Applicant's name does not at
all appear in the said list and the first
name appearing in the said seniority list
issued in May: 1993 is of Nanu Ram Chaudhry
whose name appeared at S1. no. 64 in the list
of Sub-Inspectors issued on 17-5-1982.

(It is thus evident that the petitioner's lien had ceased to exist in the grade of Sub-Inspectors and he was being treated as a permanent Inspector as on 1-1-1993.)

True copies of the relevant extracts of the said seniority list of Sub-Inspectors issued in May, 1982 and in May, 1993 alongwith Memorandums enclosed therewith are being filed herewith as Annexures No. 12 and 13 to the Petition.



Africa

"15-B: That bym means of order dated 23-2-1993
69 posts of Inspectors ( of the revised
sanctioned strength of 170)ware ordered to
be treated as having been up-graded from
the post of Sub-Inspectors and as such 69
additional posts of Inspectors stood created
by means of the aforesaid order dated

23-2-1993 • "

"Para 15-C: That in June, 1992 the petitioner had

even been given a letter of appreciation

for his hard labout and dedication and a

true copy of the said letter of appreciation

is being annexed herewith as Annexure No.14

to the Petition. "

"Para 15-D: That several Sub-Inspectors who are much junior to the petitioner have already been promoted to the post of Inspector even in 1993 and in 1994. True copies of the orders dated 19-7-1993 and 23-9-1994 regarding the promotion of the aforesaid Sub-Inspectors who are all junior than the petitioner are being annexed herewith as Annexures No. 15 and 16 to the Petition."

"Para 15-E - That the petitioner's name was included in the seniority list of Inspectors as on 7-2-1984 which had been up dated in 1993 and was circulated in September, 1993. The

Comi. ALLAHA

Petitioner's name appeared at sl.no. 129 in the said list. True copy of the relevant extract of the said seniority list alongwith its

Memorandum is being filed herewith as Annexure-17 to the Petition.

Para 15-F: That some of the persons junior than the

Petitioner / Applicant, whose names appeared

between serial number 130 and 185 of the

seniority list of Inspectors issued in September,

1993 have already been promoted to the post of

Superintendent Executive in the Narcotics

Department which is next higher post of promotion.

(The petitioner appears to have been deprived

of the aforesaid promotion merely because of

impugned order dated 26-5-1982.) A list of

such juniors who have been promoted to the post

of Superintendent Executive in the regular

or ad hoc capacity is being filed herewith as

Annexure No. 18 to the Petition. "



Marie

Para 15-G: That in spite of the aforesaid position

Narcotics

the Deputy/Commissioner (Administration)

had passed Establishment Order No. 6 / 95 dated

1-5-1995 reverting the Petitioner / Applicant

from the grade of Inspector to the grade of Sub
Inspector with effect from 26-5-1982 (without

taking into account that in no case the petitioner

could be now be reverted to the post of Sub
Inspector.) A true co\_py of the said Establishment



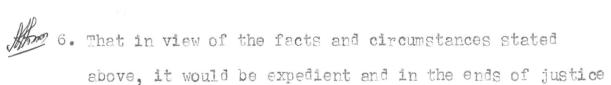
Order No. 6 / 95 dated 1st May, 1995 is being annexed herewith as Annexure No. 19 to the Petition. "

C- That the aforesaid Establishment Order No. 6 / 95
dated 1st May, 1995 being also now under challenge
the following Grounds may kindly be allowed to be
added as Ground No. V and No. VI after Ground
No. IV :-

"Ground No. V - Because the Establishment Order
No. 6 / 95 dated 1st May, 1995 is patently
arbitrary, discriminatory and illegal and
in violation of the Rule of Equality and
Fair Play guaranteed by Articles 14 and
16 of the Constitution of India. "

"Ground VI - Because the petitioner could not at all be now reverted to the post of SubInspector as a large number of his juniors had already been promoted to the post of Inspectors ."

D: That in the Prayer clause the following words may kindly be allowed to be added in line 5 on page 10 after the words "5-5-82" and before the words "by summoning the original ": as well as Establishment order No. 6 / 95 dated 1st May, 1995 contained in Annexure No. 19 ".





to permit the petitioner - Applicant to amend the Petition / T.A. in the manner indicated above .

Lucknow Dated

Deponent

# Verification

that the contents of paras / % 4, 5(A) and (B)

michalize IS-A% IS-G except the bracketted portions

of paras IS-A, IS-F, and IS-G of this

affidavit are true to my own knowledge, while the

contents of paras 5, 5 ((), 5(b) and 6 as well as

the bracketted portions of paras IS-A, IS-F and IS-G

of the same are believed by me to be true. No part

of it is false and nothing material has been concealed.

So help me God.

Sigend and verified this 28 th day of August

Deponent

Lucknow Beach Lickson

201

I identify the deponent who has signed this affidavit before me and as press known to me.

Advocate: Co Sre Z. Jelan.



in Mond. Massem control of Tilguiffeld.

who is identified by Shri... M. Aguest control of Tilguiffeld.

Advacate High Court, Allahabae

I have savisfied by examining the deponent that he understand the contents of this affidavit which is a read out ant explained.

The court Allahabae

Wigh Court Allahabae

Wigh Court Allahabae



F. No. 5(14) Et. I/82. Government of India, Central Bureau of Narcotics, ce of the Narcotics Commissioner of India, The Mall, Morar, Gwalior -6 (M.P.)

Dated, the

May,

## MEMORANDUM

Subject: Seniority List of Sub Inspector as on 1.1.1982.

A copy of the seniority list for the grade of Sub-Inspector as it stood on 1, 1, 1982, is enclosed,

2. Objections, if any, may please be filed within 15 days of receipt of the list. Any representations filed thereafter shall not be considered.

(M.L. Beri)

Asstt. Narcotics Commissioner (Hqrs.) throughentral Bureau of Narcotics, Dy O Narco tic st Commissioner, Commissioner of India, Lucking The Mall. Morar, Gwalior -6 (M.P.)

> Dated, the May, 1982. Copy forwarded to:

The Chief Controller, NGovt. Mopium & Alkaloid Factories. Gwalior with copies.

Subject: Semiority List of Sub Inspector The Dy. Narcortics Commissioner, Neemuch with

copies

3; The Dy. Narcotics Commissioner, Lucknow with

copies

4. Theo Dy Narco tics Commissioner, Kuta with of Sub copies.

Inspector as it stood on 1.1.1982, is enclosed.
The General Manager, Govt. Opium & Alk. Works Undertaking. Weenuchowithif any, meopies se be filed within 15 days receipt of the list. Any representations filed thereafter in Theb General d Manager, Govt. Opium & Alk. Works Undertaking, 6. 2/1 Chazipur with copies.

The District Opium Officer

It is requested that the copy meantefor individuals concerned may please be handed over to him and dated (Hars.) acknowledgement may please be obtained and sent to this office for record.

The Confl. / Estt II. Branch, Narcotics Commissioner's Office, Gwalior

1982, the 500 - 1982, Copy forwarded to:

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Succeeds Josephies Marcotics Commissioner (Hqrs.)
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Date of Date Luci c w . Central Ton

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3-8-71	29-8-63 AN	15-11-62	19-3-62	20-1-61	12-8-60	13-5-60	12-3-60	16-3-60	14-3-60	1-3-60	-3-2-60	2-2-60	27-1-60	16-1-60	12-1-60	7
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192. Kanal Bhanot	314/-	1.5.81	9.11.56	27.7.76	27.7.76	19.11.81	
193. Ashok Kumar Saxena	37+/-	1.5.81	3.4.51	3.4.75	28.7.76	19.11.81	
194. Rakesh Bhargav	34/-	-1.5.81	9:12:52	24.7.76	24.7.76		
195. Kamal Kuman Kothari	34/-	1.5.81	9.7:53	14.6.76	28.7.76	T.	
196. Nagendra Pal Singh		F-1-17	12.6.56	31.7.76	31.7.76		
197. Pradeep Kumar Sinha	34/-	1.5.81	14.10.53	æ.7.76	26.7.76	19, 11, 81	
198. S.K. Iugnawat	374/-		17.5.94	24.7.76	24.7.76		
199. R.K. Bhandari			7.5.52	2.8.76	2.8.76		1
200. Debabra taBhattacharya	34/-	1.5,81	1.1.56	26.7.76	26.7.76	19.11.81	
201. Nand Lal	374/-	1.7.81	12.7.53	21.7.76	21.7.76		
202. Abhay Kumar Srivastava	1.		15.7.58	3.8.76	3.8.76		1
203. Vijay Kunar Singh	34+/-	1.5.81	子,子	31,7.76	31.7.76	•	
204. Raj Kishore Yadav (Ex-Servicemen)			16, 1,40	23.7.76	23.7.76		1
205. B.R. Chatterjee	34/-	1.5.81	6,11.52	6.8.76	6.8.76		in common supplier and supplier
206. Dudh Nath Ram (SC)	1.		8.7.46	25.5.76	2.8.76	r	
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227, Devi Lal Kelwar	330/-	1.4.81	2, 10,31	6, 10, 50	21.11.76/	1		
228, Kalu Singh	314/-	1.6.84	1, 6, 29	31, 10, 50	21.11.75/	1		
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229. Bendi Singh Esthor	314/	ν, Φ	9,11,40	17.3.60 (	92.4.9	1	,	
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232. Brij Dulal Sen	34/-		30,11,51	30.7.76	30.7.76	1		
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238. Vibhootee Narayan Singh	374/-	1.5.81	1.7.53	3.8.76	3.8.76	1		
239. Net Ram (SC)	1.		1.7.52	14.2.75	27.7.76	1		
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F. W. 5(3) Estt. 1/93-Government of India Central Bureau of Narcotics the Narcotics Commissioner of Indiana (1) 19, The Mall, Morar, Gwalior-474006 (M.P.) Office of

Dated the May, 1993.

### MAMO RANDUM

Seniority list of Sub-Inspectors as on 1.1.1993 -Circulation of.

A copy of the seniority list of Sub-Inspectors as on 1.1.1993 is enclosed.

2 The following criteria have been adopted as per existing instructions for compiling the seniority of Sub-Inspector:

- (a) Seniority of Direct recruit Sub-Inspectors has been arranged strictly according to their ranking in the select panel.
- (b) Seniority of those Sub-Inspectors who are not confirmed on their turn has been fixed below those & Is. who are confirmed in the grade on their own turn.
- (c) Seniority of those S.Is. who are appointed during the period 12.5.79 to 1.1.82 has been arranged according to the rotation of vacancies Direct Recruits and Departmental candidates viz Zilledar in the ratio of 3:1.
- (d) Seniority of those S.Is. who are appointed on or after 2.1.82 to 1.1.85 has been arranged according to the rotation of vacancies between Direct Recruit, L.D.C. and Zilledar in the ratio of 2:1:1.
- (e) Seniority of those S.Is. who are appointed on or after 1.1.85 has been arranged accomm to the instructions contained in Department of Personnel and Training O.M. F. No. 35014/2/80-Estt(d) dated 7.2.86.

3. The seniority of Sub-Inspectors whose names shown in Annexure 'A' will be drawn as and when the CAT case filed by some S.Is. at Jabalpur Bench is finalised by the ZAT.

Factual objection if any, may be filed within 15 days of receipt of seniority, thereafter, no representation will be entertained.

> ( S.C. MATHUR ) DY. MARCOTICS COMMISSIONER (ENFT.)

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DIN-C- Luckhows

Contd... 2.

- The Chief Controller, Govt. Opium and Alkaloid Factories, Gwalior with copies. Copy forwarded to :-1.
  - The Deputy Narcotics Commissioner, Neemuch/Kota/ Lucknow with 2.
  - The General Manager, Govt. Opium and Alkaleid Works, Neemuch/ Ghazipur with \_\_\_\_\_\_copi 3.

It is requested that the copy meant for individuals concerned may please be handed over to him and dated acknowledgement may please be obtained and sent to this office for record office for record.

- Shri N.P. Singh, General Secretary, All India Narcotics Sub-Inspectors Association, Kota.
- The Confidential/Estt.II Branch, Narcoties Commissioner's Office, Gwalior. 5:

DEPUTY NARCOTICS COMMISSIONER (ENFT.



C

1. 2. Dy Registrar / 2. 3. 4. 3.

Dy Registrar ( 3)

166. Ramashankar Ram (SC)	165. Hakimuddin Mansoori	164. Pursnotam Lal	163. Vaqar Ahmed	162. K.K. Srivastava	161. D.K. Nagarkar	160. M.S. Pilodia	159. N.K. Ehargav	158. N.P. Gaur	157. Sabir Mohd.	156 . P. S. Rana	155. B. R. Dhruve (ST)	154. Ram Hersh Singh Yadav	153. S.H. Qureshi	152. Sylvester Xalxo (ST)	S/SHRI 151. Krishna Lal Khagna(ST)
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		31.12.71	3.3.60	3.3.60	9.3.60	5.4.60	99.4.9	11.4.60	13.6.60	30.11.61	17.4.62	8.4.60	18.4.62	15.11.60	12.3.60	12,12,62	1.1.62	18.4.62 31.10.75
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47. G.C. Srivastava



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	1.8.74	1.8.74	1.8.7	1.8.74	1.8.74	1.8.74	1.8.74	1.8.74	1.8.74	1.8.74	1.8.74	1.8.74	1.8.74	1.8.74	1.8.74	1.8.74	11.12.76	0/07:0
	25.5.71	36.5.71	26.5.71	25.5.71	8.5.71	12.6.72	1.4.71	8.5.71	25.5.71	29.5.71	31.5.71	36.5.71	26.5,71	27.5.71	12.7.71	27.5.71	29.5.71	
:	12.9.60	27.9.60	26.10.60	22.11.60	24 - 1 - 6 @	30° 7' 0' 0' 0' 0' 0' 0' 0' 0' 0' 0' 0' 0' 0'	17 2 64	10.7.	70.2.72	10.4.01		4.11.62	20 11.62	2 11 60	1.1 60	11.0 67	5.3.60	
7 7.1.0	9+0/0/7	14.76.37	3.7.30	9.4.36	5.8.41	3.7.36	21.7.39	18.7.36	23.12.41	1.3341	17 th 24	1.5.4.2	15.9.39	30.1943			<b>છ</b>	
1 Detha	Verma (SC)	20 (SC)	1 (SC)	ន្ទ		Madhukar (SC)	Prakash Khatri	Lal (SC)		7	(SC)	σt		• • •			क्ष डिंग्स ब	Concession
13. Rem Singh Detha	14. S.L. Vern	15. M.L. Pathod	16. Chiman Lal (SC)	17. Uma Shank	18. Om Prakas	G. P.	Prem	Bri J Bagi	• P.N. Sarena	. B.L. Chourage	Raj H	Raten Das	S.L. Yadar	Dalare Lal (SC)	28. Zakir Bussain	Khyali Ram	Milawar Sungh	
-	Ann	****	=	Tree.	7	<b>A</b>	<b>ช</b>	27	22.	ส	तं	25.	*8	B.	23	29	7	



Contd. 3.

CENTRAL BUREAU OF NARCOTICS
GWALIOR

SENIORITY LIST OF SUB-INSPECTOR AS ON 1.1.1993.

PAY SCALE RS. 1200-30-1440-EB-30-1800

Na SI	11.	S/SHRI	1. Nanu	2. Abdul Nakim	3. Suraj	4. Ran M	5. Babu	6. Chotey Lal	7. Hari		8. Budh Prakash	8. Budhi Pra 9. Kasim Ali	8. Budhi Prak 9. Kasim Ali 10. M.L. Godha	
Nam e			Nanu Ram Chaudhary	Eakim	Suraj Mal Surana	Ram Mohan Pandey	Babu Angh Chaudhary	Lal	Hari Shankar Sharma	Prakash Jain	A 11	odha		D. D. Kaithwas (SC)
Data of birth	3.		20.7.37	20.6.39	- 10.12.35	21.8.40	1.1.37	2.1.37	2.1.38	26.9.37	1.10.40	9.11.37	8 3 42	
Date of entry into Gowt. Service	FI		7.4.59	15.3.60	17.3.60	11.4.60	18.6.60	29.6.60	15.7.60	2.9.61	5.3.60	9.9.60	19.9.60	
Date of appoint to the grade	St.		24.6.71	27.5.71	26.5.71	4.6.71	3.6.71	26.5.71	26.5.71	16.2.71	18.2.71	27.5.71	21.5.71	
Date of confirmation the grade	6		1.10.73	1.10.73	1.10.73	1.8.74	1.8.74	1.8.74	1.8-74	1.8.74	1.8.74	1.8.74	1.8.74	
Remarks	7.		•	•		1		•	•		1	4		
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i		30.12.78 1.5.76 13.2.89 22.9.88	6.8.76 12.10.88 20.9.88	29.12.88 19.2.77 31.7.89
3	27.6.49 22 29.6.51 8. 16.7.62 20 4.4.58 1			13.2.64 16.2.65 3.4.55 22.1.64
	Jaipal (SC) Jain Sagaria (SC)	r (SC)	n ingh Yadav liwal rasad	ushan pal Saxena Ingh
2	167. B.L. Jainal (SC) 168. S.L. Jain 169. J.P. Sagaria (S	171. R.K. Haldar (SC) 172. Udad Narein 173. P.K. Dixit	174. B.P. Singh 175. Harihar Singh Yadav 76. Sanjay Paliwal	Vijay Enushan M.K. Pippal Prakash Saxeha Keval Singh
	167. 169.	177 277 3.	175 175 175	178. 179. 180.

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7.		1	1	Since Retd.	1	•
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		25.1.89	11.9.89	16.10.89	29, 3, 89	14.8.89 AM
+	• • • • • • • • • • • • • • • • • • • •	25.1.89	31.10.77	6.5.60	29.3.89	9.8.83
3	1 0 1 0 1 0 1	1.7.65	3.1.56	2.3.35	9.5.59	1.7.58
-	HHS/S	182. L.C. Panwar (SC)	183. G. C. Gupta	X 184. S.L. Katara	185. H.S. Krishnia	186. Laxman Sarkar (SC)

Mince Retd. 14.8.89 AN 16.10.89 11.9.89 29, 3, 89 25.1,89 31.10.77 25.1.89 29,3,89 6.5.60 9,8,83 3.1.56 9.5.59 1.7.58 1.7.05 2,3,35 186. Larman Sarkar (SC) 182. L.C. Panwar (SC) 185. H. S. Krishnia X 194. S.L. Katara 183. G.C. Gupta S/SHR

Amazine No 14

F.No.XI-39/18/CF/OP/87/rt.

Government of India,

Central Bureau of Narcotics,

Office of the Dy. Narcotics Commissioner,

B-57, Sector 'A', Mahanagar, Lucknow.

Dated the, June, 1992.

Subject: Illicit pappy cultivation in Uttar Kashi - Destruction of - Appreciation of wark.

Cultivators in a number of villages in District Uttar Kashi had resorted to illicit cultivation of epium poppy in crop year 1991-92. This year the task of destruction of opium poppy was taken up by the officers and staff of the Central Bureau of Narcotics under the leadership of Shri Vincet Kumar, Deputy Narcotics Commissioner, Lucknow.

- 2. Uttar Kashi district is spread over four tehsils and soppy had been illicitly grewn in all the four tehsils. The whole terrain is meuntaineds and full ef ravines and gerges. Survey of illicit soppy sultivation and thereafter destruction of such cross was a very challenging and formidable task, particularly, in view of the villages being difficult to access and the cultivators having become accustomed to such cultivation.
- 3. It was observed that the efficers of the Central Bureau of Namootica worked with a spirit of dedication and put is hard labour to accomplish the task thoroughly and within a short time. It could be possible only by good planning of the operation, sincere and untiring work of the officers and staff and by exlisting co-operation of the District Administration. The Narcotics Commissioner has accordingly conveyed his appreciation to the officers and staff named below who participated in the said operation.

Dy. Narcotics Commissioner, Lucknow.

Shri Mohd Nasieur. Lispector A Grade Cell Micknew

Copy to Confidential Branch for keeping the same in C.C.R. folder

Altroon

By. Nareotics commissioner, Lucknow.

(Amount 15)

Government of India,
Central Bureau of Narcotics,
Office of the Deputy Narcotics Commissioner,
B-57, Sector 'A Mahanagar,
Lucknow

Dated the 19th July, 1993

### Establishment Order No. 1/1993

In pursuance of the Deputy Narcotics Commissioner (Enft.), Gwalior's letter F. No. 1(5) Estt-I/93/ dated 17.7.93, the following Sub-Inspectors of U.P. Unit are, hereby, promoted to officiate to the grade of Inspector in the Pay Scale of Rs. 1400-40-1800-EB-50-2300 plus other allowances as may be sanctioned by the Government of India from time to time;

Sl. No. Name of officer	From	To	Remarks
		Name and Good them but they mad place been then	
s/shri	Faizabad Ret	ained in U	a Pa
1.Babu Singh Chaudhary			**
2.Kasim Ali	Shahjahanpur		
3.S.L.Verma	Lucknow Cell		
4.G.R.Madhukar	Bareilly	- do -	
5.Dhanna Lal	Barabanki-OP.	- do -	
6.P.K.Chaudhary	Bareilly		
7.Ram Jiyawan Ram	Bąrabanki-OP.	M.P. Uni	t
8.D.P.Srivastava	Lucknow Div.	- do -	
9. Ram Subh Singh Yadav	Lucknow Cell	- do -	
10. Basudeo Ram-I	Decoration	-do -	
11.Satya Narain	BDK-Opium	Rajsthan U	nit
12.Bali Ram	Shahajahanpur	M.P. Unit	
13.Ram Surat Singh	Faizabad	- do -	
14.Banarsi Prasad	BBK-Prev. R	Rajasthan U	nit
15.Brij Lal	Kanpur Cell	- do -	
16.Om Prakash	Brodstein F20 M		
17. Moti Lal	Agra Cell F	Retained in	U.P.
18.L.N. Tewari	Lucknow Div.	- do -	
19. Basudeo Ram-II	Dehradun Cell	do -	
20.Akhil Kumar Saxena	Lucknow Div.	Rajsthan	Unit
21.Prahlad Promd	_ do _	Retained i	n U.P.

The detailed posting orders of the officers whose names appears at 31.No. 7 to 16 and 20 will be decided by the Unit Deputy Narcotics Commissioner, for the rest officers the posting orders will be issued seperately, by this office.

The promotins is subject to the following conditions:-

(i) If they do not accept the offer of promotion, they will not be considered for promotion to higher posts in future for a period of one year from the date of their refusal.

contd....2/....

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Their seniority in the grade of Inspector Will be reckoned on the basis of the panel drawn by the D.P.C.99-53

They are required to submit within one month of promotion, thier option for fination of pay on promotion under O.M. No. 7/1/80/Estt-I dated 26.9.81.

They will be on probation for a period of two years with effect from the date of their joining the post of Inspector. If their performance during the period of probation is not found to be satisfactory they are liable to be remember of

These orders will take effect from the date of their joining the new assignment.

Deputy Narcotics Commissioner Lucknow.

shri\_ Basudeo Ram II S. S. Throgh Dehroden Cell

copy forwarded for information and necessary action to :-

The Deputy Narcotics Commissioner, Neemuch/Kota. The Deputy Narcotics Commissioner (Enft), Gwalior.

The Pay and Accounts Officer, CBN, Gwalior. 1. 2.

Superintendent/District Opium Officer\_ Copy meant for officer concerned may please be handed over to them under dated acknowldgement which may be sent to this office for records. The officers who are promoted for other units may be relieved immediately, if they accept the offer.

Incharge Estt-II/Accounts/Bill Clerk/Control Room Prev/Cult.

Copy for section order book.

Deputy Narcotics Commissioner. Lucknow.



(Amount No 16)

F.No.1(89) Estt.

Government of India,

Central Bereau of Narcotics, Office of the

Narcotics Commissioner of India, 19, The Mall

Morar, Gwallior - ( M.P. ).



Dt. 23.9.1994

#### ESTT. ORDER NO. 15/94.

The following promotions are hereby ordered from the Grade of Sub\_Inspector to the grade of Inspector as on promotion the officers are transfered to the places shown against their names.

S.No.	Name of the officer	From 10	
Configuration (Configuration Configuration C	s/shri		
1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 12. 13. 14. 15.	Basudev Ram.  A. K. Saxena.  M. P. Singh. P. Bhattacharya.  Nan d Lal.  V. K. Singh. B. R. Chatterjee S. K. Srivastava J. S. Yadav.  Murli Dhankani. C. P. Maurya.  Md. Aslam. Bhisma Deo Net Ram (SC)  Nankoo Ram  Nanak Ram K. B. Lal.	Hqrs.office Hqr Raj.unit M.P NCB Calcutta M.P Raj.unit. Raj CA Lucknow M.P UP Unit U.P Raj.unit Raj U.P.Unit U.P hqrs.office Hqr U.P. Unit Raj U.P.unit Raj U.P.unit Raj U.P.unit Raj U.P.unit Raj	Unit. Unit. Unit. Unit. Unit. Unit. unit. unit. s.office. unit.

The promotion of officers from \$1. No.7 to 17 are on adhoc basis.

Sd/- K. Sethi. Narcotics Commissioner of India.

Copy forwarded for information and necessary action to :-

1.	The Chief Controller of Factories, Gwallior.
2.	The Dy. Nar. Commissioner, Neemuch/Kota/Lucknow.
2. 3.	The Dy. Director (Admn.) NCB, New Delhi/Dy. Director NCB, Calcutta.
4.	The Competent authority, SAF EM OF OPIA, Luck now.
5.	Individual Concerned The pay & Account officer/CAO. CBN. Gwallior.

7. The pay & Account officer/CAU, LON, GWallior.

8. General File.

9. The General Manager, GOAW, Neenuch, Ghaxipur.

Allem

Sd/\_ P. Nigam, Dy. Narctics Commissioner (Admn.). America 17

F. No. 5(6) Astr. I/93/
Government of India,
Central Bureau of Larcotics,
Office of the Larcotics Commissioner of India,
19, the Hall Forar,
Gwalier - 6 (H.F.)

KAN

Dated the september/1993.

#### Linking it with Ulia

subject: - Semiority list of Inspector as on 7.2.84 which has been updated provisionally as on 1.1.1993.

l. A copy of semiority list of Inspector as it stool on 7.2.34 which has been updated provisionally as on 1.1.1993 is enclosed.

2. The following criterion has been adopted for compiling the semiority of Inspector.

- (i) The semiority of Inspector has been arranged according to the rotation of vacancies in the retio of 1:1:1 earmarked for upper division ther: Direct hecruits and Sub-Inspector in accordance with the instructions contained in General Principles no. 6 to the Annexure of M.A...'s O.T. No. 9/11/55-RPS dated 22nd Jerember, 1959 readwith Dup and training O.T. No. 35014/2/30-25\_tt.(J), dated the 7th February, 1000. The provisions of mecruitment dules for the post of Inspector have also kept in view while update the semion ty list in question.
- (ii) Updated semiority of Inspector has been arranged according to select panel for promotion to the grade of Upper Division Chemitoteno Grade-II and Sub-Inspector drawn by the respective Department Bromotion Committee as well as the caudidates sponsored by the Staff Selection Commission and Surplus Cell from time to time.

3. Objections, if any may please be filed within 15 days of receipt of the list. Any representation filed thereafter shall not be considered.

Deputy Narcotics Commissioner (Enft.)

S ONER FOR

Allow

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shri L.P. Godis U.P. Unit

Through Deputy Marcotics Commissioner, Reemica/kota/Lucknow.

#### Copy forwarded to :-

	경화장소리를 통해 없는 사람들이 되었다. 그는 사람들은 경기를 가려면 보고 있는 것이 되었다. 그는 사람들이 되었다면 보고 있는 것이 되었다. 그는 사람들이 그리고 있다면 보고 있다면 보고 있다. 사람들이 보고 있다면 보고 있다면 보고 있다면 보고 있다. 그는 사람들이 보고 있다면 보고 있는 것이다. 그는 사람들이 보고 있는 것이다.
1.	The Chief Controller of Factories, Gwalior
	and the real real real real real real real rea
2.	The Deputy Narcotics Commissioner, Mechuca Kota/Lucknow with copies.
3.	The General Manager, Govt. Optum and alkaloid Works undertaking meanuch/Ghazipu.

It is requested that particulars of the individual concerned mentioned in the list may please be verified from their service records. If there is any error in the said list it may please be brought to the notice of the undersigned. Copy meant for individual concerned may please be handed over to have said it had not been added to the object and the concerned may please be handed over to have said of the object and the obje them and dated acknowledgment may please be obtained and sont to this office.

The Joufl./Estt. Il Branch, Larcotics Commissioner's Office, Gwalier.

Deputy Narcotics Commissioner

( Buf to)



Alkono



# SENIORITY LIST OF INSPECTOR AS ON 7, 2,84 WHICH HAS BEEN UPDATED PROVISIONLLY AS ON 1,1, 1993,

HS	· m Nest	cional Semiority	SI - Sub	-Inspector	
UDC		oer Division Clerk			ect Recruit
No	SI/UDO Steno Gr.II:	I/ Name	Date of barth	appoint - ment to the grade.	AGRETES
l.	20	and was and some was well was was was was and	The state of the s		4
O posts Section	SECULA SECULA SECULA SE	5/3024 and and and and and and and	Series and series and and and	STATE OF SECURE STATE STATE STATE	ear? over? trans trans trans.
l,	600	G. R. Malaw	14,7,26	12, 12, 56	Ret1red
2	ap	G. U. Bhatia	4,8,36	20.12,56	Retired
3.	480	G.N. Gurnani	22, 4, 33	21, 12, 56	Emired
40	859	B.K. Mogra	14, 12, 32	14, 12, 56	Betired
5.	629	D. D. Kureel (SC)	1, 1, 33	81. 10. EB	Betired
6.	6709	P.S. Bhanagar	10.4.26	:18.10.58	Reti red
				0.7.62	
7.	•	Rana Krishna	18.9.29	18. 10. 58	Retired
8.	<b>639</b>	S.B. Singh	15, 7, 36	21. 10. 59 W 4000000000000000000000000000000000000	Appointed as Group 'A'Officer
9.	63	Rajendra Pal (SC)	2, 1, 39	21.10.59	~do~
10.	•	B.B. Mathur	9, 10, 29	17.8.60	Retired
110	epib i	S. R. Tanwar	20, 10, 33	1.4,60	Ret1red
120	669	S.P. Shrivestava	1. 7. 34	7.4.60	Retired
13,	670	R.A. Rai	1. 1. 39	9, 6, 60	Ad-hoc DOO waf 31,1,83
14.	•	R.P. Gupta	16, 1, 37	7.6.60	~do~ 20.1.83
15,	408	Dayal Saran Singh	1, 12, 33	23.7.60	Retired
16.	ess .	Hans Raj Dua	13, 1, 26	13, 11, 61	Retired
17.		B.L. Ojha	6,7,30	2, 7, 62	Retired
ER182	10	R. C. Chavandia	5, 6, 32	9.7.62	Retired

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		S/Shyl	man was some was a comp	wash wash wash wash wash wash wash wash
	19.	Birdeo Rem (SC)	1, 11, 28	18.7, 62 R 12ed
	1944 -	Sankta Prasad	3, 7, 41	21 11 75NS Ad-boc Doo 25. 2.71 assigned sectorial in
				view of High Court Judge- ment.
	19 4 -	J.K. Saxena	9.7.29	21.11.75 Retired
	20	S. H. Khan	27, 3, 38	11. 2. 65 Apptd. as Gr.
	21, -	Prem Singh	1, 2, 29	21. 6. 6GNS Retired
	22,	J.P. Awasthi	29, 4, 26	21.6,66MS Retired
	23, SI	R. C. Pandey	2. 7. 19	21, 11, 75NS Retire
F. State Land	24. UDC	H. C. Punshi	13, 4, 34	21, 11, 75 Ret1 red
	25, SI	Nabi noor Khan	5,9,20	Plall 75Ns Retired
	26, SI	D.L. Sharma	15, 12, 22	21. 11. 75NS Retired
	27. UDC	Ram Dayal	3, 12, 26	21.11.75NS Retired
	28, SI	Mohd. Shakoor	6, 2, 25	21. 11. 75NS Retired
	29. UDC	S.S. Vijeta(SC)	17. 1. 40	21.11.75NS Expired
	30. SI	Abdul Majid	1. 7. 17	21. 11. 75NS Retired
	31. UDC	D. R. Pipal (SC)	2, 4, 36	21.11.75NS Expired
	32, SI	Mahawir Das	25,8,25	21.11.75NS Retired 7
	33. UDC	B.L. Nagori	3,8,32	Plalla 75NS Retired
	34, SI	Inder Singh	21,8,23	21.11.75NS Retired
	35, UDC .	N.L. Kabra	25, 3, 31	21a11a75NS Retired 7.6 3.70
	36, SI	Bhawani Shankar	13, 7, 18	21.11.75NS Retired
	37. UDC	Pannal Lal Yadav(S	C) 26, 4, 35	21a11a75NS Retired
	38, SI	Ganesh Prasad	1.10.22	21.11.75NS Betired 17.12.70
	39. UDC	M. C. Dhawan	rdRodde 35	21-11-75 Adhoc Doo 20-5, 23-5 74
		100	310	

High Court

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40.	SI	- April 100 miles	Saini	14 1, 35	21a11a25NS 23a12a70	Adhoc DOO/Sup at.
410	UDG	Daul	at Rem	14.5,38	21, 11, 75	Tfd. to G.Ex.
42.	SI	Made	n Lal Yadav(SC	7) 3, 2, 37	21, 11, 75 s 21, 12, 70	Adhoo Doo/Supdt.
43,	UDC	Prat	ap Singh	2,4,38	211125	Adhoe DOO/Supato
44	SI	Shan	kar Singh	17.11,20	21411475 VS 221270	Roti red
45,	UDC	B. L.	Goel	10, 2, 38	21211275	Adhoe DOO/Supdt.
46,	SI	Abba	s Ali Bohra	4, 5, 40	2121275HS 22, 12, 70	Expired
470	UDG	B. L.	Sharma	8, 10, 41	21-11-75NS 26, 5, 71	Adhor Doo/Supata
48 <sub>e</sub>	SI	P.P.	Agrawal	4, 5, 33	21-11-75 IS 22-12-70	-00-
49.	UDG	A. S.	Negl	8.10.38	21411-751S 22, 5, 71	-do-
50.	SI	Haja	ri Lal Jain	1.7.21	21.11.75 is 28.12.70	Retired
53.	UDG	G. I	Kodap(ST)	10.8.41	21 <u>1175</u> 48 22, 5, 71	Apptt. as Gr. A'
52,	UDG	V. K.	John	21, 11, 37	21, 11, 75	Amp1 red
63,	SI	M. L.	Upadhyaya	31, 10, 29	21.11.75VS	Retired
54,	UDC	Huss	ed n Ahmed	2, 6, 25	21.11.75	Retired
55,	SI	R.P.	Rawal	25, 2, 25	21.11.7518	Retired
56,	UNC Steno	Goral	ch Nath	15, 6, 33	2, 1, 76	Adhoe DOO/Supate
57.		C.M.	Salci	4, 9, 23	21a11a7511S 27. 5. 71	Ret1red
88.	UDC Steno	J.S.	Yadav	1. 4. 38	21.11.751S 17.7.71	Adhoe Doo/SUPDE.
<b>69</b> °	SI	G. S.	Duboy	9,8,37	212127518	∞QO ~
60.	UDC Stepo	S. K.	Mhandel val	19.8.44	21a11a7518 4676	en(\$0 eo
61	SI	H. C.	Bagerwal	6,7,32	24, 4, 71 IN	Retired
62.	UDC	K.	Hukberji.	7. 16 11	21, 11, 7513	Adboo DOO/Supat.
63,			al Singh	21, 4, 39	21 <u>11175</u> NS	ado »
64.	UDC	Ro Ko	Meron Sloner	101	21a11a7503 29. 6. 71	Retired .
	A	Horas		D. E.		Contdo. 4

1. 2. 3	40	5,	6, ., ., ., ., ., ., .,
S/SHRI.	-0 -0 -0 -0 -0		
65 SI Dudh Nath	1. 7. 29	21, 11, 75 VS 1 5, 7, 71	
66, UDC J. S. Negl	10, 12, 39	21. 1.84AN	Adhoe DOO/SUPUR.
67. SI Rem Pratap Ram	1,8,29	21.11.75NS 11.6.71	Retired
68. UDC Bali Ram(SC)	5, 4, 32	21. 11. 75 totocompanio-structural 6, 6, 74	Retired
69° SI K.N. Lal	26, 7, 32	21-11-75NS 14-7-71	Ret1 red
70. UDC G. W. Westliky	23, 12, 28	21, 11, 75	Betired
71. SI K.R. Vyas	13, 7, 36	21.11.75N3 29.5.71	Adhoc DOO/Supdt.
72. UDC S.N. Khare	22, 7, 30	21 11 75NS 15, 5, 71	Retired
73. SI P. N. Khurana	2, 6, 38	21.11.7ENS 27.5.71	nd hoc Doo/Supdt.
74. SI Mukhtar Singh	8, 2, 35	21.11.7ENS 26.5.71	Retired
75. UDC Rajdeo Ram(SC)	14,9,39	21211275 12.6.74	Adhoo Doo/Supat.
76, SI Prahlad Singh	15, 4, 23	21.11.7fNS	Retimed
77. UDC L. D. Madnani	1,8,38	21. 11. 75 NS 15. 12. 75	Adhoc DOO/Supdt.
78. SI Chottey Lal (SC)	30, 6, 38	21.11.7;NS 28.10.71.	Retired
79. UDC K.L. Sharma	3, 4, 43	21.11.75NS 4,12,71	Adhoe DOU/Supat.
80. SI Rem Sagar Mishra	18.8.24	21, 11, 75NS 23, 2, 72	Retired
81. UDC Shama Rao	12,5,40	21. 11. 75NS 12. 12. 75	Adhoc Doo/Supdte
82. SI Y.R. Panwar	13, 5, 20	21.11.7iNS 9.8.73	
83. SI Sardar Ahmed	24, 9, 28	21.11.75NS 15.3.71	Retired
84. UDC A.N. Srivastava	1. 7. 37	21. 11. 7.5NS 11. 6. 71	Exp1 red
85. SI S.M. Lodha	18.9.26	21.11.75NS	Retired
86. SI N.L. Verma (SC)	1, 1, 35	21, 11, 75NS 22, 12, 70	Retired
87. UDC A.S. Khan	1, 4, 41	21.11.75NS	Adhoc Doo/Supat.
Aller		1000	Contd5
		The Comment	A STATE OF THE STA
		High Court	111
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88	, si	B.S. Bhat nagar	15, 10, 33	21.11.75	Reti red
89	, UDC	P.M. Hingad	26, 11, 39	21.11.75NS 12.12.75	Emired
90,	SI	S. N. Gaur	25, 1, 37	21.11.75	Retired
91,	UDC	B.L. Sahu	8,9,38	21 <u>411475</u> NS 30.1484	Adhoe D00/Su dt.
92,	SI	H.P. Pandey	12, 1, 23	21011075	Ret 1 red
93,	UDC	R. N. Yadav	25, 6, 46	21 <u>11.76</u> NS 19.5.71	Adhoe D00/Suidte
94,	SI	Man Mal Jain	2. 1. 31	21212275. 1. 8. 74	Retired
95.	UDC	S.D. Cupta	1. 7. 28	21.11.75NS 15, 12,75	Ret1red
96,	SI	V. G. Chunekar	1, 5, 33	21.11.75 IS 19.6.74	Retired
97.	UDC	Shiv Pujan Singh	14.7.42	21-11-75NS	Adhoe DOO/Suidt.
98.	SI	Unakant Sm vastava	16.7.36	27.5.72	endic as
99.	UDC	Goverdhan Ram (SC)	21, 1, 30	21.11.75N3 15.5.71	Do ti red
100.	IE	Ramashankar Prasad	19,8,36	2012 10 20 20 20 20 20 20 20 20 20 20 20 20 20	Adhoo DOO/Swidte
101.	UDC	Jangl Rem (SC)	10,8,33	21 <u>011075</u> NS 28, 1,84	Retired
102	SI	S. L. Sharma	1. 7. 25	21217475	Retired
103,	UDC	Rem Chander Rem	1, 1, 31	21.11.75NS 25, 1,84	Retired
104,	SI	R.K. Bhatt	27.3,40	16, 12, 75	Adhoc DOO/Su dt.
105,	UDC	H. C. Sinha	1.8.34	21_11_75NS 24_1_84_AN	Retired
106,	SI	Hald bur Relman	1. 3. 36	22, 12, 75	Adhoc Doo/Su dt.
107.	UDC	Bhagwan Das(SC)	6, 6, 39	21 <u>011</u> 075 16, 6, 74	~do~
108.	SI	Y.P.S. Tyagi	4, 7, 35	24, 12, 75	Retired
109.	UDC	Willian Peter	13,9,39	21.11.75 <u>N</u> S 17.5,76	Expired
110.	SI		5, 1, 34	21 <u>11.75NS</u> 23. 5, 74	Retired
111.	UDC	Lebori Ren	15. 11. 37	21, 11, 75%	Adhoc DOO/Su dt.
		11/86	12	. 46	

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10	20	3,	40	5,	6,
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112	SI	Raj Bahadur Shukla	3, 10, 22	18, 12, 75	Ret1red
113,	UDG	M. S. Pahlajani	14, 5, 39	21.11.75NS 12.12.80	Adhoe Dou/SUPDr.
1414	SI	Gajraj Singh	1, 12, 41	21.11.75NS 3.1.78	
115.	UDC Steno	. Vinod Lal 8	11.7.43	21 11 75NS 4, 12, 80	Adhoc D00/Supdte
116,	SI	Kuber Rem (SC)	31.7.37	21.11.75NS 11.6,74	edo=
1-1170	UDC	D. S. Jain	5, 2, 42	21.11.75NS 24, 12, 75	em
1 18.	SI	P.L. Yadav(SC)	30, 7, 39	21, 11, 75	Adhoc D00/Supdt.
119.	UDC	S. S. Yadav	1. 4. 39	21.11.75 15.7.74	Tfd. to C. Ex. Delhi
120.	SI	D. L. Gandhi	15 <sub>e</sub> 1 <sub>o</sub> 35	21-11-75NS 11-12-75	Retired
721	UDC	S. N. Agal	1, 6, 43	21.11.75.NS 30.1.84	CD-
122	SI	Radhey Raman Lal	11, 2, 34	4.6.76 9.12.75	Ret1red
¥1 23.	UDC	C.L. Sunhare(SC)	8, 4, 40	21.11.75NS -27.5.71	
124	SI	V.G. Pandey	1, 12, 36	1510.300.75 1. 12.75	
250	UDC	S.K. Joshi	31, 1, 41	15.10.76 21.5.76	Heliterat
N126.	DR	P.K.Sinha	1. 7. 54	3.11.77	reg
\$127.	UDC	N.L. Shr.ma	3, 7, 40	20.10.76	03
128.	DR	A.K. Bhardwaj	12, 4, 55	23, 2, 79	Resigned
VI 29.	SI	Mohl. Haseem	1, 3, 43	10. 1. 77 15. 10. 76	st9
Ú30.	UDC	Nandlal Rai	1, 10, 39	10.1.77NS 10.12.80	
131.	DR	S. D. Sharma	21.6,54	7.11.78	Left Service.
¥132 <sub>0</sub>	SI	Sukhpal Singh	24,8,44	10. 1. 77 20. 12. 75	
133.	UDC	A.S. Yadav (SC)	27.7.41	13.1.77NS 14.8.81	Adboc DOO/SUPDE.
K134.	DR	D. Ksthpalia	21, 12, 54	20.1.79	FOX OATHS

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135, SI	U.K. Verma	15, 12, 40	10a la 77 13a : 73	Tid. to C. Ex. New Delbi.
136, UDO	Shiv Narain (SC)	1.7.49	10.4.81	Adhoe Doo/SUPDI.
/ 137. DR	S. C. Shankar(SC)	V 10.1,48	30, 12, 78	A PARTY CONTRACTOR
/2 138. SI	B.D. Pandey	20,8,38	19.5.76	••
139. UDG	K.L. Khatik (SC)	1. 7. 37	14.9.81	
/3 140. DR	Deepankar Banerj	29.4,56	30,8,79	439
/2,141, SI	H. C. Chauhan (SC)	17. 11. 43	10a1a77 19.5,76	118
15142. UDC	R. B. Verma	2,8,42	15, 3,82	493
//143. DR	Mukesh Gupta	28,8,53	10.3,80	63
144, SI	N. L. Billora(SI)	22, 3, 31	13.1.77 27.9.76	Retired
/7145, UDC	M. G. Lale	2, 5, 42	19.4.82	Alle
/0146, DR	Rajesh Kumar Sinh	17.7.57	25, 10, 80	665
147 SI	Ram Chandra Sharm	a 9.9.25	18.3.80	Retired
19148. UDC	Aris Beg	10.1.42	13, 2,84	60
149. DR	B.C. Swaln	db	16, 10,80	Resigned
150. SI	Bhup ondra Singh	23.7.25	18,8,80	Retired
251. DUC	S.K. Bajpayes	15, 12, 42	10.2.84	
-152, DR	Rekesh Kumar /	10.7.54	5,4,82	60
153, SI	P.D. Chapekar	7.8.33	27.4.81	Ret1rod
154. UDC	B.L. Ojha	23. 11. 51.	30.1.84	60
155. DR	S. S. Yadav	9.7,48	23,2,84	
156. SI	Kanhai Ram (SC)	7.7.33	11.681	Retired
157. SI	A.N. Chaudhary	10.7.37	2.1.76	
158. SI	R.K. N. Nagezker	26, 3, 35	1211281 13, 12, 75	Lapi red
159. UDC	O.P. Bhardwaj	9, 5, 43	30.1.84	deni red
160. DR	Kuldeep Stogh	10.1.38	8, 2, 35	d. to CoRxo
161. SI	Rempeth Pal (ST)	1, 6, 49	12.11.81.	

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1. 2.	Q vas		5.	6.
	S/SHRI	22.7.40	13.2.84	
162. UDC	K.P. Shukla		1.9.84	
163. DR	A.B. Acharya	21.5.52		
164. SI	Madanlal Meena(ST)	1.7.47	19.2.82	
165. UDC	Pryagilal (SC)	15. 12.46	27. 2. 84	
166. SI	Satyanarayan	11.6.28	9.2.84	Retired
167. UDC	D.D. Sharma	11.4.43	6.2.84	
168. SI	M.L. Jain	7.3.33	24.2.84	Retired
169. UDC	R.L. Godia (3T)	11.12.51	14.2.84	•
170. SI	Utsavlal Sharma	5.2.27	28.2.85	Retired
171. UDC	P.N. Gupta	15.7.41	19.2.85	• ×
172. SI	Abdul Majid	1.7.29	6.2.84	Retired
173. VDC	N.K. Shrivastava	14.8.44	19.2.85	
174. SI	S.P. Sharma	23.3.37	9.2.84	
175. UDC	Pannama Abraham	12.6.51	19.2.85	<b>63</b>
176. SI	M.C. Vijay	2.7.42	30.1.84	· September
177. UUC	V.K. Sharma	1.3.51	13.2.85	-
178. SI	Ramcharan Yadov(SC)	7.8.36	7.2.84	Expired
179. UDC	C.B. Mourya (SC)	25.7.47	19.2.85	
180. SI	B C. Choubey	30.4.28	23.2.85	Retired
181. UDC	N.L. Mittolia(SC)	1.7.46	19.2.85	
182. SI	P.L. Sharma	12.1.30	19.2.35	Retired
183. UDC	A.S. Yadev	9.10.50	21.2.35	
184. SI	Gopal Lal (SC)	3.7.38	16.2.85	
185. UDC	A.K. Sharma	4.7.52	20.2.85	· A Samuel Control
186. SI	K.L. Bhawsar	31.1.32	11.12.84	Retired
187. UJC	Abdul Majid	1.1.42	24.9.86	609
186. DR	D.P. Gyan (SC)	2. 11.37	9.12.86	
189. SI	Anwar Mohd. Khan	26.11.38	15.4.86	OATHS.
190. UDC	C.P. Gupta	18.1.43	19.6.87	50
191. SI	R.C. Kaushel	15.8.44	11.5.879	6
192. UDC	C.L. Verma (ST)	15.7.51	29.9.8	12 3
			113	Ha Court
Man			Contra	7 4 0 6

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mg m 1	100 g 100 g 100 g 100	S/SHRI	9 400 9 mm 8 mm 9 mm 9 mm 9	em 6 am 4 am 6 am 6 am 6 am 6	one B and D and D one D con Dieter D and
193	SI	J.L. Meena (ST)	3.7.55	8.5.87	
194.	DR	Satyabir Singh	4.5.60	25.11.87	
195.	DR	Mahash Kumar	3.4.65	28.4.88	
196.	DR	S.S. Devangan(Ems)	9.9.47	8.12.87	TPd. To C.Ex.
197.	DR	Vijay Singh Meena(S	T)2.2.64	25.1.88	
198.	UDC	8.C. Gupta	1.7.50	10.10.88	
199.	SI	Gajanan Mondokar(SC	)24.8.35	3.10.88	Retired
200.	UDC	S.L. Sharma	5.5.51	7.12.68	
201.	SI	D.C. Gharu (SC)	10.12.36	9.12.88	
20 %	ÙDC	8 .S. Jain	29.5.52	8.12.88	•
203.	SI	V.N. Sharma	14.1.31	1.1.89	Retired
204%	UDC	L.K. Mangal	10.8.50	3.1.89	•
2015.	SI	R.C. Prajapati	23.6.31	13.12.88	Retired
206.	UDC	M.L. Malecha (SC)	1.7.50	8.12.88	400
207.	DR	A.S. Negi	6.7.38	26.6.89	6000
208.	DR	N.S. Dhurbe (ST)	5.6.54	17.7.89	-
209.	DR	R.S. Chauham	30.3.53	21.8.89	450
210.	SI .	8.L. Sharma	16.9.32	26.8.89	Retired
21/ •	UOC .	P.T. Verghees	20.5.51	9.7.89	479
212	SI	R.N. Shrivastava	31.7.37	9.11.89	•
213.	200	J.K. Shrivastava	1.1.43	12.1.90	
214.	SI .	Onkar Lal Sharma	6.7.35	27.7.90	Retired
215.	DOC	J.C. Shrivastava	13.7.52	16.5.90	era Constitution of the Co
27 %	OI.	D.L. Khatik (S.C.)	19.4.40	16.5.90	•
217.	UDC	A.K. Garg	16.7.52	20.4.90	•
218.	SI	S.L. Pamecha	6.7.38	15.5.90	
219.	UDC	R.C. Shrivastava	1.7.50	13.4.90	ų»
250.	SI	Abdul Karsem	2.5.35	28.11.90	Retired
221.	UDC	B.L. Chhippa	23.8.50	24. 12.90	
222.	SI	Suraj Mal Meena(ST)	24.1.50	28.11.90	500

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-0-0		S/SHF			***************************************		
440	IIDC		Chaturvedi	6, 4, 50	27. 11. 90	609	
223.			Jayant (SC)	1. 7. 52	27. 11.90	49	J
224			Godia (SI)	1. 4. 47	30, 11, 90	4000	
225.	UDC			7. 6. 40	23, 12, 91	(EED)	
226.	SI		Tailor		11, 12,91	699	
227.	SI	CoLo	Sai ni	16, 11, 40		400	
228.	SI	P. C.	Tyara	5, 9, 40	17. 12.91		

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Before the Hon'ble Central Administrative Tribunal,
Lucknow Bench, Moti Mahal,

#### Lucknow.

Annexure No. 18

in

Writ Petition / T.A. No. 1057 / 1987 (T)

Mohd. Naseem

Petitioner-Applicant.

Versus

. . .

Union of India and others

Opposite Parties.

-do-

List of Juniors to the petitioners / Applicant promoted to the post of Superintendent Executive Narcotics Department.

Sl.Nos. of the Seniori ty list of Ins- pectors.	S.I./U Steno Grade- DR.	Company and a service of the service	Date of appointment to the Grade of Inspector	
1	2	3	4 5	6
129	s.i.	Mohd.Naseem 1-	-3-43 <u>10-1-77</u> 15-10-76	
130	UDC.	Nand Lal Rai 1-1	$\frac{10-1-77}{10.12.80}$	Promoted as Superinten- dent Exe- cutive in 1994
133	UDC.	A.S.Yadac (SC) 27	.7.41 <u>10-1-77</u> 14.8.81	-do
134	DR	D.Kathpalia 21	.12.54 20-1-79	-do-
136	UDC	Shiv Narain(SC) 1	.7.49 10-4-81	-do-
137	DR	SC.Sharkar(SC) 10-	-1-48 30-12-78	-d <b>o-</b>
138	S.I.	B.D.Pandey 20-	-8-38 <u>10-1-77</u> 19-5-76	-do-

Deepankar Baner-29-4-56 30-8-79

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142	UDC	R.B. Verma	2.8.42	15.3.82	-do-
143	DR	Mukesh Gupta	28.8.53	10.3.80	-do-
145	UDC	M.G. Lal	2.5.42	19.4.82	-do
146	DR	Rajesh Kumar Sinha.	17.7.57	25.10.80	-d <b>o-</b>
155	DR	S.S. Yadav	9.7.48	28.2.84	-do-
164	S.I.	Madan Lal Meena (ST).	1.7.47	19.2.82	-do-
171	UDC	P.N. Gupta	15.7.41	19.2.85	-do-
175	UDC	Pamnama Abraham	12.6.61 51	19.2.85	-do-
176	S.I.	M.C .Vijay	2.7.42	3.1.84	-do-
183	UDC	A.S. Yadav	910.50	21.2.85	-do-
184	S.I.	Gopal Lal(SC)	3.7.38	16.2.85	-do-
185	UDC	A.K. Sharma	4.7.52	20.2.85	-do-





Annexure No-19

F.No.8(21)Estt-I/79/3723
Government of India,
Central Bureau of Narcotics,
Office of the Narcotics Commissioner of India,
19, The Mall, Morar, Gwalior-474006.



Dated the 1-5- April, 1995.

## ESTABLISHMENT ORDER NO.6/1995

Shri M.C. Vijay was appointed as S.I. with this department and was confirmed with effect from 1.10.71. Shri Mohd. Naseem was appointed as S.I. (Factory Rs.110-131 in the Opium Factory, Ghazipur. In 1970 it was Opium and Alkaloid Works Undertakings, Ghazipur to the Central Industrial Security Force. It was also decided C.I.S.F., be absorbed in the alternative posts of this his absorption in the C.I.S.F. could be finalised, he was preventive side of this department as Sub-Inspector 3.8.1971. As Shri Vijay had been appointed as 3.I. w.e.f. whereas Shri Naseem was placed at S.No.216. In 1974, Shri grade of S.I. with effect from 21.12.1963, Accordingly S.No.100 & 101 i.e. at 100A. According to his Seniority In the post of seniority Inst in between at SI.No.100A, Shri Naseem was promoted to the post of seniority assigned to Shri Naseem at SI.No.100A, Shri Naseem was promoted to the post of seniority assigned to Shri Naseem and his promotion to requested to consider his promotion as Inspector w.e.f. 15.10.76. Being laggrieved with the Inspector w.e.f. 15.10.76, Shri Vijay also represented and effect from 15.10.76 and withdrawal of the promotion of Shri Naseem as Inspector with Shri Naseem as Inspector.

2. The said representation of Shri /ijay was examined by the Board in consulation with the Department of Personnel and Administrative Reforms and decided that the wrong action taken by the Narcotics Department in absorbing Shri Naseem in a post carrying a higher scale of disturbed the seniority of the persons concerned. Hence Board suggested following action to be taken urgently:-

- (a) Set aside the Narcotics Commissioner's orders assigning wrong seniority to Shri Naseem in the grade of S.I.;
- (b) assign seniority to Shri Naseem status-quo ante i.e. back to original S.No. 216; and
- (c) consider the name of Shri Vijay for promotion as Inspector w.e.f. 15.10.76 by reverting Shri Naseem idediately from the grade of Inspector to that of Sub-Inspector provided Shri Vijay was otherwise eligible and suitable for such promotion.

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3. In pursuance of aforesaid directions of Central Board of Excise and Customs, New Delhi contained in their letter F.No. A-23020/68/80-Ad.III-A dated 5.5.1982 the seniority position of Shri Mohd. Naseem, Inspector in the grade of Sub-Inspector was fixed at his original place i.e. at S.No.216 of the seniority list of Sub-Inspector as it stood on 6.6.75, from S.No.100A. Consequent upon the change in his seniority position in view of Board's directions contained in their letter referred to above, Shri Naseem was reverted from the grade of Inspector to the grade of Sub-Inspector vide this office Estt.order No. 40/82 dated 26.5.82 issued under F.No. 8(21)Estr-I/79.

Being aggrieved with the said Estt. order dated 26.5.82, Shri Naseem filed a writ petition before the High Court judicature at Allahabad Lucknow Bench who granted stay order vide order dated 3.6.82 with directions that the petitioner shall not be reverted in pursuance of order dated 26.5.82 untill further orders of the Court. In compliance with the high Court judicature at Allahabad Lucknow Bench order dated 3.6.82 status quo was maintained and Shri Naseem was not reverted from the grade of Inspector to the grade of Sub-Inspector.

On setting up of CAT Benches in various states, the subject case was transferred to the Central Administrative Tribunal, Lucknow Bench. The said Bench vide order dated 17.4.90 dismissed the writ petition of Shri Mohd.Naseem for want of prosecution without any order and vacated the enterim order dt. 3.6.82 passed by the High Court.

Administrative Tribunal, Lucknow Bench's order dated 17.4.90 received in this ofice on 14.11.94 underwhich C.B.E.C., New Delhi's directions contained in their letter dated 5.5.82 have been upheld by the CAT, the seniority position of Shri Mohd. Naseem Inspector in the grade of Sub-Inspector is fixed at the original place i.e. at S.No. 216, of the seniority list of Sub-Inspector as it stood on 6.6.75, from S.No. 100A. In view of aforesaid revision in his seniority position Shri Mohd. Naseem is hereby reverted from the grade of Inspector to the grade of Sub-Inspector w.e.f.26.5.82.

(PRABHAKAR NICAM).
DEPUTY NARCOTICS COMMISSIONER (ADMN.)

Shri Mohd. Naseem, Inspector, through Dy. Narcotics Commissioner, Lucknow.

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Copy forwardedfor information and necessary

- 1. The Under Secretary, Ad. III-A, Central Board of Exice & Customs, New Delhi with reference to their letter dated 5.5.82 referred to above.
- 2. The Dy. Narcotics Commissioner Lucknow. It is requested that emoluments paid to Shri Mohd. Naseem in the scale of Inspector w.e.f. 17.4.90 may please be recovered from him as per rules under intimation to this office.
- 3. The Dy. Narcotics Commissioner Neemuch/Kota.
- 4. The Pay & Accounts Oficer, C.B.N.Gwalior.
- 5. Estt.II/Accounts/Confl., N.C.'s office Gwalior.

ASSTT. NARCOTICS COMMISSIONER (HQRS.)

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Central Administrative Tribunal
Lucknow Bench
Date of Filing
Date of Receipt by Post

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Dy, Registrat ( )

Before the Central Administrative Tribunal:
Lucknow Bench, Moti Mahal,

#### Lucknow

M.P. No. 977 of 1995 In T.A. No. 1057 of 1987.



Applicant

Versus

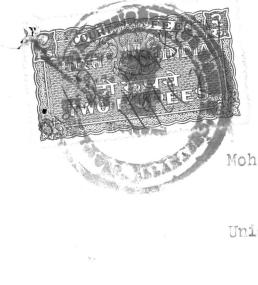
Union of India and others

Respondents:

# Counter Affidavit against the Application for vacation of Stay Order:

I, Mohd. Naseem, aged about 53 years, son of late Mohd. Haleem, care of Haji Abdul Rahim Perfumers, Ali Nagar, Gorakhpur, presently residing at House No. 545 / 54 near Yadav Bhavan, Old Mahanagar, Lucknow, the deponent, do hereby solemnly affirm and state on oath as under : -

- 1. That the deponent is the Petitioner Applicant in the above noted Writ Petition / T.A. which was transferred to this Hon' ble Tribunal and registered as T.A. No. 1057 of 1987 (T).
- 2. That the deponent has gone through and understood the contents of the Application for vacation of





Dy. Registrar ( 7 )

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stay order dated 3rd August, 1995, and he has understood the same well.

- 3. That the contents of para 2 of the Application for vacation of stay order dated 3rd August, 1995, hereinafter referred to as the Application, are denied as stated and in reply thereto it is submitted that the said restoration application which was filed on 23rd May, 1995, alongwith the Application for Interim Relief and condonation of delay, were ordered to be listed on 31-5-1995.
- 4. That on 31st June, 1995 when the case was taken up by the Hon' ble Tribunal, the counsel for the opposite parties had sought for two weeks time for objection and another set of copies of the said application and affidavit etc were supplied to the said counsel.

It is relevant to mention here that when the said case was taken up on 30th June, 1995 Kumari Asha Chaudhri, Advocate, was also sitting in the Court.

- 5. That the contents of para 3 of the Application are not disputed.
- 6. That in reply to para 4 of the Application it is submitted that on 3rd August, 1995 when the arguments on the applications for restoration, condonation of delay and Interim Relief, were heard by the learned Tribunal, the said Kumari





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Dy Registrar ( T)

the said Kumeri Asha Chaudhri, Advocate, was also sitting in the Court Room and the arguments were heard for a cons-iderably long time and as such it cannot be said that Kumari Asha Chaudhri, Advocate, would not have noticed the contents of the said arguments.

- 7. That the contents of parag 5 and 6 of the Application are denied as stated for want of definite knowl\_edge.
- 8. That in reply to para 7 of the Application it is submitted that after having received the duplicate of the applications for res\_toration, delay condonation and Interim Relief, the said Kumari Asha Chaudhri, Advocate, ought to have filed objection against the same within time, that is upto 21st June, 1995, or at least upto 14th July, 1995, and in not doing so, she cannot blame the petitioner deponent or his counsel.
  - 9. That the contents of para 8 of the Application are denied as stated for want of definite knowledge. As the case had not been fixed for 31st July, 1995 the deponent cannot say as to where Dr. Dinesh Chandra had appeared on behalf of the Respondents. It is, however, not known to the deponent as what were the departmental instructions to Dr. Dinesh Chandra or to Kumari Asha Chaudhri.



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By, Registrar , I h

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are also denied as stated and in reply thereto it is submitted that the s\_aid Dr. Dinesh Chandra had represented the Department in the presence of Kumari Asha Chaudhri, Advocate, on 3rd August, 1995 and no objection was raised by anyong about his competence to represent the department (and as such it cannot now be urged on behalf of the department that the opposite parties nos. 1 to 4 were not duly represented.)



- are also denied as stated and in reply thereto it is submitted that nothing has been said in the Application under reply/to substantiate the prayer for vacation of stay order dated 3rd August 1995 which was passed on merits and after taking into account the material on record.
  - 12. That in view of the facts and circumstances stated above, the Application for recall of the order dated 3rd August, 1995 is liable to be rejected.

Lucknow Dated 1-9-1995.

Deponent

#### Verification

I, the above named deponent, do hereby verify that the contents of paras / 1/ except the bracketted portions of parage /o

Ceptral Administrative Tribunal
Lucknow Beach
Date of Filing
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- 5 -

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of this Affidavit are true to my own knowledge, while the contents of paras 12

as well as the bracketted portions of paras 10

of the same are believed by me to be true. No part of this affidavit is false and nothing material has been concealed. So help me God.

Signed and verified this affidavit this 1 st day of September, 1995 at Lucknow.

Deponent

I identify the deponent who has signed this affidavit before me and is known to me.

nz Zlony

Advocate.





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Date of Filing
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Dy. Registrar ( 1)

### BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW.

MP NO. 4 of 1995

In T.A. No. 1057 of 1987.

Place before the

Mohd. Naseem.

Applicant.

Dy. Registrar

Versus.

Union of India & Others.

Respondents.

#### APPLICATION FOR FIXATION OF DATE FOR EARLY HEARING.

Respondents No. 1 to 4 begs to submit as under:-

- 1. That the above case was listed on 1.9.1995 before the Bench for hearing of the case.
- 2. That the above case was dismissed in default and restored on 3.8.1995 by recalling the order dated 17.4.1990 and being a old case the case was listed for final hearing on 1-9-1995.
- 3. That the Respondents moved an M.P. No. for vacation of stay order dated 3.8.1995 by moving M.P. No. 16 UU on 29/8/95. The counter reply of the same has also been received on behalf of the applicant on 4.9.1995.
- 4. That due to sad demise of Late Shri Beant Singh, Hon'ble Chief Minister of Punjab, the court was suddenly closed on 1.9.1995 and the case was automatecally adjourned for a long period i.e. 24.11.95
- 5. That before final hearing of the case, the disposal of Misc. Application is necessary.

wherefore it is respectfully prayed that an early date for disposal of M.P. No. 16 uu as may kindly be fixed.

Lucknow.

Dated: 7/9/1995.

(Km.Asha Chaudhary)
Addl.Standing Counsel for
Central Government.

(COUNSEL FOR RESPONDENTS)

Central Administrative Tribunal

Date of Filing ... Date of Receipt by Post 7/0

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

MP NO. NO HA OF 1995

In T.A. No. 1057 of 1987.

Mohd. Waseen.

Applicant.

Versus.

Union of Indie & Others. ....

Respondents.

#### APPLICATION FOR FIXATION OF DATE FOR EARLY HEARING.

Respondents No. 1 to 4 begs to submit as under-

- 1. That the above case was listed on 1.9.1995 before the Bench for hearing of the case.
- 2. That the above case was dismissed in default and restored on 3.8.1995 by recalling the order dated 17.4.1990 and being a old case the case was listed for final hearing on 1-9-1995.
- 3. That the Respondent's moved an M.P. No. for vacation of stay order dated 3.8.1995 by moving M.P. No. 1644 on 28/8/95. The counter reply of the same has also been received on behalf of the applicant on 4.9.1995.
- 4. That due to sad demise of Late Shri Beant Singh, Hon'ble Chief Minister of Punjab, the court was suddenly closed on 1.9.1995 and the case was automatheally adjourned for a long period i.e. 24.11.95.
- 5. That before final hearing of the case, the disposal of Mise. Application is necessary.

WHEREFORE it is respectfully prayed that an early date for disposal of M.P. No. 1644 95 may kindly be fixed.

Lucknow.

Dated: 7/9/1995.

(Km.Asha Chaudhary)
Addl.Standing Counsel for
Central Government.

(COUNSEL FOR RESPONDENTS)

A merded Bath of Receipt by Post Administra dive gripu the Central Before Lucknow Bench, Lucknow.

Administrative Tribana

婚姻人

T.A. No. 1057 / 87 (T) ( Writ Petition No. 2670 of 1982 )

Mohd. Naseem, aged about 40 years, son of late Mohd. Halesm, Resident of mohalla Rasoolpur, Bara Banki City, Bara Banki. (Presently residing at House No.545/54 near Yadav Bhavan, Old Mahanagar, Lucknow).

Petitioner

#### Versus

- 1. Union of Indiz, through the Secretary to Government, Ministry of Finance, New Delhi.
- 2. Central Board of Excise and Customs, New Delhi, through its Secretary.
- 3. The Narcotics Commissioner of India, 19, The Mall, Morar, Gwalior- 6 (M.P.).
- 4, Assistant Narcotics Commissioner (Headquarters), Government of India, Central Bureau of Marcotics, 19, The Mall, The Morar, Gwalior -6 (M.P.).



- 5. Sri D.S.Jain, Inspector (preventive),
  c/o Deputy Narcotics Commissioner,
  Kota ( Rajasthan ).
- 6. Deputy Narcotics Commissioner (Administration)
  Office of Narcotics Commissioner of India,
  19, The Mall, Morora Gwalior 474006.

... Opposite Parties.

Writ Petition under Article 226 of the Constitution of India:

To

The Hon'ble the Chief Justice And
His Companion Judges of the Hon' ble
High Court of Judicature at All ahabad,
Sitting at Lucknow.

The Petitioner, above named, begs to submit as under: -

- Inspector (Factory Guard) with effect from 21st
  December, 1963 in the Department of Narcotics under
  the Ministry of Finance, Government of India, the
  initial basic pay of which post started from Rs.110/p.m. with allowances.
- 2. That the post of Sub-Inspector ( Preventive) which also falls in the Department of Narcotics also

- 3 -

w\_ith allowance; and as such whenthe post of Sub-Inspector (Factory Guard ) was abolished in 1970, the petitioner was posted as Sub-Inspector(Preventive)

started with the initial basic pay of Rs. 110/-

by order of the Deputy Narcotics Commissioner dated

26th April, 1971. True copy of the said order of

the Deputy Narcotics Commissioner, Ghazipur, dated

26th April, 1971, is filed herewith as Annexure-1

to this writ petition.

- Commandant 3. That thereafter the Assistant/ Central Industrial Security Force by his letter dated 15th July, 1976 addressed to the Deputy Narcotics Commissioner, Ghazipur, informed that the petitioner's case should be finalised for absorption in the Central Industrial Security Force, he was posted in the Preventive Department and the said letter of the Assistant Commandant dated 15th July, 1976 was forwarded to the Narcotics Commissioner, Gwalior, by the Deputy Narcotics Commissioner, Ghazipur, for True copy of the said letter dated 19th orders. July, 1976 of the Deputy Narcotics Commissioner, Ghazipur, alongwith the copy of the letter of the Assistant Commandant dated 15th July, 1976, is filed herewith as Annexure - 2.
- 4. That it is relevant to mention here that after his posting in the Preventive Department as S\_ub-



Inspector, a combined All-India Seniority List of the Sub-Insoector Grade as on 6th June, 1975 was issued in 1975, and in this list the petitioner's name was shown at serial no. 216 by giving his date of appointment in the grade of Sub-Inspector as 3rd August, 1971. As the petitioner felt aggrieved from his placement at serial no. 216 and from the wrong mention of his date of appointment in the grade of Sub-Inspector, he had represented against the same to the Narcotics Commissioner, Gwalior ( Opposite party no. 3 ) on 28th May, 1974, praying therein that the petitioner be given his seniority from 21st December, 1963 as there was no break in his service from 21st December, 1963 on which date he was appointed as Sub-Inspector ( Factory Guard ) which post for all purposes was identicalt to the post of Sub-Inspector ( Preventive ). several reminders were given by the petitioner to the opposite party no. 3 for disposing of his representation at the earliest and even the Deputy Narcotics Commissioner in his letter dated 18th July, 1976 referred to above, had also referred to the aforesaid representation of the petitioner dated 28-5-1994.

5. That the aforesaid representation of the petitioner was regarding his seniority/zmm ultimately decided by the Narcotics Commissioner in favour of the

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Establishment order No. 55 /76 dated 4th August,
1976 by the Assistant Narcotics Commissioner
(Meadquarters) that the Narcotics Commissioner of
India had been pleased to order that the
petitioner may be allowed to count his seniority
in the grade of Sib-Inspector with effect from
21st December, 1963. This Establishment order
of the opposite perty no. 4 was communicated to
the petitioner by letter dated 17th August, 1976
sent by the Administrative officer of the office
of the Deputy Narcotics Commissioner, Ghazi-pur.
True copy of the said Establishment order No.55 /76
dated 4th August, 1976 is filed herewith as
Annexure - 3.

- Narcotics Commissioner, the petitioner's seniority was changed and accordingly when the new draft seniority list of the Sub-Inspector was issued in 1979, the petitioner's name was shown at serial No. 50. Similarly in the draft senio\_rity list of Sub-Inspector as on 1,1.1980, the petitioner's name was shown at serial no. 51 and in the seniority list of Sub-Inspector as on 1.1.1981, the petitioner's name was shown at serial no. 29.
- 7. That in 1976 the petitioner was appointed to officiate on ad hoc basis and subject to ratification by the Departmental Promotion Committee as

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Inspector (0. G.), vide order No. 69 dated 30th
September, 1976. Thus order was followed by another
order dated 26th December, 1977, by which the
petitioner and some other persons including one Sri
D.S. Jain were appointed to officiate in the grade
of Inspector against existing regular temporary
vacancies and it was further ordered therein that
his qualifying service in the grade of Inspector
shall count from 10th January, 1977. True copy of the
said order dated 26th December, 1977 is filed herewith
as Annexure - 4.

- 8. That thereafter the petitioner remained working on the post of Inspector and his services had remained all along satisfactory and the same were even appreciated by his separiors off and on.
- 9. That the petitioner's services were appreciated by
  Deputy Marcotics Commissioner in his several letters
  and in this respect true copies of the appreciation
  letters dated 11th February, 1975, 29th December,
  1976 and 29th October, 1977 are filed herewith as
  Annexares 5,6 and 7 respectively.
- 10. That ,however, all of a sudden on 27th May, 1982, the petitioner was served with an order dated 26th May, 1982 sent by the opposite party no. 4 informing the petitioner that by some order of the opposite party no. 2, the seniority position of the petitioner in the grade of Sub-Inspector had been

again fixed at the same place where it was shown in the seniority list issued in 1975 and consequent upon the revision of his seniority, the petitioner was reverted from the grade of Inspector to the grade of Sub-Inspector. The said order dated 26th May, 1982 is filed herewith as Annexure - 8, in original, to this writ petition.

- ll. That thee aforesaid change in the seniority list
  has been done without any intimation to the petitioner
  and without giving him any opportunity of being hard.
  The petitioner was never informed by any of the opposite parties that the matter of his seniority was
  being re-considered or that there was any representation against the fixation of his seniority.
- 12. That the petitioner was not even sent copy of any rerepresentation which might have been submitted against
  the petitioner and upto this time he is stotally unaware
  about the facts and circumstances which have led to the
  change of his seniority by the aforesaid order of the
  Board referred to in the petitioner's reversion order
  mentioned above.
- 13. That the petitioner's reversion from the post of Inspector to the post of Sub-Inspector is not only based on illegal change of seniority but is also arbitrary and discriminatory in as much as several persons junior than the petitioner including Sri D.S.



Jain (opposite party no. 5) have been retained in service as Inspector while the petitioner has been reverted to the post of Sub-Inspector although the petitioner's service record is quite clean and unblemished. The draft seniority list of Inspectors as on 1.1.1978 shows 143 persons on the cadre of Inspectors and the petitioner's place in that list was shown at sl.no.140 while the draft seniority list of Inspectors as on 1.1.80 shows 130 persons on the cadre of Inspectors and the petitioner was shown at sl.no.112, in the said list.Relevant extract of the said draft seniority list of Inspectors as on 1.1.80 from sl.no.112 to 130 is filed herewith as Annexure -9.

- change of seniority without affording any opportunity of hearing to the petitioner is arbitrary and violative of the principles of natural justice (and is also hit by Articles 14 and 16 of the Constitution of India and on that account also the operation of the impugned order (Annexure-8) to this writ petitioner ) is liable to be stayed and the same deserves to be set aside.).
- 15. That so far the petitioner has not handed over charge of his post and he was not even required to do so under the impugned order dated 26th May, 1982, and the petitioner is on leave with effect from 28th May, 1982.

- 15-A. That from the seniority list of Sub-Inspector issued on 17-5-1982 it is evident that in the said list the petitioner's - Applicant's name was mentioned at sl. no. 28 but in the seniority list of Sub-Inspectors as on 1-1-1993 issued in May, 1993, the petitioner - Applicant's name does not at all appear in the said list and the first name appearing in the said seniority list issued in May, 1993 is of Manu Ram Chaudhry whose name appeared at sl.no. 64 in the list of Sub-Inspector issued on 17-5-1982. (It is thus evident that the petitioner's lien had ceased to exist in the grade of Sub-Inspectors and he was being treated as a permanent Inspector as on 1-1-993). True copies of the relevant extracts of the s\_ad seniority list of Sub-Inspectors issuedi in May, 1982 and in May, 1993 alongwith Memorandums enclosed therewith are being filed herewith as Annexures No. 12 and 13 to the Petition.
- of Inspectors ( of the revised sanctioned strength of 170) were ordered to be treated as having been up-graded from the post of Sub-Inspectors and as such 69 additional posts of Inspectors stood created by means of the aforesaid order dated 23-2-1993.
- 15-C: That in June, 1992 the petitioner had even been given a letter of appreciation for his hard labour

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and dedication and a true copy of the said letter of appreciation is being annexed herewith as Annexure No. 14 to the Petition.

- 15-D.That several S\_ub-Inspectors who are much junior to the petitioner have already been promoted to the post of Inspector even in 1993 and in 1994.

  True copies of the orders dated 19-7-1993 and 23-9-1994 regarding the promotion of the aforesaid Sub-Inspectors who are all junior than the petitioner are being annexed herewith as Annexure-15 and 16 to the Petition.
- 15-E. That the petitioner's name was included in the seniority list of Inspectors as on 7-2-1984 which had been up dated in 1993 and was circulated in September, 1993. The petitioner's name appeared at sl.no. 129 in the said list. True copy of the relevant extract of the said seniority list alongwith its Memorandum is being filed herewith as Annexure 17 to the Petition.
- Applicant, whose names appeared between serial number 130 and 185 of the seniority list of Inspectors issued in September, 1993 have already been promoted to the post of Superintendent Executive in the Narcotics Department which is next higher post of promotion. (The petitioner's appears

to have been deprived of the aforesaid promotion merely because of impugned order dated 26-5-1982), A list of such juniors who have been promoted to the post of Superintendent Executive in the regular or ad hoc sapacity is being filed herewith as Annexure No. 18 to the Petition.

- Deputy Narcotics Commissioner (Administration)
  had passed Establishment order No. 6 / 95 dated
  reverting
  1-5-1995 / regarding the Petitioner / Applicant
  from the grade of Inspector to the grade of SubInspector with effect from 26-5-1982 (without
  taking into account that in no case the petitioner
  could now be reverted to the post of SubInspector . True copy of the Establishment
  order No. 6 / 95 dated 1st May, 1995 is being
  annexed herewith as Annexure No. 19 to the
  Petition.
- 16. That being aggrieved and having no other appropriate and alternate remedy, the petitioner begs to file this writ petition on the following amongst other -

# GROUNDS

I- Because the change of seniority of the petitioner has been done in an absolutely arbitrary and discriminatory manner and without giving any oppor-



tunity of hearing to the petitioner as also without giving any reason for the same.

- II- Because the impugned order is violative of the Principles of Natural Justice and is liable to be set aside, as the same has been passed without even informing the petitioner that any matter regarding the change of his seniority was under the consideration of the opposite parties 1 to 3.
- III. Because the impugned order is arbitrary and discriminatory and is violative of the rule of Fair Play.
- Because the impugned order is violative of Articles IV-14 and 16 of the Constitution of India and it is discriminatory even on this account that several persons who are junior to the petitioner on the post of Inspector, have been retained in service while the petitioner has been reverted to the post of Sub-Inspector, while it is evident from the promotion order of the petitioner dated 26th December, 1977 that Sri D.S. Jain ( Opposite party no. 5 ) had never remained Sub-Inspector and he was only Upper Division Clerk when he was promoted to the said post of Inspector on 10.1.1977 and that is why he was placed below the petitioner even in the order of promotion as well as in the seniority list.



- V Because the Establishment order No. 6 / 95 dated 1s t May, 1995 is patently arbitrary, discriminatory and illegal and in violation of the Rule of Equality and Fair Play guaranteed by Articles 14 and 15 of the Constitution of India.
- VI- Because the petitioner could not at all be now reverted to the post of Sub- Inspector as a large number of his juniors had already been promoted to the post of Inspectors.

# PRAYER

It is, therefore, prayed that by means of a writing the nature of certiorari or any other appropriate writ, order or direction, this Hon'ble Court may kindly be pleased to set aside and quash the impugned order dated 26th May, 1982 issued by the opposite party
No.4 (Annexure-8) and also the order of the opposite party no. 2 purported to have been issued by letter No.E-No.A - 23020/68/80-Ad.III.A dated
5.5.1982 as well as Establishment order No. 6 /95 dated 1st May, 1995 contained in Annexure No.19 , by summoning the original of the same and by means of a writ in the nature of mandamus or any other appropriate writ, order or direction the opposite parties nos. 1 to 4 be directed not to revert the petitioner to the post of Sub-Inspector;

and such other appropriate order, writ or directions

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which may be deemed just and proper in the circumstances of the case may also be passed in favour of the petitioner and against the opposite parties and the writ petition be allowed with costs.

Lucknow Dated
1st June, 1982.

( Z. Jilani ),
Advocate,
Counsel for the Petitioner.

Note: Certified that there is no defect in this writ petition.

7

( Z. Jilani )
Advocate,
Counsel for the Petitioner.

Africa 11/1/96

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH : LUCKNOW.

Place before the Hon'ble D. Bene for orders on the

T.A. No. 1057/87/87 Administ (W.P.No. 2670/82 chow Bench 1057/87/21 Administrative Tribunal

Date of Filing

Date of Receipt by Post

Dy. Regis

Naseem.

VS

Union of India & others. Respondents.

# APPLICATION FOR FIXATION OF DATE FOR FINAL HEARING

The petitioner begs to submit as under :-

That the petitioner had submitted Amended petition in compliance of order dated 4.1.96 within the stipulated period.

- That however the respondents have not submitted counter affidavit in compliance to the order dated 4.1.96.
- That the Hon'ble Court has given 3. several opportunities to the respondents for filing counter affidavit i.e. on 16.2.96, 11.3.96 and 16.4.96 but they have not complied with the order.
- That the case is quite old and the 4. petitioner is suffering irreparable loss due to delay.

It is therefore, prayed that this hon ble court may kindly be pleased to fix an early date for final hearing of the case, which was already fixed for final hearing prior to the order tor. Z. filamade. dated 4.1.96.

Advocate.

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Dy, Registrar ( )

BEFORE THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW

M. P 2102/96

T.A. Number 1057 of 1987

Mohd. Naseem

.. Applicant

Versus

Union of India and others .. Opposite Parties

APPLICATION FOR CONDONATION OF DELAY

IN FILING ADDITIONAL REJOINDER AFFIDAVIT

AGAINST THE ADDITIONAL COUNTER AFFIDAVIT

The applicant above named respectfully begs to submit as under:-

Rejoinder Affidavit was caused sheerly because the applicant's wife had fallen seriously ill on 27.9.1996 and as such, the applicant had to remain busy in connection with her treatment and had to take her along with him to Gorakhpur Medical College and thereafter he had to proceed to Ghazipur to join his duties, and as such few days delay has been caused in preparation and

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Dr. Bogletins ( ) i

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filing of the Additional Rejoinder Affidavit.

2. That the filing of the Additional Rejoinder Affidavit is essential for just decision of the case.

It is, therefore, prayed that the delay in filing the Additional Rejoinder Affidavit may kindly be condoned and the Additional Rejoinder Affidavit being filed herewith may kindly be accepted and brought on record.

dated Lucknow:
October 8, 1996

Counsel for the Applicant

Almel Advol



# BEFORE THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

T.A. Number 1057 of 1987

Mohd. Naseem

.. Applicant

Versus

Union of India and others

.. Opposite Parties



ADDITIONAL REJOINDER AFFIDAVIT AGAINST
THE ADDITIONAL COUNTER AFFIDAVIT FILED
BY MR. SANJIV BEHARI ON BEHALF OF
OPPOSITE PARTIES

I, Mohd. Naseem, aged about 53 years, son of late Mohd. Haleem, presently residing at Opium Factory, Ghazizpur, the deponent, do hereby solemnly affirm and state on oath as under:-

above noted case and as such, is well conversant with the facts and the circumstances of the case.

2. That the contents of paragraph number 1 of the Additional Counter Affidavit are denied as stated



and in reply thereto the contents of paragraph

15-A of the amended petition are reiterated. It

is incorrect to say that the seniority list of

the Sub-Inspectors issued in May 1993 was prepared

under the interim order of this Hon'ble court,

or that the deponent's name was omitted from the

said seniority list on account of the said interim

order passed in writ petition number 2670 of 1982.

- 3. That in reply to the contents of paragraph number 2 of the Additional Counter Affidavit the contents of paragraph 15-B of the amended petition are reiterated.
- 4. That in reply to the contents of paragraph number 3 of the Additional Counter Affidavit the contents of para 15-C of the amended petition are reiterated. (It is further submitted that the said appreciation letters are also to be taken note of for the purposes of promotion and reversion.)
- 5. That the contents of paragraph number
  4 of the Additional Counter Affidavit are denied
  as stated and in reply thereto the contents of para
  15-D of the amended petition are reiterated. The reply





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to the charge-sheet referred to as Annexure CA-1 was submitted by the deponent in 1988 itself. and the deponent has reliable information that the said enquiry has been dropped in view of the finding of the Enquiry Officer dated 3.3.1994, in which the Enquiry Officer had not found the deponent guilty. The true copy of the said enquiry report dated 3.3.1994 is filed herewith as Annexure No. 20. The other enquiry @@@@@ referred to in the paragraph under reply is also said to have been completed and the deponent has not been found guilty even in that enquiry as per information available to the deponent. That enquiry was also completed in 1994. It is surprising that the opposite parties have concealed results of the said enquiry and have tried to mislead the court by making reference of said enquiries without disclosing all the relevant facts relating thereto.

Shall b

6. That the contents of paragraph number 5 of the Additional Counter Affidavit are also denied as stated and in reply thereto the contents

of paragraph 15-E of the amended petition are reiterated. It is incorrect to say that the deponent's name was included in the seniority list of Inspectors only account of the interim order. As a matter of fact, the deponent was treated as having been promoted to the post of Inspector even in a routine manner as no order for withholding the said promotion appears to have been ever passed by the opposite parties (and as such, the deponent could not be reverted merely because of the dismissal of the writ petition in default.)

of the Additional Counter Affidavit are also incorrect and denied as stated and in reply thereto the contents of para 15-F of the amended petition are reiterated. It is incorrect to say that the omission of the deponent's name from the seniority list of Sub-Inspectors issued in May, 1993 was on account of the interim order. As a matter of fact, the exclusion of the deponent's name from the said seniority list by itself shows

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that the petitioner's lien had ceased in the grade of Sub-Inspectors prior to that and he was being treated as a permanent Inspector on 1.1.1993. As such, there was no question of non-consideration of the name of the deponent for promotion to the post of Inspector in 1993-94, due to the reason of pendency of any disciplinary proceedings.

S. That the contents of paragraph number 7 of the Additional Counter Affidavit are denied as stated and in reply thereto the contents of paragraph 15-G of the amended petition are reiterated. The order dated 1.5.1995 was perse arbitrary and illegal and the said order could not have been passed even if the writ petition was dismissed in default and the said order was treated as having been vacated. The deponent is advised to state that no one could be treated as having been deprived of his promotion for ever. In routine manner also the deponent was liable to be promoted prior to 1988 and specially so when no formal disciplinary proceedings are said to have been initiated prior to 1988.

BINA

In reply to

9. That/the contents of paragraph number 8

of the Additional Counter Affidavit, the contents

of original writ petition as well as amended

petition and the Rejoinder Affidavit etc. are

reiterated. It is also relevant to mention here

that the short Counter Affidavit filed on behalf

of the opposite parties 1 to 4 opposing the

admission of the writ petition was not a

a parawise counter affidavit and no other

counter affidavit against the writ petition

appears to have been filed by the opposite

Rejoinder Affidavit was caused sheerly because the deponent's wife had fallen seriously ill on 27.9.1996 and as such, the deponent had to remain busy in connection with her treatment and had to take her along with him to Gorakhpur Medical College and thereafter he had to proceed to Ghazipur, to join his duties, as such few days delay has been caused in preparation and filing of this Additional Affidavit, which is liable to be condoned.

Dated 8.10.1996

parties.

Deponent



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## Verification

verify that the contents of paras 1, to 3 to ballot of the affidavit except the bracketted portions of paras 4, 6, and are true to my own knowledge, while the contents of paras 2 and 7 and the bracketted portions of paras 4, ballo are believed by me to be true. No part of it is false, no incriminating material has been concealed, so help me God.

Deponent

I identify the deponent, who has signed before me.

Advocate

Solemnly affirmed before me on this 8th day of October, 1996 at 10,45 a.m./p.m. by Sri Mohd.

Naseem, the deponent, who has been identified !

by M. Agmat C/o Sri Z. filam Advocati.

I have satisfied myself by examining the deponent that he fully understands the contents of this affidavit, which has been read over and explained by me to him.

Oath Commissioner

ANNEXURE 20

Luce 110 800 F. No 9(5) Ped | DIS | ट्रा मार्थ के नियं व व कि दार Govt of India

Central Barana of Marcotics Prventize & littell germs Cell 12/A, Polpin Road, Dehra Dun (U.P.)-248001

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प्रति

Rojar 3.3.94

- द्रीमान् उप नारकाटीवस् आयुक्त ललगङ्ग (३.५) (नामके)

सहादय

किन्द्रीय तिचिल सर्विसेस (पर्गीकरण) िकायनभटा नथा आपील) निजयमावली 1965 के अप्लर्भन न्हीं माहमाद न सीम निरोशन के निक्त जांच - जांच वियोरे पत्ताकरे के तानंद में (तील-कार्य सन्तर्थ)

= कृपमा उपराला तिष्या पत अपने आहेश-फा. हा 1 - (10) - A|CF|88-PH1123 दिनाक 30-सितान्त्र 1992 संधा पग इक्तांने F.No II (10)-A) eF | 88 | Pt - 204 दिलांक 25 फरवरी 1994. के पन्यमं में । जिसके मारा अधीहरलाक्ष्यकती क्रांजाय आधकारी उपरोक्त जॉन्च के लिये नियुक्त किया गया था।

जांच कि सामलाही प्रवान्त्रकार्भे हैं। इस सक्ताहा की किका मत्यावदक | डाक्रुमेंग्ट, आपकी सलीम प्रस्तुतहै।

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Litta ? man (L. D. A. 1) 3/3/94 Central Bureau or tica fus odintan a ena un



#### Articles of charges

Dy, Registrar (7)

Articles: Shri Mohd. Naseem while functioning as Inspector (C) in the office of the Divisional Opium Officer Bareilly during the crop season 1987-88 prepared a statement showing the poppy cultivators who tendered less opium to the extent of more than 25% and above but less than 50% of Bareilly division wherein the particulars of opium produce in respect of the following cultivators were showned as detailed below. The said statement has been signed by Shri S.H. Khan, District Opium Officer, Bareilly on 21.10.87.

(1) (b): Statement of imputation of erasing/
obliterating
person in the Idr's register and that in their place
new figures have been incorporated which are as under
in support of article of charges.

The incharge Divisional Opium Officer

Bareilly vide his letter C.No. 1.Confl(10)88/316

dt. 8.4.88 reported that Shri Mohd. Naseem erasing obliterated in the Ldr's book of Baragaon in crop season 1986-87.

on the basis of record Shri M. Naseem Inspr.
was not been posted as Inspector Cultivation in
this period. He was posted as Insp. Cultivation
on 4.5.87 vide letter No.II/Estt/(3)2/87/318 dt.

4th May 1987 as per order. He took over the charge

Central Administrative Tribunal Aucknow Bench Date of Filing ...... 2ato of Receipt by Post......



Dy. Registrar ( ) ?

from Shri Mukhtar Singh, Inspector (C). The period shown above was not retained Shri Mohd. Naseem on sp ot inquiry. I visited the said village on 9.9.93 and recorded the statement of the following cultivators

Ex-3-(1) Shri Bhikam s/o Moti r/o Village Bagragaon. Ex-4-(2) Smt. Laraiti w/o Khandari "

Ex-5-(3) Shri Inder s/o Thakuri

Also taken the statement of witnesses as shown in Annexure IV of charge sheet. All the above witnesses stated that the opium was weighed at the time of preliminary weighment by the Insp. (P) with tare. But I do not relied upon because there are also motivation of delag daily weighing figures in P.W.R.

# The statement of 1 to 11 is as under

On the basis of statement of witnesses I found that the preliminary weighment has got done by S/Shri Kanhiram, Inspector, Ramsub S.I. and Cheddi Lal and Ram Swarooop Sepoy for the crop year 1986-87.

The final weighment for the season 1986-87 was conducted by Range S.I. and Sepoys. The records of Ldr's book and final weighment register was kept in the custody of S.I. Incharge of the Range.

Illegible 3/3/94

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Dr. Registers 11

After completion of session which was started from licencing to weighment has been over in other supervision of the incharge and hence the question of erasing and oblitary does not arise, because the entire produce as shown in final Payment register differ from preliminary weighment register and the person who worked in the season is responsible for the purpose.

Doto of Leceipt by

This work was done i.e. erasing/oblitary before/or the time of the weighment during the month of April 1987 when Shri Mohd. Naseem Inspector was not incharge of cultivation. Hence question of erasing oblitary does not arise by Shri Mohd. Naseem.

Sd/-L.D.Madnani 3/3/94 Superintendent(Prevention) Central Bureau of Narcotics Dehradun

Sd/-Illegible PI/PD 3/3/94 Bareilly DN.

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BEFORE THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL 184, Rogistras ( F ) LUCKN OW.

-M.P. No. 691 /1997 in re :

T.A. No. 1057 of 1987.

Mohd. Naseem.

.. Applicant.

versus

Union of India and others. .. Opp.parties.

Application for permission to file Supplementary Rejoinder Affidavit to the Additional Counter Affidavit filed on behalf of opp.parties.

The applicant begs to submit as under :-

- That the opp.parties have referred to and relied upon two departmental enquiries initiated against the applicant and the same were said to be pending against the applicant. The copy of the aforesaid additional counteraffidavit was served upon the petitioner on 27.9.96.
- That in para 5 of his rejoinder affidavit 2. dated 8.10.96 filed against the aforesaid additional counter affidavit, the applicant

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2. .

Bu. Registrar ( Ph had stated that as per information available to the applicant the said enquiries had been dropped.

- That subsequently the applicant was even served with the order dated 24.10.96 exonerating him of all the charges framed against him. True copies of the said order dated 24.10.96 are filed herewith as Annexures no. 21 and 22.
- That the petitioner was even awarded two prizes on the occasion of Republic Day of 1997 for his devoted service and dedication etc. True copies of thesaid certificates awarded to the petitioner on 26.1.97 are filed herewith as Annexures no. 23 and 24.
- That the aforementioned documents are required to be filed along with this Supplementary Affidavit in order to acquant this Hon ble Tribunal about the correct facts.
- That the filing of this affidavit and documents mentioned therein would be expedient and in the ends of justice.

It is, therefore, prayed that this Hon'ble Tribunal may kindly be pleased to permit the applicant to file the accompanying Supplementary Rejoinder Affidavit and the same may kindly be taken on record. March 20, 1997. Counsel for the Applicant.

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1996 AFFIDAVIT 53 M DISTT. COURT

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

M.P. No.

in re:

T.A. No.1057 of 1987.



Mohd. Naseam.

.. Applicant.

versus

Union of India and others.

.. Opp.Parties.

Supplementary Rejoinder Affidavit to
the Additional Counter Affidavit filed
on behalf of opp.parties.

I, Mohd. Naseem, aged about 54 years,
son of late Mohd. Haleem, presenting residing
at Opium Factory, Ghazipur, the deponent, do
hereby solemnly affirm and state on oath as under:

1. That the deponent is the applicant in the above noted case and as such, is well conversant with the facts and circumstances of the case.



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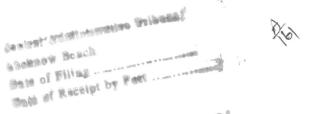
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- 2. That the opp.parties have referred to and relied upon two departmental enquiries initiated against the deponent and the same were said to be pending against the deponent.

  The copy of the aforesaid additional counteraffidavit was served upon the deponent on 27.9.96.
- 3. That in para 5 of his rejoinder affidavit dated 8.10.96 filed against the aforesaid additional counter affidavit, the deponent has stated that as per information available to the deponent the said enquiries had been dropped.
- 4. That subsequently the deponent was even served with the order dated 24.10.96 exonerating him of all the charges framed against him. True copies of the said order/dated 24.10.96 are filed herewith as Annexures no.21 and 22.
- 5. That the deponent was even awarded two prizes on the occasion of Republic day of 1997 for his devoted service and dedication etc.

  True copies of the said certificates awarded to the deponent on 26.1.97 are filed herewith as Annexures no. 23 and 24.

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6. That the aforementioned documents are required to be filed along with this Supplementary affidavit in order to acquaint this Hon'ble Tribunal about the correct facts.

7. That the filing of this affidavit and documents mentioned therein would be expedient and in the ends of justice.

Lucknow dated: March 20,1997.

Deponent.

### Verification

verify that the contents of paras / 5

of this affidavit are true to my own knowledge

and that of paras 6 and 7 are believed by me

to be true. Nothing material has been concealed

therein and no part thereof is false, so help

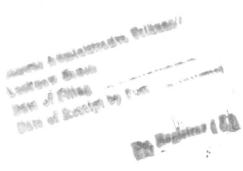
me God.

Signed and verified today in the court premises at Lucknow.

Lucknow dated: March 20,1997.

Deponent.

Mura



I identify thed deponent Mohd. Naseem who has signed before me.

Advocate.

EN 3300 Solemnly affirmed before me on 20 - 3-97 at Iv wam/par by the deponent mul Nave who is identified by The Teeler Advocate High Court Lucknow Bench. I have satisfied myself by examining the depponent that he understands the contents of this affidavit which has been read and explained by me to him.

Amount 021

F.No. 1/3/21/CF/96/2/86
Office of the General Manager
Govt.Opium and Alkaloid Works Undertaking,
Ghazipur(U.P.) Dated the 2/4th Oct., 96

X/M

### ORDER

After careful examination of the article of charge against Shri Mohd. Naseem presently posted as Inspector in this Undertaking, Enquiry report of the Enquiry Officer Shri L.D.Madnani and statement of cultivators and officers it is clearly established that erasing and mutilation of figures of quantities of Opium produced pectains to the month of April, 1987 when Shri Mohd. Naseem was not posted as Inspector (Cultivation). At the time of allegation made against Shri Mohd. Naseem he was posted as Inspector Preventive 'A' Grade Cell, Bareilly. Therefore the allegations against Shri Mohd. Naseem are not proved and he is exonerated of the charge leveled against him.

(Prem Chandra)
General Manager

Shri Mond. Naseem, Inspector Govt. Opium & Alk. Works U/T, Ghazdpur(U.P.)

Copy forwarded for information and necessary action to:

- 1. The Chief Controller, Govt.Opium & Alk. Factories, 11/77. The Mall, Morar, Gwalior-6 (M.P.)
- 2. The Deputy Marcotics Commissioner, B-912, Sector 'A', Mahanagar, Lucknow (U.P.)
- 3. Section Order Book.

General Manager

Alenset Tolket

F.No. 1/3/21/CF/96 279 Office of the General Manager, Govt. Opium & Alk. Works Undertaking, GHAZIPUR(U.P.)-233001.

Yen

Dated the 24 th Oct. 196

Ulp. Registered # 6

# ORDER

The enquiry against Shri Mohd. Nascem was started on 29th Sept., 1988. During the course of enquiry as many as Six enquiry officers were appointed. Finally Shri L.D. Madnani, Supdt. (Preventive) completed the enquiry and submitted his report on 3rd March, 1994. It is not clear from the records why no orders were passed even after completing of the enquiry more than 2 years back. Shri Mohd. Maseem was transfered to this undertaking and his concerned files with other records were sent to this office on 14.3.1996.

On careful examination of article of charges framed against him, Statements of withesses and findings of enquiry officer, I have drawn the following conclusions:

- (i) The eight long years taken to pass the judgement in this departmental enquiry has subjected shri Mohd. Naseem not only with mental tension but made him suffer financial losses which is not justified.
- (ii) ARTICLE OF CHARGE I : Regarding Article of charges I framed against shri Mohd. Nascem there are two elements. The first element of charge of this article concluded by enquiry officer, is that the damaged uprooting was not physically done by Shri Modh. Nascem but he had shown it on papers. On examination of evidence of cultivators of concerned villages the allegation is not proved since it is clearly established from their statements that measurment made by then prabhagiya Afeem Adhikari included the fields which were actually distroyed/uprooted. Even the statement of departmental driver Shri Manna Ram & Sepoy Shri ramehandar prasad is against the allegation of Divisional Opium Officer.

The second element of allegation in Article I of charge is of making fales entries without uprooting the fields, is also not conclusively proved because evidence tendered by cultivators tallies with the evidence tendered by cultivators tallies with the fact in the village Jangbajpur, when Modh. Naseem fact in the village Jangbajpur, when Modh. Naseem visited the field of cultivators viz of Shri Riyasat Ali, Int. Ketki and Shri Sayed Ali as per their application for uprooting, he marked the portion for uprooting, prepared the panchnama and went to other village prepared the cultivators to uproot the marked portion instructing the cultivators to uproot the marked portion but in the evening when he again visited these cultivators they changed their mind which is proved from their eyidence, Thus the panchnama prepared by Shri Mohd. Naseem ence, Thus the panchnama prepared by Shri Mohd. Naseem ence, Thus the panchnama prepared by Shri Mohd. Naseem ence, Thus the panchnama prepared by Shri Mohd. Naseem ence, Thus the panchnama prepared by Shri Mohd. Naseem ence, Thus the panchnama prepared by Shri Mohd. Naseem ence, Thus the panchnama prepared by Shri Mohd. Naseem ence, Thus the panchnama prepared by Shri Mohd. Naseem ence, Thus the panchnama. On careful examination of these unwanted panchanama. On careful examination of these panchanama, it is observed that Mohd. Naseem has not.

condt --- P/2

signed these panchnamas, which established that he made these panchnamas in advance in good faith. Thus benefit of doubt is given in favour of thri Mohd. Naseom and it is concluded that article of charge is not proved.



- (3) \_ARTICLE\_O\_ CHARGES II: The fact that record of damage uprooting is finally enterred in Inspector's field book which forms the report for submitting to Deputy Narcotics Commissioner and Narcotics Commissioner and in this vital records no mention of uprooting of the field of referred cultivators of Jangbajpur is mentioned which concides with the statements of cultivators and that of Shri Mohd. Naseem statements of cultivators and that of Shri Mohd. Naseem Further as the referred 'Panchnama' are not signed by Mohd. Naseem. Therefore it can not be taken to frame only charges against him. Thus this Article of Charge is also not proved.
  - (4) ARTICLE OF CHARGE III: On careful examination of record under question it is reveled that field book where cuttings are made is not an official record. It is a short of personal record maintained by the individuals, therefore any cutting or change in the personal records can not form cutting or change in the personal records can not form cutting or change in the personal records. It the basis of framing any charges under Evidance Act. It can be taken only as secondry evidence. I am of the opinion that even in an official record, there is nothing wrong if one makes necessary corrections, and endorses it. Wrong if one makes necessary corrections, and endorses it. Wrong if one makes necessary corrections, and endorses it. Wrong if one makes necessary came to know of the visits were made after Mohd. Naseem came to know of the visits of Divisional Opium Officer to various fields is just of Divisional Opium Officer to various fields is just an imagination without any proof. Therefore this article of charge is also not proved.
    - (5) ARTICLE OF CHARGE! IV: It is on record that Shri Mohd. Naseem was served with memo on dated 4.4.88 and 7.4.88. That is within 3 days two memos were served to him. From the explanation submitted by Mohd. Naseem it is found that he has shown submitted by Mohd. Naseem it is found that he has shown his inability to hand over field bood on 4.4.88 because he was busy with court case and weighment but he has submitted the field book on 7.4.88. Considering the submitted the field book on 7.4.88. Considering the reasons shown by Shri Mohd. Naseem I don't find any reasons shown by Shri Mohd. Naseem I don't find any dis-obedience of order of Divisional opium Officer and find the delay in submitting the field book well within condonable limit.

Therefore this charge is also not proved.

Frown the above findings it is established that Shri Mohd. Naseem fell in the eyes of his then Divisional Opium Officer for reasons best Known to them and suffered eight long years of mental agony and financial losses.



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I therefore exonerate him with all articles of charges framed against him and orders for immediate restoration of his seniorty with all financial benifits accured by him so for.

It is the only way to meet the ends of justice.

Shri Mohd. Naseem, 'INSPECTOR', dovt.Opium & Alk.work U/T, JHAZIPÜK(U.P.)

( PRES CHANDRA )
GENERAL MANAGER.

copy forwarded for information & necessary action to :---

- 1. The Chief Controller, Govt. Opium & Alk. Fuctoris the Mall Morar, Gwalior-6(M.P.)
- The Deputy Marcotics Commissioner, B-912 Sector A', Mahanagar, Lucknow (U.P.)
- 3. The Asstt. Marcotics Commissioner, (Head quarter 19-Mall Morar, Gwalior-6(M.P.)
- 4. Section Order Book.

General Manager Govt.Opium & Alk. Works Undertaking, GHAZIPU (UP.)

Physical District

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Dy. Registrar ( )

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गाजीपुर

दिनांक 26.1-9 7

Jorney

महाप्रवस्थक

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

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ORDER SHEET
IN THE HIGH COURT JUDICATURE AT ALLAHABAD

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ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

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Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
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ब ध्रदालत	are the Central Administrative Tribunal Harian Bunch Lucknaw.  100 - 100
्षतिबादी रिड्	वकालतनामा
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डपर लिखे मुक	हमा में अपनी ओर से
भूगिनी सिकहमा नं नाम व्यवाचत — स्थाप किया किया किया किया किया किया किया किया	पड़विकेट  है है हिस् मिला किया हिसारी सिवा हिवार हिंदी है हिस्तास करके प्रतिक्र स्थान है हिस्तास है कि इस मुकहमा में वकील महोदय स्वयं अथवा अन्य वकील हारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर कर या कोई कागज़ वाखिल कर या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल कर या मुलहनामा व इकबाल वावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से वाखिल कर और तसबीक कर या मुकहमा उठावें या कोई रुपया जमा कर या हमारी या विपक्षी (फरीकासनी) का वाखिल किया हुआ रुपया अपने या हमारी या विपक्षी (फरीकासनी) रसीव लेवें या पंच नियुक्त कर-विकास होगा में यह मी स्वीकार रुरता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा खगर मुकहमा अवम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख विया प्रमाण रहे और समय पर काम आवे।
	साक्षी (गवाह)
	विनोक पहींन। <b>प्रत्</b> १६ <sup>95</sup> हैं।

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ATTACLE AND MERCHANISM OF THE SECOND	4-3
Mohd Narum	ATNAMA Foxul For 1 12/3/9
	VERSUS
	Loa LongRespondent
TH No 105	7 — of 19 § )
I/we the undersigned do hereby nom	inate and appoint <b>Prashant Kumar</b> , C-87, Sector 'H'
Aliganj, Lucknow and Shri	Advocate, 1
and to sign and file petitions, statements accour in connection with the said matter arising there copies of documents, depositions etc. and to a and to apply for and get issued any arrest, attach	ourt to Which the business is transfer in the above matter onts, exhibits compromises or other documents whatsoever, from and also to apply for and receive all documents, or apply for issue of summons and other writs or subpoenal ment or other execution warrant or order and to conduct oply for and receive payment of any or all sums or submit
of the case or if any hearing of the case be fixed my/our said advocate shall not be bound to app appear in the said case he shall be entitled lodging etc. Provided ALSO that if the case be	the advocate's fee remains unpaid before the first hearing I beyond the limits of the town; then, and in such an event pear before the court and if my/our said Advocate doth to an outstation fee and other expenses of travelling dismissed by default or if it be proceeded exprate, the or the same. And all acts whatever my/our said advocate (s) all in future ratify and confirm,
ACCEPTED For Petitioner / Respondent N	10. Responded
Prarhart Ulumar	Mle.
(PRASHANT KUMAR)  ADVOCATE	Signature of Client
Prashant Kumar	
Advocate unsel for Central Govt OW-226020 o. 73978	Dy:Narcotics Commissioner  LUCKNOW

F- 13:11/2000 In the Hom ble Central Administrative T Lucienow Bench, Luc

वादी प्रतिवादी



MOHO. NASEEM

UNION OF INDIA

ऊपर लिखे मुकदमे में अपनी ओर से श्री Abdul Mateen Advocate. Abdul Moin Advocate, 152, G. C. Bose Road, Lucknow,

महोदय, को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकदमें में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या अपने हस्ताक्षर युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की नई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनाँक

महोना

Counsel For APPUCANT